		and Exchange Board of India
	Status of Collective Investme	nt Schemes (CIS) Entities which had filed information with SEBI
		(Status as on July 31, 2005)
SI NO.	Name of the entity	Status
1	Aakar Plantations Company Ltd.	Did not apply for registration under the SEBI (Collective Investment Schemes) Regulations, 1999 (hereinafter referred to as the Regulations). Did not wind up its Collective Investment Schemes (CIS) to
		repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay
		Vide Order dated October 21, 2002, SEBI has debarred the entity and its following concerned officials(i. Shri Vinod Kumar Singh, ii. Smt. Shakuntala Singh, iii. Smt. Sudha Singh, iv. Smt. Vimla Devi Singh, v.Smt. Sunita Singh, vi. Shri Prem Chandra, vii. Shri Sambhu Nath Mishra, viii. Shri Harihar Nath Mishra, ix. Shri Devi Lal Tiwari, x. Shri Adya Shanker Tiwari, xi. Shri Om Prakash Singh, xii. Smt. Shasl Mishra, xiii. Shri Avinash Patel, xiv. Shri Sharad Singh) from operating in the capital market and from accessing the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 SEBI has requested the Department of Company Affairs (DCA) to initiate winding up of the entity u/s 433 of the India Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
2	Aaradhya Forests Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Mr. Shyam Kumar Sohaney,ii.Mr. Ramesh Chandra Sohaney,iii.Mr. Deepak Nagariya)* from operating in the capital market for 5 years.
		2. SEBI has requested the State Government of Madhya Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992

		Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay
		investors :-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Shri Mohd.Shahabuddin,ii.Smt. Azeeza)* from operating in the
		capital market for 5 years. 2. SEBI has requested the State Government of Andhra Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
4	Aastha Resorts & Plantations India Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated October 5, 2001, SEBI has debarred the entity and its concerned officials (i.Shri NL Prajapati ,ii.Shri PN Shukla,iii. Shri Arun Kumar Jaiswal,iv. Shri Shiv Pujan Madhukar)* from operating in the capital market for 5 years.
		 SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
5	ABC Plantations Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Shri Tara Dutt Fulara,ii.
		Shri Bhawati Prasad Singh,iii. Shri Ravi,iv.Shri Satya Prakash Gupta,v Umakant Sharma,vi.Kamal Kishore Raju,vii.Mohan Chander Fulara,viii.Haridaya Kr. Mahakul)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.

		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
6	Abhinav Agrotech Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001,SEBI has debarred the entity and its concerned official(i.Mr Anil Nair)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Orissa to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
7	Abhiyan Agro Forest (India) Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. P P Sethi,ii.Shri Amit Sethi,iii. Ms. Ruchi Sethi,iv.Ms. Kiran Sethi,v.Sumesh Kr. Sharma,vi.Sh. Charan Singh,vii. Mrs. Gopa Chakarborty,viii.Sunil Kr. Sharma,ix.Sunil Sharma)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the Government of the Union Territory of Chandigarh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
8	Abro Plantations Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-

		 Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Shri Subhash Chandra Panigrahi,ii.Shri Satyanarayan Padhee,iii. Shri Hrudaya Kumar Mahakul,iv. Shri Laxmi Narayan Padhee,v.Shri Karamchand Panigrahi,vi. Shri Debasis Das,vii. Smt. Madhumita Das)*from operating in the capital market for a period of 5 years. SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
9	Accord Plantation Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Ajay Vohra, ii. Mag. P.C. Thakur, iii. Mrs. Sunita Bhagat, iv. Rajan Rai, v. Tejinder Singh, vi. Krishna Sood, vii. Mohinder Singh, viii. Pradeep Diwan)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Haryana to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1993.
10	ACE Agro Products Ltd.	directors u/s 24 and 27 of the SEBI Act, 1992 Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors:-

		 Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. Clifford D'silva, iiMr Sanjay P. Desai, iii.Mr. Maxine Neta D'Silva, iv.Mr. Dilip Kadam, v.Mr. Mahendra Chaurasia)*
		from operating in the capital market for a period of 5 years
		2. SEBI has requested the State Government of Maharashtra to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and it directors u/s 24 and 27 of the SEBI Act, 1992
		SEBI has requested the police authorities to file First Information Report (FIR) against the entity and its concern officials.
11	Advantage Agro India Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-

		 Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Sanjeev K. Gupta, ii. Shri Bishun Prasad Gupta, iii.Shri Rajeev C. Gupta, iv.Smt. Ratna Gupta, v. Smt. Ira Banerjee, vi.Smt. Nisha Gupta, vii.Smt. Prerna Gupta)* from operating in the capital market for a period of 5 years. SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
		SEBI has requested the police authorities to file First Information Report (FIR) against the entity and its concerned officials.
12	Adventure Orchards Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 26, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. Vijay Dholakia,ii.Mr. Devang Dholakia,iii.Mr. Shreekant Vasant Adhia,iv.Dr. Manohar M Sawant)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Maharashtra to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
		SEBI has requested the police authorities to file FIR against the entity and its concerned officials.
13	AFL Agrotech Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors :-

		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. Anjum Jeaffrey,ii.Mr. Girish Sharsha,iiiMs. Najma Jeaffrey)*
		from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Madhya
		Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
14	AG India Forest Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with
		the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Shri Amod Kumar, ii. Shri Sesh Dutt Mishra,iii.Shri Ram Sewak Mishra,iv.Vindo Kr. Mishra,v.Dr. Pramod Kr. Mishra,vi. Surendra Bahadur)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.

		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
15	Agarwal Orchards & Plantations (Pvt.) Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials(i.Mr. Amit Agrawal,ii.Mr. K.C Agrawal)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Madhya Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
16	Aglow Agrotech & Resorts India Ltd.	 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Punjab to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
17	Aglow Farming Projects Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Avtar Singh Dulowal,ii. Shri Gurcharan Singh,iii. Smt. Kulwant Kaur,iv.Ms Gurmeet Kaur,v.Shri Ranjit Singh,vi.Shri Surjan Singh,vii.Shri Jasvinder Singh)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Punjab to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.

		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
18	Aglow Greenlands Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Punjab to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
19	Agrarians Field and Forest Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri G N Dwivedi,ii. Shri Satish Joshi,iii. Shri T C Budhori,iv. Shri Kuldeep Singh,v. Shri K C Ahuja,vi. Shri R C Verma,vii. Shri T C Sharma)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Uttaranchal to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
		SEBI has requested the police authorities to file FIR against the entity and its concerned officials.
20	Agri Gold Farms Ltd	Obtained positive consent from more than 25% investors to continue with its CIS and repaid to rest of the investors, as certified by its statutory auditors.
21	Agriotek India Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with
		the Regulations. In view of its failure to wind up its CIS to repay investors:-

		 Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Harish Sharma,ii. Dr. Sanjeev Kumar,iii. Shri Abhai Singh,iv. Smt. Neelam Singh,v. Smt Sunita Sharma,vi. Shri Sanjay Sharma,vii. Smt. Nirmal Rana,viii. Shri Sanjiv Kumar)* from operating in the capital market for a period of 5 years. SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 SEBI has requested the police authorities to file FIR
22	Agro Links (India) Ltd.	against the entity and its concerned officials. Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned official (i. Mr. Arvind R. Shastri)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Maharashtra to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its
23	Agrogold Plantations & Resorts Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned official(i.Asdev Singh Sodhi)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992

		5. SEBI has requested the police authorities to file FIR against the entity and its concerned officials.
24	Ahura Mazda Dairy Farm	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with
		the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		Vide Order dated July 2, 2001, SEBI has debarred the
		entity and its concerned official (i. Mr. Kanga)* from
		operating in the capital market for a period of 5 years.
		SEBI has requested the State Government of
		Maharashtra to initiate civil/criminal proceedings against the
		entity for apparent offences of fraud, cheating, criminal
		breach of trust and mis-appropriation of public funds.
		3. SEBI has launched prosecution against the entity and its
0.5	Also Disease (in Pa) Lt I	directors u/s 24 and 27 of the SEBI Act, 1992
25	Aim Plantation (India) Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with
		the Regulations.
		In view of its failure to wind up its CIS to repay investors:
		1. Vide Order dated July 2, 2001, SEBI has debarred the
		entity and its concerned officials(i. Sh. Bhupinder Singh
		Aujla,ii. Mohd. Iqbal Chana,iii. Abdul Guffar,iv. Amrik
		Singh,v. Rikhi Singh,vi.
		Gingri, vi raidii Gingri, vii
		Mohinder Pal Singh Grewal)* from operating in the capital
		market for a period of 5 years.
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		 SEBI has requested the Government of the Union Territory of Chandigarh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
26	Ajwa Agro Farms Pvt Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the
		entity and its concerned officials (i.Shri Mohammed Muzaffaruddin,ii. Shri Mehraj Sultana,iii. Shri Mohammed Iqbaluddin)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Andhra
		Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the
		entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
27	Ak- Lovya Plantations Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials(i.Mr. Kishore Polai,ii.Mr. Narasingh Behera)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Orissa to initiate civil/criminal proceedings against the entity for
		apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
28	Akansha Agrotech I td	4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 Did not apply for registration under the Regulations
28	Akansha Agrotech Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay
	I	investors :-

		 Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Sh. Nagesh Kumar Singh,ii.Shri O P Singh,iii.Ms. Nirupama Singh,iv.Mohd. Salim,v.Shri Rakesh Kumar Singh,vi.Shri Mahendra Bahadur Singh,vii.Shri Sabhajeet Singh)* from operating in the capital market for a period of 5 years. SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
30	Akhand Bharat Agro Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Shri Satish Rana, ii.Shri Ashok Ashri,iii.Shri Mahesh Kaushik, iv.Shri Ram Raj,v.Shri Ramesh Kumar Saini,vi.Shri Rajbir Sharma,vii.Shri Chotu Ram Rohilla,viii.Ms. Jyoti Rohilla,ix.Shri Ashok Kumar,x.Shri Krishan Gopal Rohilla, Shri Rajbir Singh)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Punjab to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 Did not apply for registration under the Regulations.
30	AKIIAIIU DIIAIAL AGIO LIU.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Shri Sanjay Sharma,ii.Shri Kulbhushan Sharma,Shri Praveen Sharma)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.

		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
31	Alakhnanda Agrotech Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. K C Goel,ii. Dr. Madhukar Rastogi, iii.Sh. Adarsh Srivastava)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
		SEBI has requested the police authorities to file FIR against the entity and its concerned officials.
32	Alaknanda Plantations Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors :-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri V B Pandey,ii. Ms. Jyoti Pandey,iii.Shri K P Pant,iv. Pradeep Negi,v. H M Juyal,vi. Shashi Juyal,vii. S C Joshi)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Uttaranchal to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
33	Alfavision Orchards & Plantations Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-

		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. Vishnu Goyal and ii.Mr. Manmohan Agrawal)* from operating in the capital market for a period of 5 years.
	2. SEBI has requested the State Government of Madhya Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.	
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
34	Alfavision Plantations Ltd.	4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. G.N Vyas,ii.Mr. M. M Agrawal,iii.Ms. Surjit Kour,iv.Mr. Vijayesh Atre,v.Mr. Sanjay Garg)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Madhya Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
		 SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
35	Al-Hilal Orchards Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. Abdul Khalique,ii.Mr. Mohd. Zahid,iii.Mr. Waseem)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Madhya Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
36	Allahabad Agrotech Ltd.	Did not apply for registration under the Regulations.

		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Dr. Deepak Srivastava,ii. Smt. Archana Srivastava,iii. Sh. Surash Kumar,iv. Alok Saxena,v. Vijay Vaish,vi. Shailesh Chaudhari,vii. Ashok Varma,viii. Suruchi Khanna)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
37 Alpi	ine Agro Industry Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors :-
		 Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri K C Durgapal,ii. Shr A K Sethi,iii. Shri J C Tiwari,iv.

		Shri Prashant Chandola,v. Ms. Priyanka Pathak,vi.Dr. Narendra Bahadur Singh,vii. Dr. Devi Datt Tweari,viii.Dr. Vivekanand Sharma,ix.Ishwari Datt Dumka,x.
		Basant Ballabh Joshi,xiGirish Chandra Joshi)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Uttaranchal to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 19925. SEBI has requested the police authorities to file FIR
		against the entity and its concerned officials.
38	Amar Jyoti Plantations Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with
		the Regulations. In view of its failure to wind up its CIS to repay
		investors :-
		1. Vide Order dated July 2, 2001, SEBI has debarred the
		entity and its concerned officials (i. Mr. Om Prakash Suman,ii. Mr. Nishith Jaiswal,iii. Mr. Manoj Kumar,iv. Mr. Om
		Prakash Sah)* from operating in the capital market for a period of 5 years.
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		 SEBI has requested the State Government of Bihar to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its
		directors u/s 24 and 27 of the SEBI Act, 1992
39	Amroha Trade Fin Plantation Ltd.	Obtained positive consent from more than 25% investors to continue with its CIS and repaid to rest of the investors, as certified by its statutory auditors.
40	Amrutleela Agro Forestry Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. Jitendra Kothari,ii.Mr. Jayesh Vora,iii.Mr. Arun Dutia,iv.Mr. S.D Mhatre,v.Mr. Dharini Vora,viMr. Ameet Kothari,vii.Mr. Vrajesh Dutia)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Maharashtra to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
41	Anantha Madhava Agrotec Farms Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Smt P Anantha Kutumba bai,ii.Shri P Ramesh babu,iii.Shri M Srinivasa Rao,iv.B V J Rao)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Andhra Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
42	Angel Green Forests Ltd.	Did not apply for registration under the Regulations.

		Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated October 21, 2002, SEBI has debarred the entity and its concerned officials (i. Shri Harminder Singh Arora, ii. Shri Jagdish Singh Bajwa, iii. Smt. Surjit Kaur, iv. Smt. Shashi Bala, v. Smt. Ravinder Kaur, vi. Shri Harinder Singh, vii. Smt. Radha Rani)from operating in the capital market and from accessing the capital market for a period of 5 years. 2. SEBI has requested the State Government of Punjab to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
43	Anjali Orchard India Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Ram Singh Chauhan,ii. Shri Bhagwati Singh,iii. Shri H.N. Singh,iv.Smt. Ram Sri,v.Shri Bhagwati Singh,vi. Shri Hari Nam Singh,vii.Balram Singh)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992.
44	Ankur Forest and Project Development India Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials(i.Shri Tarsem Saini,ii.Shri Jagjit Singh,iii.Shri Rajbir Singh,iv.Shri Hemant Sharma,v.Shri Mohan Lal Saini,vi.Shri S Singh,vii.Jai Bhagwan)* from operating in the capital market for a period of 5 years.

		 SEBI has requested the Government of the Union Territory of Chandigarh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
45	Anmol Plantations Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the
		entity and its concerned officials (i. Mr. Anil Kumar Channe,ii.Ms. Shantabai Channe,iii.Ms. Meera Godey)*
		from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Madhya Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.4. SEBI has launched prosecution against the entity and its
46	Anubhav Plantations Ltd	directors u/s 24 and 27 of the SEBI Act, 1992 Shri M. Ravindran appointed as Official Liquidator by

		SEBI has requested the police authorities to fild FIR against the concerned officials of the entity.
47	Araya Plantations & Farm Developers Ltd.	Did not apply for registration under the Regulations.
	·	Did not wind up its CIS to repay investors in accordance with
		the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the
		entity and its concerned officials (i. Shri A K Chand,ii. Shri
		Alok Chand,iii. Shri Ahmad Imran,iv.Shri Anil Kumar
		Singh,v.Shri Udai Veer Singh,vi. Shri Santosh Kumar
		Singh,vii. Shri K K Singh,viii. Mrs Indira Chand,ix. Araya Kr.
		Chand,x. Indra Chand,xi. Anju Chand,xii. Rajni Singh, xiii.
		Sukumar Srivastava,xiv.Manju Srivastava)*
		from operating in the capital market for a period of 5 years.
		SEBI has requested the State Government of Uttar
		Pradesh to initiate civil/criminal proceedings against the
		entity for apparent offences of fraud, cheating, criminal
		breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the
		entity u/s 433 of the Indian Companies Act to repay
		investors.
		4. SEBI has launched prosecution against the entity and its
		directors u/s 24 and 27 of the SEBI Act, 1992

		Official Liquidator appointed by Hon'ble High Court of Allahabad subsequent to initiation of action by SEBI.
48	Aril Agro Forestry Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with
		the Regulations. In view of its failure to wind up its CIS to repay
		investors:
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. Rajendra Kumar Srivastava,ii.Mr. Rakesh Kumar Tiwari,iii.Mr. Komal Singh Thakur)*
		from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Madhya Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
49	Arrow Biotech International Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. Uday Goyal,ii.Mr. Harsh Goyal,iii.Mr. Amit Goyal)* from operating in the capital market for a period of 5 years.
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		 SEBI has requested the State Government of Maharashtra to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay
		investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
50	Arrow Global Agrotech Ltd.	Application for registration under the Regulations rejected by SEBI. Administrator appointed by Hon'ble High Court, Mumbai
		SEBI has requested the police authorities to fild FIR against the concerned officials of the entity.
51	Asadeep Evergreen Plantations Ltd.	Wound up its CIS and repaid to investors as certified by its statutory auditors.
52	Ashoka Teak Vanams Pvt Ltd	Wound up its CIS and repaid to investors as certified by its statutory auditors.
53	Ashutosh Plantation (India) Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Dr. Kaushal Kishore Pathak,ii.Dr. Arvind Pandey,iii.Mr. Dinesh Kumar Tripathi,iv.Mr. Jugal Kishore Jargar)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Madhya Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
54	Ashwani Plantation Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. Ashwini Kumar Singh,ii. Mrs. Nishi Kanta,iii. Mr. Ajay Kumar,iv. Mr. Krishna Pratap Singh,v. Mr. Nirbhay Kumar,vi. Mr. Brij Nandan Tiwari,vii. Mrs Shashi Kanta)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Bihar to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.

		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992.
55	Asian Plantations Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Manoj Kapur,ii. Ashwani Berry,iii.S P Kaila,iv.Barjinder makkar,v.Shailendr Kaushik,vi.Sudha Mittal,vii Gulshan Rai Manuy)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the Government of the Union Territory of Chandigarh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the
		entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
56	Asra Teek Plantations & Resorts Ltd.	Did not apply for registration under the Regulations.
30	Asia reek riantations & Nesons Etd.	Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned official (i. Shri Vinod Kumar Pandey)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the Government of the Union Territory of Chandigarh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
57	Assured Agro Park Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-

		 Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. A V Singh,ii. Sh. Sayed Hussain Waheed,iii. Sh. T S Srivastav,iv. Ms. Pratima Srivastav,v. Shri Anand Vardhan Singh,vi. Tripurari Sharan Srivastava,vii. Mrs Pratibha Singh,viii. Mrs Sushma Singh,ix. Sunil Kumar,x. Sh Pramod Pandey,xi. Sayed Hussain Waheed)* from operating in the capital market for a period of 5 years. SEBI has requested the State Government of Delhi to
		initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 19925. SEBI has requested the police authorities to file FIR
		against the entity and its concerned officials.
58	Aswathi Rubber Plantations (mumbai) Pvt. Ltd.	Wound up its CIS and repaid to investors as certified by its statutory auditors.
59	Auroshree Agro Industries Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr Banamali Naik,ii. Mr Premnanda Naik,iii. Mr Nirupmani Naik,iv. Mrs Dushila Patel,v. Mrs Anuchayya Patel)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Orissa to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.4. SEBI has launched prosecution against the entity and its
		directors u/s 24 and 27 of the SEBI Act, 1992
60	Avani Plantations Ltd.	Provisional registration granted by SEBI expired and the entity was directed to wind up its CIS to repay its investors vide letter dated April 25, 2003.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:

61	AVI Plantation and Floriculture Ltd.	1. Vide its Order dated January 22, 2004, SEBI has prohibited the entity and its concerned officials (i.Mr. Vasant Jagjivandas Kotak, ii. Mr. Deepak Dhirajlal Dalal, iii. Mr. Lalit Shankar Mahadik, iv.Mr. Arvind Kotak, v.Mr. Jagjivandas Kotak, vi.Ms. Hiraben Kotak, vii.Ms. Kashmira Kotak, viii.Ms. Varsha Kotak, ix.Mr. Dhanji Kotak, x.Ms. Deepali Upasni, xi.Mr. Ajit Panday) from dealing in the securities market and also from accessing the securities market for a period of 5 years from the date of the Order. 2. SEBI has requested the State Government of Maharashtra to initiate civil/criminal proceedings against the entity and its directors/promoters for apparent offences of fraud, cheating, criminal breach of trust and misappropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Suresh Dutt Sharma, ii. Arun Tiwari, iii. Sanjay Tewari, iv. Neeta Sharma, v. Ms Karuna Tiwari, vi Ms. Madhav Tewari, vii. Mrs. Sadhna Shukla)* from operating in the capital market for a period of 5 years.
		and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
62	AVS Plantations Ltd.	The entity submitted a certificate from its statutory Auditors that it had not mobilised any money under CIS.
63	Ayaam Agrotech Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors:

		 Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Raj Pal Singh Rawat,ii.Smt Shyama Devi,iii.Sh Prem Sharma,iv. Shri Manoj Sharma,v.Shri Dharam Pal Singh Rawat,vi.Shri Mahinder Prakash Sharma,vii.Shri Raj Sharma)* from operating in the capital market for a period of 5 years. SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
64	B P Plantations Ltd.	Wound up its CIS and repaid to investors as certified by its statutory auditors.
65	Bacan Green Hinduston Agra Limited	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri J P Aggarwal,ii. Mrs Radha Aggarwal,iii. Shri Manish Aggarwal,iv. Shri Prasant Aggarwal)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
66	Bacon Green Hindustan Agro Limited	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Sh. Satyendra Singh Yadav,ii.Sh Brij Raj Singh,iii.Sh. Mahandra Chowdhary,iv.Sh Om Prakash Chowdhary,v.Sh. Rajendra Singh Yadav,vi.Sh. Rajendra Singh Yadav,vii.Rajeev Singh,viii.Awadesh Tripathi,ix. Seema Yadav,x.Mrs. Neeraj Yadav,xi.Jagdish Yadav,xii.Durgesh Bhargav)* from operating in the capital market for a period of 5 years.

		2. SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
67	Badrika Plantations Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Mr Lalan Kumar Singh,ii. Mr Arun Kumar Singh,iii. Mr Amar Kumar,iv.Mr Achyuta Kumar,v.Mr Avinash Kumar,vi.Mr Satish Kumar Gupta,vii.Mr Rajendra Prasad Singh)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Bihar to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
68	Balakundri Agro Plantations Ltd	Application for registration under the Regulations rejected by SEBI.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Shri S.G.Balakundri,ii.Shri Udaya S.Balekundri,iii.Smt. Anita U.Balekundri)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Karnataka to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its
		directors u/s 24 and 27 of the SEBI Act, 1992
69	Ballarshah Teak Plantations (P) Ltd	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.

		In view of its failure to wind up its CIS to repay investors:
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Andhra Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
70	Banaraksha Green Plantations & Resorts Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. S. Ajaib Singh,ii. Shri Pramod Kumar Sharma,iii. Sh. Surjit Singh,iv. Shri Pritam Singh,v. Shri Jagdeep Kaushal,vi. Ms. Anu Sharma,vii. Mr. Parminder Jit Kaur,viii. Shri Rajinder Kaushal,ix. Shri Jagdish Rai Sharma)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Punjab to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
71	Banashri Teak & Plantations Pvt Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Hemraj Badni ,ii. Shri T G Nayanpur,iii.Shri S R Patil,iv.Shri B N Patil,v. Shri R K Hiremath,vi.Shri Ishwar Navilur,vii.Shri J R Bhakle,viii.Shri R M Adur)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Karnataka to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.

		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
72	Bandhabgarh Agro Forestry Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors :-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. Shiv Charan Kevat,ii.Mr. Ajay Kumar Pandey,iii.Mr. Mani Prakash Tripathi,iv.Mr. Mohamed Ziaul Haque,v.Mr. Rajesh Kumar Shukla)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Madhya Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
73	Barsha Agri Tech India Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. A.K Shahi,ii.Mr. R.D. Mishra,iii.Mr. O.P Kachhwaha,iv.Mr. Vikas Pandey,v.Mr. Chandrashekhar)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Madhya Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
74	Basant Farms & Resorts India Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-

		 Vide Order dated October 5, 2001, SEBI has debarred the entity and its concerned officials (i. S.S. Kushwaha,ii. BB Singh,iii. GK Ajmani,iv. Basant Singh Kushwaha,v. Shailja,vi.Priyang Manjari,vii.Dileep Singh,viii.Ajay Kumar Tomar,ix.Shankar Singh Kushwaha,x.Gulshan Kumar Ajmani)* from operating in the capital market for a period of 5 years. SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
75	Basil Agro Farms Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shi Ajay Anand,ii.Dr Suneel Sethi,iii.Mr Hans Raj Seth,iv.Lt Col. Ramesh K Seth,v.Mr Ashok K aggarwal,vi.Mrs Praveen Anand,vii.Mrs Madhu Anand,ix.Ms. Anu Anand,x.

		Dr Taran Rej Sethi)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 5. SEBI has requested the police authorities to file FIR
		against the entity and its concerned officials.
76	Basundhara Agro- Environment Development Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with
		the Regulations.
		In view of its failure to wind up its CIS to repay
		investors :-
		1. Vide Order dated October 5, 2001, SEBI has debarred the entity and its concerned officials (i.Mr Samar Nag,ii.Mr Prasenjit Ganguly,iii.Mr Arabindo Mukherjee,iv.Mr Sivaji Chatterjee,v.Mr Proloy Sankar Mazumder,vi.Mr Alak Ghosh)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of West Bengal to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
77	BBN Forest Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:-
		 Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials from operating in the capital market for a period of 5 years.

		 SEBI has requested the Government of the Union Territory of Chandigarh to initiate civil/criminal proceeding against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. SEBI has launched prosecution against the entity and it directors u/s 24 and 27 of the SEBI Act, 1992
78	Beauty Farms & Resorts Pvt Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay
		investors: 1. Vide Order dated November 15, 2002, SEBI has debard the entity and its concerned officials (i. Shri B.L. Narasa Reddy, ii. Shri K. Sreedhar Reddy, iii. Shri C. Shrinivasulu Reddy, iv. Shri K. Sassidhar Reddy, v. Shri K. Sacheendranadh Reddy) from operating in the capital market and from accessing the capital market for a period 5 years.
		2. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		 SEBI has launched prosecution against the entity and indirectors u/s 24 and 27 of the SEBI Act, 1992
79	Beauty Gardens & Resorts Pvt Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated November 15, 2002, SEBI has debar the entity and its concerned officials (i. Shri B.L. Narasa Reddy, ii. Shri K. Sreedhar Reddy, iii. Shri C. Shrinivasulu Reddy, iv. Shri K. Sassidhar Reddy, v. Shri K. Sacheendranadh Reddy) from operating in the capital market and from accessing the capital market for a period 5 years.
		 SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. SEBI has launched prosecution against the entity and i directors u/s 24 and 27 of the SEBI Act, 1992
80	Beauty Green Farms Pvt Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance the Regulations.
		In view of its failure to wind up its CIS to repay investors:-

		1. Vide Order dated November 15, 2002, SEBI has debarred the entity and its concerned officials (i. Shri B.L. Narasa Reddy, ii. Shri K. Sreedhar Reddy, iii. Shri C. Shrinivasulu Reddy, iv. Shri K. Sassidhar Reddy, v. Shri K. Sacheendranadh Reddy) from operating in the capital market and from accessing the capital market for a period of 5 years.
		SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		3. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
81	Beauty Paradise Resorts Pvt Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated November 15, 2002, SEBI has debarred the entity and its concerned officials (i. Shri B.L. Narasa Reddy, ii. Shri K. Sreedhar Reddy, iii. Shri C. Shrinivasulu Reddy, iv. Shri K. Sassidhar Reddy) from operating in the capital market and from accessing the capital market for a period of 5 years.
		2. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.3. SEBI has launched prosecution against the entity and its
82	Bethel Green Growth Ltd.	directors u/s 24 and 27 of the SEBI Act, 1992 Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors :-
		1. Vide Order dated November 15, 2002, SEBI has debarred the entity and its concerned officials (Shri K.G. George, ii. Shri R.C. Panda, iii. Mrs. Susan George, iv. Shri Weley George, v. Shri Joseph George, vi. Shri Joseph Lakra, vii. Shri Bhagaban Parida,viii. Shri Bijay Panda, ix. Shri Manoranjan Das) from operating in the capital market and from accessing the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Orissa to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
83	Bhagamandal Plantation Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.

		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. P.V. George, ii. Siby Alexander, iii. U. Kunju Mohammed, iv. P.V. Easow)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Kerala to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.4. SEBI has launched prosecution against the entity and its
		directors u/s 24 and 27 of the SEBI Act, 1992
84	Bhagya Agro Farms Pvt Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned official(i. Shri N R V Subba Reddy*) from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Andhra Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
85	Bhakti Trees Plantation Pvt. Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. Mulubhai Vaghjibhai Parmar,ii.Mrs. Rashmiben Manoj Chovatia)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Gujarat to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
86	Bharat Agriculture and Forest Development Ltd.	Did not apply for registration under the Regulations.

		Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Nagendra Singh,ii. Shri R P Singh,iii. Shri Pardeep Kr. Sharma,iv. Shri Sanjeev Kr. Singh,v. Shri Diwakar Singh,vi. Shri Om Prakash Singh,ix. Shri Surya Bhan Singh)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		 SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
87	Bhargavarama Agro Plantation Pvt Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay
		 investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned official(i.Shri S.D.Venkata Subha Raju)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Andhra Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its
		directors u/s 24 and 27 of the SEBI Act, 1992
88	Bhaskar Plantation Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials from operating in the capital
		market for a period of 5 years. 2. SEBI has requested the State Government of Bihar to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.

		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
89	Bhavani Forests India Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Smt. Sushila Devi,ii. Sh. Kailash Pathik,iii. Sh. Sunil Kr. Sharma,iv.Sh. Anand Kothari,v.Sh. Rais Ahmed,vi. Sh. Jagdigh Rai,vii.Sardara Attar Singh,viii. Sh. Lakhmi Chand Sharma,ix. Sh. Sita Ram Yadav)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Jammu & Kashmir to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
90	Bhawna Agro Ltd.	Wound up its CIS and repaid to investors as certified by its statutory auditors.
91	Bhu Bhairav Agrotech Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. Narendra Singh Mohnot,ii.Ms. Shobha Mohnot,iii.Mr. Lalit Kumar Bapna)* from operating in the capital market for a period of 5 years.
		SEBI has requested the State Government of
		Maharashtra to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
92	Bikash India Agro Estate Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with
		the Regulations. In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr Siddartha Sankar Sahoo,ii.Mrs Usha Rani Das,iii.Mr Subrat Das)* from operating in the capital market for a period of 5 years.

		2. SEBI has requested the State Government of Orissa to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
93	Bliss Agro (I) Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Dr. Vinod Kuthiala,ii.Sushil Kr. Sood,iii.Vikas Vohra,iv.Kamlesh Sood,v.Ashok Kumar,vi.Pramod Kumar,vii.Neelam Bhatia)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Punjab to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
94	Bliss Plantations & Hill Resorts Pvt Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Late Mr V S Shah,ii. Mr. Hitesh V Shah,iii. 3. Smt. Sathia Lakshmi,iv. Smt. B V Shah)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Tamil Nadu to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
95	Blumonde Agro-Forestry Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-

		 Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. Victur Fernandes,ii.Mr. Christupher De Almeida,iii.Mr. John Agnel Xavier,iv.Mr. Albert Da Costa,v.Mr. Anant Gajanan Pimple,vi.Mr. Kishore Shrivas,vii.Mr. Guilherme D'Silva,viii.Mr. Joagnim D' Souza,ix.Mr. George D' Souza)* from operating in the capital market for a period of 5 years. SEBI has requested the State Government of Maharashtra to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. SEBI has launched prosecution against the entity and its
96	Bon Plantations & Exports Ltd	directors u/s 24 and 27 of the SEBI Act, 1992 Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i Shri Krishna Kumar K Bhammer,ii. Shri Manikant Padamshi,iii. Shri Devassykutty,iv. Shri Sreekumar V)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Kerala to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
97	Botanist Biotech Projects Ltd.	Wound up its CIS and repaid to investors as certified by its statutory auditors
98	Brammaputhra Plantations Pvt Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Jose Mathew,ii. Ms. Jolly Jose)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Kerala to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.

		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
99	Bravim Farms Ltd.	Did not apply for registration under the Regulations.
00	Braviii i aimo Eta.	Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh Amarjeet Singh,ii. Smt. Madhu Sheel,iii. Sh. Satish Kaushik,iv. Smt. Kusum Gupta,v. Sh. Kuldeep Malik,vi.Sh.Balram Chugh,vii. Sh.Bachan Lal,viii.Sohan Lal Arora,ix.Ms.Raj Rani Sharma,x.Sh.Manohar Lal)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Punjab to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.4. SEBI has launched prosecution against the entity and its
		directors u/s 24 and 27 of the SEBI Act, 1992
100	Bright Forest Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Jaswant Garg,ii. Shri Chander Bhan Goyal,iii.Smt. Sunita Garg,iv. Sh. Pawan Kr. Goyal,v. Sh.Dharam Pal garg,vi. Sh. Pawan Jindal,vii.Sh.Kanhiya lal Gupta,viii.Ms. Sunita Devi Jindal,ix.Sh.Krishan Chand Garg,x.Ms.Sulochana Devi Goyal)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trus and mis-appropriation of public funds.
		 SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
101	Brilliant Agro farms Pvt Ltd	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay

		 Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. Nazeer Hussain Khan, ii. Mr.M.A.Khader)* from operating in the capital market for a period of 5 years. SEBI has requested the State Government of Andhra Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. SEBI has launched prosecution against the entity and its
102	Brssha Plantations Ltd.	directors u/s 24 and 27 of the SEBI Act, 1992 Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
103	BSI Ltd.	4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 Did not apply for registration under the Regulations.
100	J. 2.0.	Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors:

		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. Yogesh N. Wadhwana,ii.Mr. Kiran N. Wadhwana,iii.Mr. Yatin N. Wadhwana)*
		from operating in the capital market for a period of 5 years.
		SEBI has requested the State Government of Madhya Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the
		entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
104	Burman Plantations Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Sanjay Burman,ii. Shri Ravi Arora,iii. Shri U C Burman,iv. Ms Uma Charan Burman,v. Sh Ramesh Chand,vi. Sh. Anand Ballabh Agarwal,vii. Sh. Mahesh Chandra Agarwal)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.

		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
105	Canon Orchards Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance wit
		the Regulations.
		In view of its failure to wind up its CIS to repay
		investors :-
		 Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. Inder Jeet Sahu,ii.M Dayaram Sharma,iii.Mr. Vishnu Prasad Tiwari)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Madhya
		Pradesh to initiate civil/criminal proceedings against the
		entity for apparent offences of fraud, cheating, criminal
		breach of trust and mis-appropriation of public funds.
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		3. SEBI has requested DCA to initiate winding up of the
		entity u/s 433 of the Indian Companies Act to repay investors.
		investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
106	Capital Forestry Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with
		the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the
		entity and its concerned officials (i. Shri Maninder Singh,ii.
		Shri Manmohan Singh,iii. Mrs. Paramjeet Kaur,iv. Shri
		Sawinder Singh Sondh,v. Sh.Vinod Kr. Tyagi,vi.
		Sh.Jaywant,vii.Sh.Anuj Sharma,viii. Sh.Roopesh Rai
		Sikand,ix. Ms.Manju Tyagi,x.Mrs. Rajender Kaur)* from
		operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Delhi to
		initiate civil/criminal proceedings against the entity for
		apparent offences of fraud, cheating, criminal breach of trus
		and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the
		entity u/s 433 of the Indian Companies Act to repay
		investors.
		4 CERI has laurabed assessment as the discussion of the contraction of
		 SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
107	Career Agriculture Finance and Plantation Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance wit
		the Regulations.
		In view of its failure to wind up its CIS to repay
		investors :-

		Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh.MK Bhoot,ii. Sh.
		HR Khatri,iii.Sh. NK Bhoot)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Rajasthan to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
108	Casion Agro Products and Plantations Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri O N Rampal,ii. Shri S K Sen Gupta,iii. Shri B K Jha,iv. Ms Nina Kumari Rampal,v. Sh.Lalan Kr. Choudhry,vi.Sh. Ram Kr. Choudhry,vii.Ms.Radha Devi)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992

109	Cee Kay Agro Private Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with
		the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the
		entity and its concerned officials (i. Shri H K Kalra,ii.Mrs. C K Kalra, iii. Sh. Mukesh Sharma,iv. Sh. N K Vij,v.Sh.T R Kukreja,vi. Ms.Anjana Bahukhandi, vii.Sh.S S Chaudhery,viii.Mrs. Kiran Arora)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Uttaranchal to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
110	Celestine Farms & Properties Management Pvt Ltd	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 26, 2001, SEBI has debarred the entity and its concerned officials from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Kerala to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
111	Chambal Forest (India) Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Ms. Taradevi Sharda,ii.Ms. Smita Maheshwari,iii.Mr. Manish Sharda,iv.Mr. Naresh Maheshwari,v.Mr. Radhe Shyam Sharda,vi.Ms. Garima Sharda,vii.Mr. Ram Swaroop Sharma)* from operating in the capital market for a period of 5 years.
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		 SEBI has requested the State Government of Madhya Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay
		investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
112	Champaran Greenland Pvt. Limited	Wound up its CIS and repaid to investors as certified by its statutory auditors.
113	Chamunda Forests Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. Amol Yashwant Desai,ii.Mr. Santhosh Dattatraya Dikshit,iii.Mr. Jaiprakash jaswantrai Bhatt,iv.Mr. Lalit Jethalal Nathwani,v.Mr. Rangnath Baburao Khavle,vi.Mr. Prabhakar Mahadev Sadgaonkar,vii.Mr. Padmakar Shantaram Vedak)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Maharashtra to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
114	Chandigarh Forests Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Satnam Singh,ii. Shri Raman Choudhary,iii. Mrs. Arvinder Kaur,iv. Mrs. Chander Kanta,v. Shri Jaswant Singh,vi.Ms.Alam Deep Kaur,vii. Somprakash Chaudhary,viii. Sh.Shuag Wati)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the Government of the Union Territory of Chandigarh to initiate civil/criminal proceedings
		against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.

		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
115	Charbhujnath Cement Company Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors :-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh.Shankar Lal Pandya,ii. Shri Mool Nath,iii. Shri. Madhukar Jangid,iv. Shri Shailendra Pandya,v. Shri Sanjay Pandya,vi. Smt. Sri Kumari Pandya,vii. Shr. Tara Chand Kharol)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Rajasthan to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
116	Charmwood Plantations (P) Limited	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the
		entity and its concerned officials (i. Mr Trivedy Nath Dhirendra,ii. Mrs Trivedy Binita,iii. Mr Dwivedi Kumar Alok)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Bihar to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
117	Chhatrasal Farms & Plantations Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:-1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials from operating in the capital market for a period of 5 years.

		2. SEBI has requested the State Government of Madhya Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
118	Chotanagpur Herbal Agro Pvt. Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors :-
		1. Vide Order dated November 15, 2002, SEBI has debarred the entity and its concerned officials(i. Shri Kiran Ajit Kujur,ii. Dr. (Mrs.) Asha Kiran Kujur) from operating in the capital market and from accessing the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Orissa to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
119	Citigold Agro India Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Raghuvir Saran Sinha,ii. Shri Ajit Kumar Sinha,iii. Shri Pradip Kumar Sinha,iv. Shri Sanjay Vij,v. Sh.Bharat Bhardwaj,vi. Shri Sjit Kumar Sihna,vii. Shri Lalit Kalra,viii. Mrs. Saroj Sharma,ix. Shri Anil Kr. Gupta,x. Shri Rajesh Joshi,xi. Shri Mohan Jeet Singh)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
120	City Agrisilviculture & Housing Development (India)	Did not apply for registration under the Regulations.

	Ltd.	Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials(i. Mr. Surender Kumar Tiwari,ii.Mr. Jagdish vishwakarma,iii.Mr. Tejpal Singh Bhatia,iv.Mr. Shiv Kumar Sahu)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Madhya Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its
121	Cliffwood Agro Plantations Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. P V George,ii. Siby Alexander,iii. Mr. U Kunju Mohammed,iv.Mr. P V Easow)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Tamil Nadu to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay
122	Coastal Plantations & Farms Pvt Ltd	investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 Wound up its CIS and repaid to investors as certified by its
	Coastai Fiditiations & Famils FVI Liu	statutory auditors.
123	Colourful Cultivators & Irrigations Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. Vijay Kumar Jain,ii.Ms. Kamala Vijaya Jain,iii.Mr. Dilip Ravishankar Raval,iv.Mr. Jitendrakumar Jain,v.Mr. Hemant C. Mehta)* from operating in the capital market for a period of 5 years.

		 SEBI has requested the State Government of Maharashtra to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
124	Coral Green Fields Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Sheel Singh,ii. Dr. Ram Singh,iii. Smt Sheela Tomar,iv. Sh. Rajinder Singh,v. Sh. Manoj Kumar,vi. Ms.Rekha Malik,vi. Smt. Sarita,vii. Sh.Surender Singh)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
125	Crystal Biotech Industries Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Dr M Phatak,ii. Sh.B K Dhawan,iii. Dr. Afroz Ahmed,iv. Dr. R S Negi,v. Sh. P Venkatachalam,vi. Sh.Sarvesh Kr. Johri,vii. Sh. Kanhaiya Lal Pathak,viii. Sh. Rajiv Johri,ix. Sh. Mahesh Pathak,x. Sh. Niranjan Lal Pathak,xi. Ms. Pushpa Verma, xii. Sh. Sanjiv Johri)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Uttaranchal to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992

		SEBI has requested the police authorities to file FIR against the entity and its concerned officials.
126	Dairyland Plantations (I) Ltd.	Wound up its CIS and repaid to investors as certified by its statutory auditors.
127	Danvanti Agro Forest Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials(i. Smt. Veena Singh,ii. Mr. Survender Pal Singh,iii. Dr. Sudesh Pal Singh)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Haryana to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
128	DBR Agrotech India Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Bhupendra Kumar,ii. Shri Anil Kumar Mathur,iii. Ms. Pravesh Rani,iv. Smt. Seema Teotia,v. Shri Dhirendra Singh Choniyan, vi. Sh. Naresh Kumar Pal, vii. Smt Asha Singh Teotia)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
129	Deep Sangeet Plantation Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:

		 Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. Sanjay Kumar Shukla,ii.Ms. KumKum Paul,iii.Mr. Manoj Kumar Shukla,iv.Mr. R.S Shukla,v.Mr. K. Deo Das,vi.Mr. D.K Paul,vii.Mr. Setwan Mishra,viii.Ms. Sadhana Mishra)* from operating in the capital market for a period of 5 years. SEBI has requested the State Government of Madhya Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
130	Deepshikha Orchards & Farms Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials(i.Shri Anil Kumar Shukla,ii.Shri Jitendra Pati Tripathi,iii.Shri Vijay Raj Shukla,iv.Shri Sunil Kr. Shukla,v. Shri Uday Raj Shukla,vi.Shri Thakurjee Mishra,vii.Shri Markanday Tiwari)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
131	Deepti Agro Farms Pvt Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Smt. N Sashikala,ii. Shri P Mohana Rao)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Andhra Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.

		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
132	Dhan Forest (India) Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance wi
		the Regulations.
		In view of its failure to wind up its CIS to repay
		investors :-
		1. Vide Order dated July 2, 2001, SEBI has debarred the
		entity and its concerned officials from operating in the capit
		market for a period of 5 years.
		2. SEBI has requested the State Government of
		Maharashtra to initiate civil/criminal proceedings against the
		entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the
		entity u/s 433 of the Indian Companies Act to repay
		investors.
		4. SEBI has launched prosecution against the entity and its
		directors u/s 24 and 27 of the SEBI Act, 1992
133	Dhanbad Plantations Pvt. Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance wi
		the Regulations.
		In view of its failure to wind up its CIS to repay
		investors :-
		1. Vide Order dated July 2, 2001, SEBI has debarred the
		entity and its concerned officials(i.Mr Sunil Kumar Saha,ii.
		Mrs Anju Saha)* from operating in the capital market for a
		period of 5 years.
		2. SEBI has requested the State Government of Bihar(as t
		state of Jharkhand was not in existence at that time) to
		initiate civil/criminal proceedings against the entity for
		apparent offences of fraud, cheating, criminal breach of tru
		and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the
		entity u/s 433 of the Indian Companies Act to repay
		investors.
		4. SEBI has launched prosecution against the entity and its
		directors u/s 24 and 27 of the SEBI Act, 1992
134	Dhanvarsha Forests (India) Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance w
		the Regulations. In view of its failure to wind up its CIS to repay
		investors :-

	I	investors :-
		In view of its failure to wind up its CIS to repay
		the Regulations.
136	Diamond Tree Teak Plantation	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with
		statutory auditors.
135	Dhruv Greenfields Ltd.	Wound up its CIS and repaid to investors as certified by its
		directors u/s 24 and 27 of the SEBI Act, 1992
		4. SEBI has launched prosecution against the entity and its
		entity u/s 433 of the Indian Companies Act to repay investors.
		3. SEBI has requested DCA to initiate winding up of the
		funds.
		against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public
		Territory of Chandigarh to initiate civil/criminal proceedings
		SEBI has requested the Government of the Union
		period of 5 years.
		Rajinder Garg)* from operating in the capital market for a period of 5 years.
		Smt. Anita Awasthi,iii.Sh. Sanjay Sharma,iv. Smt. Sharmila Parmar,v. Smt. Susma Sehgal,vi. Sh. Vineet Joshi,vii. Sh.

		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. Govindbhai J. Patel,ii.Mr. Chetan R. Shah,iii.Mr. Sureshbhai O. Shah,iv.Mr. Rameshbhai N. Patel,v.Mr. Bhupesh R.Shah,vi Mr. Pranav S. Shah,vii.Mr. Bhavesh C. Shah,viii.Mr. Milan S. Shah)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Gujarat to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its
137 Dip Sh	ikha Plantation Limited	directors u/s 24 and 27 of the SEBI Act, 1992 Did not apply for registration under the Regulations.
107 Dip 311	mand Frankation Entitled	Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials(i. Mr. Sunil Kumar Shukla,ii.Ms. Vindhya Vasanidevi Shukla,iii.Ms. Geetadevi Shukla)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Gujarat to
		initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
138 Divyab	ohumi Agro (I) Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with
		the Regulations. In view of its failure to wind up its CIS to repay investors:
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri G S Verma ,ii. Mrs. Kalpana Verma ,iii. Capt. Harbans Singh ,iv.Shri Bhupinder Singh,v.Ms. Rashmi Verma,vi.Ms. Krishni Verma,vii.Shri Surinder Thakur)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the Government of the Union Territory of Chandigarh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.

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		4. SEBI has launched prosecution against the entity and its
420	DMC Vaults Ltd.	directors u/s 24 and 27 of the SEBI Act, 1992
139	DIVIC Vaulis Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with
		the Regulations.
		In view of its failure to wind up its CIS to repay
		investors :-
		1. Vide Order dated October 21, 2002, SEBI has debarred the entity and its concerned officials(i. Mrs. Alka Jain, ii.Shri Jinesh C. Jain,iii. Shri Vijesh C. Jain, iv. Shri Surender Sharma, v. Shri Kamal Sharma, vi. Shri A.S. Singhal, vii. Shri A.K. Jain, viii. Shri Rajiv Kr. Jain, ix. Shri Swatantar Kumar Jain, x. Shri Ramesh Chand Puri, xi. Shri Gurcharan Dass Mehta, xii. Ms. Niti Mehta, xiii. Shri Mridul Kumar Jain, xiv. Ms. Neelam Jain, xv. Shri Inder Mohan Lal Kaura, xvi. Shri Chet Ram Gupta, xvii. Shri Subhash C. Jain, xviii. Shri Davender Jain) from operating in the capital market and from accesssing the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
140	DNS Agrotech Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with
		the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Dharmendra Malik,ii. Shri Sanjeev Kumar,iii. Shri Upendra,iv.Shri Shyam Singh Rana,v. Ms.Bhagwati Devi, vi. Ms. Brahmla Devi, vii. Ms. Balesh Devi)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
141	Durga Agro Estate Plantations Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.

		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr Sangram Keshari Hota,ii. Mr Gouri Shankar Swain,iii. Mr Ranjeet Kumar Mohapatra,iv. Dr Chaturbhuja Nanda,v. Mr Trilochan Biswal)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Orissa to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
142	Dwaper Agrotech Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Ram Babu Gautam,ii. Sh. Ajay Kr. Sharma,iii. Sh. Kamlesh Kr. Khandelwal,iv. Smt. Kavita Gautam,v. Smt. Rama Bhardwaj,vi. Smt. Kiran Devi,vii. Sh. Jay Dev Gautam,viii. Sh. Bhupendra Kumar,ix. Sh. Govind Das,x.Sh. Tara Chand Sharma,xi. Sh.Devendra Kumar,xii. Sh.Madhuban Dutt Chaturvedi)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
143 E	Economic Brothers Farms Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri S.Q.Hussain,ii.Shri Mohammed Ahmed,iii.Shri S.M.Hussain,iv. Smt. Zahida Begum)* from operating in the capital market for a period of 5 years.

		 SEBI has requested the State Government of Andhra Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
144	Eknaath Plantations Pvt Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mrs. Gowrinathan,ii. Ms. S.E.Anuradha,iii. Mr. S.E.Suresh,iv. Mr. S.Ekanathan,v. Mr. V.Srinivasan)* from operating in the capital market for a period of 5 years.
		SEBI has requested the State Government of Tamil Nadu to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the
		entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its
145	Elegant Plantation Pvt Ltd	directors u/s 24 and 27 of the SEBI Act, 1992 Wound up its CIS and repaid to investors as certified by its
146	Elite Forest Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Shri Kaushal K Sharma, ii. Shri Krishan Rathi,iii.Shri Surajmal Kadian,iv.Shri Surender Saini,v. Sh. Kamal Kr. Aggarwal,vi.Sh. Sunil Agarwal,vii.MS. Savitri Devi,viii.Shri Sudhir Garg,ix.Smt. Meenakshi Garg, x.Sh.Sneh Goyal)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992

147	Emerald Green Forest Ltd.	Wound up its CIS and repaid to investors as certified by its statutory auditors.
148	ENBEE Plantations Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with
		the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated May 29, 2003, SEBI has debarred the
		entity and its concerned officials (i. Mr. Prafulla Maheshwari ii. Mr. Sundeep Maheshwari, iii. Mr. Brij Maheshwari, iv. Mr. Sunjeev Maheshwari, v. Ms. Renu Maheshwari, vi. Ms. Uma Maheshwari, vii. Mr. Alok Rathi, viii. Mr. Ramgopal Maheshwari, ix.Mr. Vinod Kumar Maheshwari, x. Mr. Sudarshan Rathi, xi. Mr. S.L. Rathi, xii. Mr. Radhaballav R.
		Dhoot, xiii. Mr. Manmohan Kabra, xiv. Mr. Mohan Kabra, xv. Mr. Suresh Kumar Jaju, xvi. Mr. Shakil Qureshi, xvii. Mr. Sudhir Khanna, xviii.Mr. S.K. Bajpai, xix. Mr. Dheeraj Kataria)from operating in the capital market and from accessing the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Madhya Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
		 SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		SEBI has requested the police authorities to file FIR against the entity and its concerned officials.
149	Endowment Agro Projects (I) Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials(i.Sh. Virender Koul, ii. Sh. Hamil Ullah Dar, iii. Sh. Sunil K. Pandita, iv. Sh. Balkishan Bhat, v. Sh. Sunil Kumar, vi.Sh. Rajinder Bhat, vii.Sh. Desraj,viii.Sh. Prabhakar Pilathu)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the Government of the Union Territory of Chandigarh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992

		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials(i.Shri V K Kansal,ii.Shri J C Kansal,iii.Mrs. Savita Kansal,iv.Mrs. Savita Kansal,v.Sh. B K Bhat,vi.Sh. Jagdish Chander,vii.Sh.Davinder Pal,viii.Sh. Prabhakaran Pillathu,ix.Sh.G M Bhat)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the Government of the Union Territory of Chandigarh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
151	Endowment Plantations Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Prabhakaran Pillathu,ii. Sh. V K Kansal,iii. Sh. J S Hanjra,iv. Shri Romesh Sharma,v.Sh Jarnail Singh,vi. Shri Varinder Kumar Kansal,vii.Shri BA Manhas,viii.Shri Nazir Ahmed Bhat,ix.Sh. G A Saman)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the Government of the Union Territory of Chandigarh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
		SEBI has requested the police authorities to file FIR against the entity and its concerned officials.
152	ERA UBD Agrotech Corporation	Wound up its CIS and repaid to investors as certified by its statutory auditors.
153	Esskayjay Plantations Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-

		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials(i.Mr Anurag JhunJhunwala,ii.Mr Ajay Kajaria,iii.Mr Umesh Sanganeria,iv.Mr Aloke Kajaria,v.Mr Raj Kumar Sanganeria,vi.Mr Satyanarayan Agarwalla)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of West Bengal to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
154	Eternal Agro Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. Saumitro Banerjee,ii.Ms. Alpana S. Banerjee,iii.Mr. Paresh Panchamiya,iv.Ms. Reema Paresh Panchamiya)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Maharashtra to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 5. SEBI has requested the police authorities to file FIR
155	Euclip Forestry (I) Ltd.	against the entity and its concerned officials. Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Achyut Narain Mani Tripathi,ii.Sh.Shivmurat,Singh,iii.Sh.Kameshwar Singh,iv.Sh.Kamlesh Kumar Pandey,v.Sh.Rajendra Dubey,vi.Sh.Vidyanagar Pandey,vii.Ms.Neelam Pandey,viii.Ms.Pratibha Tripathi,ix.Sh.Rajneesh Tripathi)* from operating in the capital market for a period of 5 years.

		 SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
156	Evergreen Forest Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials(i. Shri S K Tyagi, ii. Shri Mohan Jeet Singh,iii. Shri Neeraj Tyagi, iv. Shri V K Singh, v. Shri V K Tyagi, vi. Sh. Subodh Kumar Tyagi, vii. Sh. Vinod Kumar Tyagi, viii. Ms. Kusum Tyagi, ix. Sh. Jai Pathak, x. Ms. Sushila Tyagi, xi. Sh. Vijay Kumar Singh,xii. Ms. Nisha Tyagi)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
157	Extol Plantation & Agrotech Ltd.	Wound up its CIS and repaid to investors as certified by its statutory auditors.
158	Fairdeal Forests Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. Kamal Kumar Batra, ii. Mr. Hanuman Prasad, iii. Mr. Bhushan Lal Sharma, iv. Mr. Ramnath Kumar, v. Mr. Chitranjan Das, vi. Mr. Kamal Kumar Tyagi, vii. Mr. Bhushan Kumar Tyagi, viii. Ms.Sangeeta Bansal, ix. Mr. Agya Ram Batra, x. Mr. Inderjit Sharma, xi. Mr. Raj Chawla)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.

		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
159	Fairdeal Thrust Eco Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Binod Kumar, ii. Shri Manoj Kumar Jha, iii. Shri Buchhi Khan, iv. Shri Surendra Pd. Shrivastava, v. Shri Sajan Kumar Agarwal, vii. Shri Sobha Kant Jha, viii. Smt. Anita Mishra, ix. Smt. Minu Jha, x. Smt. Roopam Shrivastava, xi. Shri Binod Kumar Shrivastava)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
160	Fairgreen Agro and Allied Services P Ltd	Wound up its CIS and repaid to investors as certified by its statutory auditors.
161	Five Star Forests Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated October 5, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Vijay Thakur, ii. Sh. Sita Ram, iii. Sh. Ajmair Singh, iv. Ms.Pappi Devi, v. Sh. Prem Singh, vi.Sh. Harnam Singh, vii.Ms. Deshraj)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Himachal Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
162	Flawless Plantations Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors :-

		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Sunil Kumar Asthana, ii. Shri Pawan Kumar Verma, iii. Shri Manoj Kumar, iv. Shri Ashutosh Kr. Srivastava, v.Chandra Kishore Asthana, vi.Sh.Samsher Khan, Girish Kr. Srivastava)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
163	Flotech (India) Pvt Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned official (i. Shri K P Kaksha)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Tamil Nadu to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
164	Folksy Plantations & Resorts Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-

		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri P N Kapur, ii.Shri R K Pathak,iii.Shri U K Gupta,iv.Shri Sushil Gupta,v.Smt Neera Pathak,vi.Shri N K Sharma,vii.Ms. Gunjan Pathak, viii.Capt. M S Sharma, ix.Ms. Ruchika Pathak)*
		from operating in the capital market for a period of 5 years.
		SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the
165	Fortuna Agro Plantations Ltd.	entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 Application for registration under the Regulations rejected by SEBI and entity directed to wind up its schemes to repay
		investors. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors:

		1. Vide its Order dated August 28, 2003, SEBI has debarred the entity and its concerned officials (i. Shri Anup Kr. Agarwal, ii. Shri Bijay Kr. Agarwal,iii. Ms. Manju Agarwal,iv.Ms.Anju Agarwal,v.Ms. Sarda Agarwal,vi.Shri G. Gopal,vii. Shri D.K. Sehgal,viii. Shri A. Chatterjee,ix.Dr. S.N. Ghosal,x.Shri D.P. Toshniwal,xi.Shri Y. Chowdhury,xii. Shri N. Guha) from operating in the capital market and from accessing the capital market for a period of 5 years from the date of the Order.
		2. SEBI has requested the State Government of West Bengal to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 SEBI has launched proseucution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
166	Fortune Harvest Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. Praveen Katpatal,ii.Mr. V. Nagarajan,iii.Mr. G Ramkrishnan,iv.Mr. Rewachand Hemnani,v.Mr. Cyril Dias)*
		from operating in the capital market for a period of 5 years.

		 SEBI has requested the State Government of Maharashtra to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has launched proseucution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. SEBI has requested the police authorities to file FIR
167	Four Season Farms Ltd.	against the entity and its concerned officials. Application for registration under the Regulations rejected by SEBI. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 29, 2002, SEBI has debarred the entity and its concerned officials (i. Mr. Kunwar Vishwa Mohan, ii. Mr. V. Rajagopal, iii. Mrs. Vibha Prasad, iv. Mr. Jayanti M. Patel, v. Dr. Mohan Prasad, vi. Mr. Iqbal Ummer Kasker, vii. Mr. Samir K. Das, viii. Mr. Venugopal V. Nair, ix. Mr. S.K. Panday, x. Mr. Basant Kumar Singh, xi. Mr. V.M. Tambat) from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Maharashtra to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 5. SEBI has requested the police authorities to file FIR against the entity and its concerned officials.
168	Fresh Plantation(India) Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials(i.Smt. Pushpa Asthana, ii.Sh.Nishant Asthana,iii.Sh. Moid Ahmed, iv.Sh. Radhey Shyam Khare,v.Sh. Shahbaz Hussain Siddiqui, vi.Smt. Sadhana Srivastava, vii.Sh. Ravi Srivastava, viii.Ms.Vidya Asthana, ix.Jagdish Prasad Srivastava)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.

		 SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
169	G P Forests Development India Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance w
		the Regulations.
		In view of its failure to wind up its CIS to repay investors :-
		1. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992.
		2. SEBI has requested DCA to initiate winding up of the
		entity u/s 433 of the Indian Companies Act to repay
		investors.
		Provisional Liquidator appointed by the Hon'ble High Cour
		Punjab, Haryana & Himachal Pradesh.
170	G S L Agro Plantation Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance w
		the Regulations.
		In view of its failure to wind up its CIS to repay
		investors :-
		1. Vide Order dated July 2, 2001, SEBI has debarred the
		entity and its concerned officials (i. Shri NL Prajapati, ii.Sh
		PN Shukla, iii.Shri Arun Kumar Jaiswal, iv.Shri Shiv Pujan
		Madhukar, v.Ms.Priyanka Pathak, vi.Dr. Narender Bahadu
		Singh, vii.Dr. Devi Datt Tewari, viii.Dr. Vivekanand Sharma
		ix.lshwari Datt Dumka, x.Basant Ballabh Joshi, xi.Sh.Girisl
		Chander Joshi, xii. Sh.Kailash Chander Durgapal)* from
		operating in the capital market for a period of 5 years.
		SEBI has requested the State Government of Uttar
		Pradesh to initiate civil/criminal proceedings against the
		entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the
		entity u/s 433 of the Indian Companies Act to repay
		investors.
		4. SEBI has launched prosecution against the entity and it directors u/s 24 and 27 of the SEBI Act, 1992
		5. SEBI has requested the police authorities to file FIR
		against the entity and its concerned officials.
171	Gaekwad Plantations Ltd.	Wound up its CIS and repaid to investors as certified by its
		statutory auditors.
172	Galaxy Forest India Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance w
		the Regulations.
		In view of its failure to wind up its CIS to repay
	Ī	investors :-

		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials(i. Sh. Rajendra Prasad Misra, ii.Sh. Sukh Dayal Kurana, iii.Sh. Satish Chandra Misra, iv.Sh. Mehfoozur Rehaman, v.Sh. Ramkrishna Dubey, vi.Sh.Promod Kr. Pandey, vii.Sh.V K Naik, viii. Sh.S K Jaiswal, ix.Sh. Amod Kr. Pandey, x.Sh. Lalit Kurana)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 5. SEBI has requested the police authorities to file FIR against the entity and its concerned officials.
173	Galaxy Teak Plantations Pvt Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. Md. Fayyaz Yacoobi, ii.Ms.Zamrun Begum)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Andhra Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
174	Ganga Cavery Agro Forestry Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials(i. Sh. Nardev Bansal, ii. Sh. Ram Chand)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Delhi to
		initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.

		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
175	Gangotri Green Valley Ltd.	Did not apply for registration under the Regulations.
	,	Did not wind up its CIS to repay investors in accordance with
		the Regulations.
		In view of its failure to wind up its CIS to repay
		investors :-
		1. Vide Order dated July 2, 2001, SEBI has debarred the
		entity and its concerned officials (i. Shri Sita Ram Jadam, ii.
		Ms. Vinod Kumari Pandit, iii. Shri Jitender, iv. Sh.Ram Pat
		Singh, v. Ms. Kamla Devi, vi. Sh.Suresh Kumar, vii. Sh.
		Vivek Kumar)* from operating in the capital market for a
		period of 5 years.
		SEBI has requested the State Government of Delhi to
		initiate civil/criminal proceedings against the entity for
		apparent offences of fraud, cheating, criminal breach of trust
		and mis-appropriation of public funds.
		SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay
		investors.
		4. SEBI has launched prosecution against the entity and its
470	Course Assistantias Ltd	directors u/s 24 and 27 of the SEBI Act, 1992. Did not apply for registration under the Regulations.
176	Gaurav Agrigenetics Ltd.	Did not wind up its CIS to repay investors in accordance with
		the Regulations.
		In view of its failure to wind up its CIS to repay
		investors :-
		1. Vide Order dated July 2, 2001, SEBI has debarred the
		entity and its concerned officials (i. Smt. Sneh Lata Gupta, ii.
		Sh. Rajpal Singh, iii. Sh. V Kumar, iv. Sh. Gaurav Varshney,
		v. Mrs. Pravesh Varshney, vi. Mrs. Rekha Gupta, vii.Sh.
		Vinod Kumar Varshney, viii. Sh. G.C. Gupta, ix.Ms. Risha
		Varshney, x. Dr. J.C. Gupta)* from operating in the capital market for a period of 5 years.
		market for a period of 3 years.
		2. SEBI has requested the State Government of Uttar
		Pradesh to initiate civil/criminal proceedings against the
		entity for apparent offences of fraud, cheating, criminal
		breach of trust and mis-appropriation of public funds.
		SEBI has requested DCA to initiate winding up of the
		entity u/s 433 of the Indian Companies Act to repay
		investors.
		4 CEDI has launched accessition accident the cutting of the
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992.
177	Gaurav Krishi Bagh Vikash Pvt. Limited	
		Obtained positive consent from more than 25% investors to
		continue with its CIS and repaid to rest of the investors, as
		certified by its statutory auditors.
178	Gaurav Plantation Pvt. Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with
		the Regulations.
		In view of its failure to wind up its CIS to repay

		 Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. Jitubhai Davariya,ii. Mr. Shambhubhai Siddhpura,iii.Mr. Arvindbhai Ramani,iv.Mr. K.S. Mavani,v.Mr. Jayantibhai B. Patel)* from operating in the capital market for a period of 5 years. SEBI has requested the State Government of Gujarat to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. SEBI has launched prosecution against the entity and its
179	Gemini Agrotech India Ltd.	directors u/s 24 and 27 of the SEBI Act, 1992. Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with
		the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh.S. Jaspal Singh Sood,ii. Sh. Randher Singh, iii.Sh. Rajinder Singh,iv. Sh. Gurmukh Singh,v. Sh. Dyal Singh Sarpanch,vi. Smt. Sudarshan Kaur, vii. Sh. Tarlochan Singh)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the Government of the Union Territory of Chandigarh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992.
180	George Maijo Agro Products Ltd	Wound up its CIS and repaid to investors as certified by its statutory auditors.
181	Glitter Gold Plantations Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials(i.Sh. Pankaj Jain, ii.Sh.Sh. Deepak Jain,iii.Smt. Manjul Jain, iv.Sh. Sudershan Kumar Jain, v.Ms. Aarti Jain, vi.Sh Sachin Gupta, vii.Sh. Yashwant Jain)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.

		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
182	Global Agro Farms (India) Ltd	4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992. Did not apply for registration under the Regulations.
102	Global Agro Famils (India) Etd	Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh.K Venkat Reddy, ii.Sh.Marapally Rajaiah, iii.Sh.Gardas Ramesh, iv. Sh.Gardas Srinivas)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Andhra Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
183	Global Forests (India) Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors :-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Gurdial Singh Grewal, ii. Sh. Lehna Singh Tur, iii. Sh. Ranjit Singh Sodhi,iv. Sh. D S Dhillon, v. Sh. Surinder Singh Kapoor, vi. Sh.Jaspal Singh Sood, vii. Sh. Lal Singh Kotla, viii. Sh. Ranjit Singh Sodhi, ix. Sh. Gurpal Singh Grewal, x. Wg.Cdr.H.S. Pruthi, xi. Sh.Rajinder Singh, xii. Sh. Randher Singh, xiii. Sh. D.S. Dhillon, xiv. Sh. Gautam Bhatia, xv. Surender Singh, xvi. Sh.Lehna Singh Toor, xvii. Ms. Babita Garg)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Punjab to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
184	Gold Line Green India Finsec Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.

		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. Devendra Kumar Shrivastava,ii.Mr. Mahendra Kumar Khare,iii.Mr. Rajesh Kumar Shrivastava)*
		from operating in the capital market for a period of 5 years.
		SEBI has requested the State Government of Madhya
		Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the
		entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992.
185	Gold Waves Forest Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Mann Singh,ii. Sh. Ashafaq Chaudhary,iii. Sh. Ranjeet Singh,iv. Sh. Narinder Sharma, v.Sh.Rajesh Kumar, vi. Dr. Mam Chand Bhardwaj, vii. Sh. Satwant Singh)* from operating in the capital market for a period of 5 years.

		 SEBI has requested the Government of the Union Territory of Chandigarh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
186	Goldage Farms Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay
		investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Sharanjit Singh,ii. Sh Jasmit Singh,iii. Ms. Balwinder Kaur,iv. Sh.Piara Singh, v. Sh Rajiv Sood, vi. Sh. Sharanjit Singh "Bawa", vii. Sh Jasmit Singh "Jassi", viii. Sh Charanjit Singh , ix. Ms.Sukhwinder Kaur, x. Sh. Ranjit Singh Bawa, xi. Sh. Manjit Singh Bawa)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the Government of the Union Territory of Chandigarh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay
		investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
187	Goldage Plantation & Marine (I) Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Ms. Mala L. Gurnani, ii Ms. I alaband D. Currani iii Ms. Indeath and K. Bharting
		ii.Mr. Lalchand D. Gurnani,iii.Mr. Inderbhan K. Bhartiya, iv.Mr. Anand Iyer)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Maharashtra to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992.

188	Golden Forest (India) Ltd.	Committee appointed by Hon'ble Supreme Court under the Chairmanship of Chief Justice(Retd.) Shri R.N. Aggarwal. The task of the Committee is to invite claims from the investors, scrutinize the claims received and thereafter submit a report to the Hon'ble Supreme Court. SEBI has requested the police authorities to file FIR against the concerned officials of the entity.
189	Golden Glade Plantations Pvt Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Pampapati B.Upase,ii. 2. Shri Gajanand B.Neelakari, iii. 2. Shri Gajanand B.Neelakari)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Karnataka to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
190	Golden Green Forests & Investments (I) Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Anil Garg, ii. Ms. Kavita Garg, iii. Shri Neeraj Garg, iv. Ms. Aarti, v. Ms. Sarla Jain, vi. Shri Brajesh Kumar Dubey, vii. Shri Shiv Jain)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Rajasthan to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its
		directors u/s 24 and 27 of the SEBI Act, 1992
191	Golden Jublee Rajasthan Agro Plantations Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-

		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Chandra Prakash Namdharani, ii. Sh. Pritam Kr. Vyas, iii. Sh. Deepak Vinayak, iv. Sh.Lalit Kr. Ojha, v. Sh. Arvind Kumar, vi. Sh. Gori Shanker Ojha, vii. Sh. Narendra. Ojha, viii. Sh. Mahesh Ojha, ix. Sh. Bheru Lal)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Rajashthan to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
192	Golden Plantations	Wound up its CIS and repaid to investors as certified by its statutory auditors.
193	Golden Projects Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated November 19, 2001 SEBI has debarred the entity and its concerned officials (i. Shri Amrit Lal, ii. Ms Pamila, iii. Ms Neena, iv. Shri RK Syal, v. Ms Bimla Syal, vi. Ms Romila Sinha, vii. Shri A.L. Syal, viii. Ms Neena Syal)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Punjab to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 5. SEBI has requested the police authorities to file FIR against the entity and its concerned officials.
194	Goldenland Development (India) Ltd.	Application for registration under the Regulations rejected by SEBI.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors :-

		1. Vide Order dated July 29, 2002, SEBI has debarred the entity and its concerned officials (i. Mr. Vinod Mahajan, ii. Mr. Lembhar Singh, iii. Mr. A.S. Anil, iv. Mr. Ravi Mahajan, v. Mr. G.S. Saunkhla, vi. Mrs. Rita Sharma, vii. Mr. Kamaljit Kaur, viii. Mr. Shashi Sanaoria, ix. Mr. Jalam Singh, x. Mr. Narayan Sharma, xi. Mr. B.S. Guleria, xii. Mr. Babu Ram Sharma, xiii. Mr. Om Bir Singh, xiv. Mrs. Monika Sharma, xv. Mr. Sananta Kumar Behra, xvi. Mr. Jugal Madhaba Khandual, xvii. Mr. Santosh Kumar Jena, xviii. Mr. Pratap Chandra Panigrahy, xix. Mr. Ramesh Patro) from operating in the capital market and from accessing the capital market for a period of 5 years.
	2. SEBI has requested the Government of the Union Territory of Chandigarh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.	
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 5. SEBI has requested the police authorities to file FIR
		against the entity and its concerned officials.
195	Goldenland Plantations Ltd.	Did not apply for registration under the Regulations.
100	Coldoniana i idridationo Eta.	Did not wind up its CIS to repay investors in accordance with
		the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh.Harbhajan Singh Padda, ii. Lt. Col. S K Suri, iii. Sh. J G Verma, iv. Sh. R K Bhatara, v. Sh. N K Kaushal, vi. Sh.Vinod Mahajan, vii. Sh.Vijay Kumar Verma, viii. Sh. Rakesh Kumar, ix. Sh.Ravi Mahajan, x. Sh. Lahmber Singh, xi. Ms. Paramjeet Kaur)* from operating in the capital market for a period of 5 years.
	2. SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.	
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
196	Goldstar Teak Forest (India) Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay

		 Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri. D. K. Singh, ii. Shri Dharmendra Kr. Roy, iii. Sh. Jarnal Singh Ratan, iv. Ms. Poonam Singh, v. Sh. Anurag Saxena, vi. Sh.Nilesh Rawat, vii. Sh. Naubat Rai Saxena, viii. Sh.S. P. Singh, ix. Shri J. D. Sharma)* from operating in the capital market for a period of 5 years. SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
197	Goldteak Groves Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri K.Sharath Choudary, ii. Shri K.Prasad Rao, iii.(iii) Shri N.Ramesh Babu)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Andhra Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
198	Gondwana Farms & Forests Limited	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Madhya Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 4. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.

199	Gondwana Finance (India) Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Madhya Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its
200	Goodearth Developers Ltd.	directors u/s 24 and 27 of the SEBI Act, 1992 Wound up its CIS and repaid to investors as certified by its statutory auditors.
201	Govardhan Envirotech Private Ltd.	Obtained positive consent from more than 25% investors to continue with its CIS and repaid to rest of the investors, as certified by its statutory auditors.
202	Grace Agro Estates Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Ved Prakash Aggarwal, ii. Mrs. Misha Gupta, iii. Sh. Mahesh Gupta)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Punjab to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
203	Great Green Plantations	Wound up its CIS and repaid to investors as certified by its statutory auditors.
204	Green Agro Products Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. Khandelwal Purushottam Radheshyam,ii.Mr. Khandelwal Radheshyam Surajmal,iii.Ms. Khandelwal Premlata Purushottam)* from operating in the capital market for a period of 5 years.

		 SEBI has requested the State Government of Maharashtra to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 19925. SEBI has requested the police authorities to file FIR
		against the entity and its concerned officials.
205	Green City Plantations Pvt ltd	Wound up its CIS and repaid to investors as certified by its statutory auditors.
206	Green Coolex Plantation Pvt Ltd	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Palakurthi Radha Krishna, ii. Shri Valiveti Nagesh Babu, iii.Smt Palakurthi Bramaramba)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Andhra Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
207	Green Country Agro Foods Ltd	Application for registration under the Regulations was rejected by SEBI and entity directed to wind up its schemes to repay investors.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated December 24, 2002, SEBI has debarred the entity and its concerned officials (i. Shri K. Krishnaiah, ii. Shri J. Selvan Sundararaj, iii. Shri B. Shreenaadha Reddy, iv. Shri C. Arthanareeswaran, v. Shri V.S. Venkatanarayanan, vi. Shri K. Srihari, vii. Shri K.D.N. Prasad, viii. Shri V.K. Saikumar) from operating in the capital market and from accessing the capital market for a period of 5 years.
		2. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.

		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
208	Green Country Biotech Ltd	Application for registration under the Regulations was rejected by SEBI and entity directed to wind up its schemes to repay investors.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
	1. Vide Order dated December 24, 2002, SEBI has debarred the entity and its concerned officials (i. Shri K. Krishnaiah, ii. Shri B. Sreenaadha Reddy, iii. Shri K. Srihari, iv. Shri K.D.N. Prasad, v. Shri H. Shankaranarayanan, vi. Shri P. Sreeenivasulu, vii. Shri Y. Krishna Reddy)from operating in the capital market and from accessing the capital market for a period of 5 years.	
		2. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992.
		3. SEBI has requested the DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
209	Green Country Plantations Ltd	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials(i. Shri J.Selvin Sundararaj, ii.Smt. S.Nirmala, iii.Shri K.D.N.Prasad, iv.Shri J.Issac, v.Shri P.Ravindran Nair, vi.Shri S.J.Philip Jeyasingh)* from operating in the capital market for a period of 5 years.
		entity and its concerned officials(i. Shri J.Selvin Sundararaj, ii.Smt. S.Nirmala, iii.Shri K.D.N.Prasad, iv.Shri J.Issac, v.Shri P.Ravindran Nair, vi.Shri S.J.Philip Jeyasingh)* from
		entity and its concerned officials(i. Shri J.Selvin Sundararaj, ii.Smt. S.Nirmala, iii.Shri K.D.N.Prasad, iv.Shri J.Issac, v.Shri P.Ravindran Nair, vi.Shri S.J.Philip Jeyasingh)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Tamil Nadu to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust
		entity and its concerned officials(i. Shri J.Selvin Sundararaj, ii.Smt. S.Nirmala, iii.Shri K.D.N.Prasad, iv.Shri J.Issac, v.Shri P.Ravindran Nair, vi.Shri S.J.Philip Jeyasingh)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Tamil Nadu to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
210	Green Desert India Ltd.	entity and its concerned officials(i. Shri J.Selvin Sundararaj, ii.Smt. S.Nirmala, iii.Shri K.D.N.Prasad, iv.Shri J.Issac, v.Shri P.Ravindran Nair, vi.Shri S.J.Philip Jeyasingh)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Tamil Nadu to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 Did not apply for registration under the Regulations.
210	Green Desert India Ltd.	entity and its concerned officials(i. Shri J.Selvin Sundararaj, ii.Smt. S.Nirmala, iii.Shri K.D.N.Prasad, iv.Shri J.Issac, v.Shri P.Ravindran Nair, vi.Shri S.J.Philip Jeyasingh)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Tamil Nadu to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992

	1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Siya Ram Goyal, ii. Sh. Rajiv Goyal, iii. Ms. Vandana Goyal, iv. Ms. Kanta Goyal, v. Sh. Satbir Singh Nehra, vi. Sh. Rajan Jain, vii. Sh. Sachin Jain)* from operating in the capital market for a period of 5 years.
	 SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
	 SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
	4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
211 Green Earth Farms & Estates Pvt Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
	In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated January 6, 2003, SEBI has debarred the entity and its concerned officials (i. Shri B. Anantharamakrishna, ii. Shri G. Rajesh, iii. Shri B.S. Purushotham, iv. Shri B. Suryanarayanna, v. Shri R. Suresh Babu) from operating in the capital market and from accessing the capital market for a period of 5 years.
	 SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
	3. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
212 Green Earth Orchards India Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
	In view of its failure to wind up its CIS to repay investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri S.Ragouraman, ii.Smt R.Murugan, iii. Ms. E.Ravikumar, iv.Shri G.Maheswaran, v.Shri P.Siva Subramaniam)* from operating in the capital market for a period of 5 years.
	 SEBI has requested the Government of the Union Territory of Pondicherry to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
	 SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
	4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
213 Green Endowment Plantations (I) Ltd.	Did not apply for registration under the Regulations.

		Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the
		entity and its concerned officials (i. Shri Mohamed Anwar Kumar, ii. Shri Abdul Majeed Bhat,iii. Shri Abdul Gani Parrey, iv. Sh. Mustaq Ahmed Malla, v. Smt. Farida Akhter, vi. Sh. Gowhar Hussain Bhat, vii. Smt. Mubeena Akhter, viii. Smt. Mumtaz Akhter, ix. Smt. Raja Tabasum)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the Government of the Union Territory of Chandigarh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
214	Green Estates (India) Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr Deepak Banerjee, ii. Mr Dhiren Kr Mahapatra, iii. Mr Sayed Mustaque Ali)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Orissa to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
215	Green Forest India Pvt. Limited	Wound up its CIS and repaid to investors as certified by its statutory auditors.
216	Green Fringer Forest & Orchards Pvt. Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mrs. Savita Korde,ii.Mr. Govind Singh Karada,iii.Mr. Brajesh Singh Karada)* from operating in the capital market for a period of 5 years.

		 SEBI has requested the State Government of Madhya Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
217	Green Galaxy Plantation Limited	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Md Rashid Perwej,ii. Mr Raj Mehra Prasad,iii. Mrs Shama Firozan,iv. Mrs Sudha
		Devi, v. Mrs Shireen Seraj, vi. Mr Rahat Ali Khan,vii. Mr Sanjay)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Bihar to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
218	Green Garden Promoters Limited	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr N C Nayak, ii. Mr S D Nayak, iii. Mrs N Nayak, iv. Dr S Rout)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Orissa to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
219	Green Global (India) Ltd.	 SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay
		investors :-

		 Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Naresh Hasija, ii. Shri Manoj Grover, iii.Mrs. Suman, iv. Mrs. Kanta Antil)* from operating in the capital market for a period of 5 years. SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the
		entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
220	Green Glory Pvt Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri K M Basavarajappa, ii. Smt K B Nandeshwari)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Andhra Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992.
221	Green Gold Agro Development Ltd.	Application for registration under the Regulations was rejected by SEBI and the entity was directed to wind up its CIS to repay investors.
		Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors:

		1. Vide Order dated October 5, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Mahendra Gadhia,ii. Ms.Lata Gadhia,iii.Ms. Pratiksha Mahendra Gadhia,iv.Sh.Mahabaleshwar Shetti,v.Sh. Nitin Mahabaleshwar Shetti, vi. Ms.Usha Nitin Shetti, vii. Ms. Meera Mahabaleshwar Shetti, viiii.Kum. Bhumika D. Mehta,ix.Shri Dinesh C. Manubarwala)*
		from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Maharashtra to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 5. SEBI has requested the police authorities to file FIR against the entity and its concerned officials.
222	Green Gold Forestry Ltd.	Application for registration under the Regulations was rejected by SEBI and the entity was directed to wind up its CIS to repay investors. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors:-

223	Green Gold Horticulture Ltd.	 Vide Order dated October 5, 2001, SEBI has debarred the entity and its concerned officials (i.Mr. Mahendra M. Gadhia, ii.Ms. Pratima A. Patel,iii.Ms. Vaishali H. Parikh)* from operating in the capital market for a period of 5 years. SEBI has requested the State Government of Maharashtra to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 SEBI has requested the police authorities to file FIR against the entity and its concerned officials. Application for registration under the Regulations was rejected by SEBI and the entity was directed to wind up its CIS to repay investors. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: Vide Order dated October 5, 2001, SEBI has debarred the entity and its concerned officials (i. Sh.Mahendra Gadhia, ii. Ms.Lata Gadhia, iii. Sh.Maulik M. Gadhia, iv.Sh.Rakesh Gokani, v.Ms. Pratiksha Gokani, vi. Sh.Mohan Kaur Kothari, vii.Sh.Nitin A. Masekar, viii.Smt. Charulata D. Manubarwala,ix.Smt. Chetna I. Vora, x.Smt. Sunita C. Shah)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Maharashtra to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay
		investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 5. SEBI has requested the police authorities to file FIR against the entity and its concerned officials.
224	Green Pearls	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Ashok Arora, ii. Shri Rajan Arora)* from operating in the capital market for a period of 5 years.

		 SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
225	Green Share Agro Farm (India) Pvt Ltd	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri M K Rajan, ii. Shri Shaiju K S, iii. Shri T P Mammu, iv. Shri Francis K J, v. Shri Varghese Micheal)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Kerala to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
226	Green Shield Plantations Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:
		1. Vide Order dated October 21, 2002, SEBI has debarred the entity and its concerned officials (i. Shri Sanjeev Rustagi, ii. Shri Subroto Banerji, iii. Shri Sanjay Anand, iv. Capt. Pankaj Kapoor, v. Renu Euzabeth Banerji, vi. Ms. Sangeeta Rustagi, vii. Shri N.D. Anand, viii. Ms. Kalpana Gupta)* from operating in the capital market and from accessing the capital market for a period of 5 years.
		 SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its
		directors u/s 24 and 27 of the SEBI Act, 1992
227	Green Time Agro Tech Pvt. Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.

		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. Pramod Choudhary, ii.Mr. Sunil Luhadia,iii.Mr. Deepak Jain,iv.Mr. Vijay Choudhary)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Madhya Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has launched proseucution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992. 4. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay
228	Green Villa Commercial Agro India Ltd.	investors. Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. Nandkishorbhai Patel,ii.Mr. Chandrabhushan R. Patel,iii.Mr. Mahendrabhai r. Gamit,iv.Mr. Jitendrasingh M Yadav,v.Mr. Nagendranath R. Shukla,vi.Mr. Rajendrakumar K. Mishra,vii.Mr. Vijaykumarsing M Yadav)* from operating in the capital
		market for a period of 5 years. 2. SEBI has requested the State Government of Gujarat to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
229	Green Vindraban Farms Ltd.	4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992. Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay
		investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Harbans Lal, ii. Shri Jagir Ram, iii. Shri Baldev Singh, iv. Shri Nirmaljit Singh, v. Shri Sital Singh, vi. Shri Charan Dass, vii. Smt.Manjit Kaur, viii. Ms.Asha Rani, ix. Shri Sada Ram)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Punjab to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.

		 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
230	Green World Farm & Forestry Pvt. Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. Kamal Kumar Jain,ii.Mr. Anoop Kumar Jain,iii.Ms. Bharti Jain)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Madhya Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
231	Greenage Agrotech Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated November 15, 2002, SEBI has debarred the entity and its concerned officials (i. Shri Prabodh Chandra Ghosh, ii. Shri Asit Pandit, iii. Shri Tapash Ranjan Das, iv. Shri Haradhan Ghosal, v. Shri Pranab Basu, vi. Md. Hasheen Hashmi, vii. Shri Arabinda Das, viii. Shri Manotosh Karmakar, ix. Shri Supravat Dey, x. Shri Pradyut Sarkar, xi. Shri Balai Chanda, xii. Shri Pradip Bhowmick, xiii. Shri Indra Bhusan Das, xiv. Shri K. Mitra)* from operating in the capital market and from accessing the capital market for a period of 5 years.
		 SEBI has requested the State Government of West Bengal to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.4. SEBI has launched prosecution against the entity and its
		directors u/s 24 and 27 of the SEBI Act, 1992
		Did not one by for an electrotic and another Deputation
232	Greenedge Plantations Ltd.	Did not apply for registration under the Regulations.
232	Greenedge Plantations Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.

		 Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr B N Das,ii. Mr Suranjan Guha,iii. Mr A S Chari, iv. Mr Kalyan Roy, v. Mr Tridip Kumar Das, vi. Mr Tapas Chakravarty, vii. Mr Swapan Kr Roy)* from operating in the capital market for a period of 5 years. SEBI has requested the State Government of Orissa to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
233	Greenpark Gardens Pvt Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Nandagopal S.,ii. Shri Kamesh S.)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Tamil Nadu to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
234	Greenways Projects Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. A K Chadha,ii.Sh. S K Khosla,iii.Mrs. Harjeet Kaur)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992

		SEBI has requested the police authorities to file FIR against the entity and its concerned officials.
235	Greenworld Resorts Ltd.	Did not apply for registration under the Regulations.
235	Greenworld Resorts Ltd.	Did not wind up its CIS to repay investors in accordance wit
		the Regulations.
		In view of its failure to wind up its CIS to repay
		investors :-
		1. Vide Order dated July 2, 2001, SEBI has debarred the
		entity and its concerned officials (i. Major P K Perumal,ii.Sh
		P Dinakaran,iii.Capt. Mehendran P,iv.Mrs. Jaya
		Subramaniam)* from operating in the capital market for a
		period of 5 years.
		SEBI has requested the State Government of Delhi to
		initiate civil/criminal proceedings against the entity for
		apparent offences of fraud, cheating, criminal breach of trus
		and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the
		entity u/s 433 of the Indian Companies Act to repay
		investors.
		4. SEBI has launched prosecution against the entity and its
		directors u/s 24 and 27 of the SEBI Act, 1992
		SEBI has requested the police authorities to file FIR
		against the entity and its concerned officials.
236	Grindlay Forestry (India) Ltd.	Application for registration under the Regulations was
	Circulary i erectly (initially 21th	rejected by SEBI and the entity was directed to wind up its
		CIS to repay investors.
		Did not wind up its CIS to repay investors in accordance wit
		the Regulations.
		In view of its failure to wind up its CIS to repay
		investors :-
		1. Vide Order dated July 25, 2001, SEBI has debarred the
		entity and its concerned officials(i. Sh. Santosh Sikdar,ii.
		Sh.Swarn Singh,iii.Ms. Radhika Dhawan,iv.Sh. S.
		Pramanik,v.Sh. A. Budhiraja,vi.Sh. A.K. Bhadra,vii.Sh. B.M.
		Shingari, viii. Sh. Santosh Sundar, ix. Sh. Amarpal Singh
		Dilawan,x.Smt. Prem Dhawan,xi. Sh. Bhagwan
		Singh,xii.Smt. Jaspal Kaur,xiii.Sh. Bahadur Singh)* from
		operating in the capital market for a period of 5 years.
		O OFFILE
		2. SEBI has requested the State Government of Punjab to
		initiate civil/criminal proceedings against the entity for
		apparent offences of fraud, cheating, criminal breach of trus
		and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the
		entity u/s 433 of the Indian Companies Act to repay
		investors.
		4. SEBI has launched prosecution against the entity and its
		directors u/s 24 and 27 of the SEBI Act, 1992
		5. SEBI has requested the police authorities to file FIR
		against the entity and its concerned officials.
		•
237	Growfast Plantations Pvt 1 td	Wound up its CIS and repaid to investors as certified by its
237	Growfast Plantations Pvt. Ltd.	Wound up its CIS and repaid to investors as certified by its statutory auditors.

		Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. R. K. Verma,ii.Sh. Baldev Kumar,iii. Smt. Kamla Jain)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the Government of the Union Territory of Chandigarh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public
		funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 5. SEBI has requested the police authorities to file FIR against the entity and its concerned officials.
239	Growwell Plantations India Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Vijay Kumar Singh,ii. Sh. Awadhesh Kumar Giri,iii. Sh. Ashok Kumar Pandey,iv. Sh. Pankaj Kumar Upadhyay,v. Sh. Purushottam Singh, vi. Sh. Ambujeshwar Nath Pandey, vii. Sh. Anil Kumar Singh)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
240	GSR Agro Resorts Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. G.C. Modgill, ii. Sh. Rakesh Mehta, iii. Sh. S.K. Gupta, iv. Sh. V.K. Seth)* from operating in the capital market for a period of 5 years.

		 SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
241	Gujarat Forestry India Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Sh. Arun Kumar Srivastava, ii. Sh.Rajkaran Batham, iii. Sh. Umesh Chander Srivastava,iv. Sh. Vinay Kumar Jha, v. Sh. Rakesh Kumar Singh,vii.Sh.Amarji Kumar Sharma, viii.Smt. Amina Khatun)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
242	Guru Teak Investments (Mysore) P Ltd	Provisional registration granted by SEBI to the CIS entity expired.
		Vide Order dated February 18, 2005, the CIS entity was directed by SEBI to wind up its schemes and repay the investors in accordance with the SEBI CIS Regulations within a period of 5 and 1/2 months from the date of receipt of the Order.
		The CIS entity filed an appeal in Securities Appellate Tribunal against the said Order of SEBI.
243	H K Plantations & Orchards Ltd.	Application for registration under the Regulations was rejected by SEBI and the entity was directed to wind up its CIS to repay investors.
		During the intervening period, Official Liquidator was appointed by the Hon'ble High Court, Madhya Pradesh.
244	H.P. Tillers Tracts & Tourism Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors :-
		 Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials(i. Sh. Sushil Sharma, ii. Sh. C R Sharma, iii.Sh. Jitendra Verma)* from operating in the capital market for a period of 5 years.

		2. SEBI has requested the State Government of Himachal Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
245	LL V. Foresto (India) Ltd	4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act,1992. Did not apply for registration under the Regulations.
245	H.V. Forests (India) Ltd.	Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Harish Sharma, ii. Shri Harinder Singh Saini, iii. Shri Karam Chand Hussaini, iv. Sh.Satish Bhardwaj, v. Sh.Krishan Kant Goyal, vi.Ms.Lalita Sharma, vii. Ms. Kavita Dhawan, viii.Sh. Vijay Dhawan,ix. Sh.Krishan Lal)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Punjab to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act,1992.
246	Hakikat Farm Lands Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Anand Prakash Bhardwaj, ii. Shri Rajesh Kumar Khatriyan, iii. Shri Brij Pal Vats, iv. Shri Vinod Kumar Tyagi, v. Smt. Satoo Rani, vi. Smt. Tarawati, vii. Smt. Santlesh)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
0.47	Horbonorom Trop Marrows December (1) 144	4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 Did not apply for registration under the Regulations.
247	Harbansram Tree Magnum Resorts (I) Ltd.	Did not apply for registration under the Regulations.

		Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Rajesh Kumar Srivastava, ii. Shri Ajit Kumar Srivastata, iii. Shri Yogendra Nath Singh, iv. Shri Pradeep Kumar Chaudhary, v. Shri Pankaj Chaudhary, vi. Shri Sadhan Gupta, vii. Shri Neeraj Rastogi, viii. Ms.Meenu Shukla, ix. Shri.Manish Chaudhary, x. Shri.Rajesh Kumar Gupta, xi. Shri Sudhir Kumar Sinha, xii. Dr. Sarita Chauhan, xiii. Shri Anil Kumar Dinesh)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992.
248	Haritha Plantations Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Thomas Mathew,ii.Shri Paulose Thomas,iii.Shri E.V.Thomas)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Kerala to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the
		entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992.
249	Haritima Agro Development & Resort Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors:
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Capt. (Retd) M S Nag, ii. Mr K K Lal, iii. Dr H L Saha, iv. Mr G Vatsyayan)* from operating in the capital market for a period of 5 years.

		 SEBI has requested the State Government of West Bengal to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992.
250	Harit-Kranti Agro Forestry Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. Sanjay Shinde, ii.Mr. Vishwanath manchikatla, iii.Mr. Ashok Mogal Pagare)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Maharashtra to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
	 SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 	
251	Haritma Agrotech Ltd.	4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992. Did not apply for registration under the Regulations.
231	Hantina Agrotech Ltd.	Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. S.K. Srivastava,ii.Sh. K.K. Mishra,iii.Sh. L.K. Gupta,iv.Sh. S.K. Gupta)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992.
252	Hariyali Plantations (I) Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
	I	investors :-

		 Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh.Narendra Kumar Jaiswal,ii. Smt. Vijay Laxmi,iii. Sh.Girija Shanker Jaiswal, iv. Sh. Amar Mani Tripathi, v. Sh.Ajit Mani Tripathi, vi. Smt Madhu Mani Tripathi)* from operating in the capital market for a period of 5 years. SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
		SEBI has requested the police authorities to file FIR against the entity and its concerned officials.
253	Harkota Plantations Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the
		entity and its concerned officials (i. Ajay Joshi,ii.S.K. Joshi,iii.Mrs. Kanti Joshi,iv.Sh.Ajay Kumar, v.Sh.Sanjay Kumar Joshi, vi.Sh.Tika Ram Joshi, vii.Sh.Jagdish Chandra Joshi, viii.Sh.Daya Bhatt)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Uttaranchal to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
254	Haryana Forest Ltd.	The entity submitted a certificate from its statutory Auditors that it had not mobilised any money under CIS.
255	HBN Agrotech Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Naib Singh Dhillon,ii. Sh. Harmander Singh Sran, iii. Sh. Jeet Singh, iv. Sh. Ram Singh, v. Ms.Balwinder kaur, vi. Ms. Chhinder Pal Kaur, vii. Ms. Manjeet Kaur Sran)* from operating in the capital market for a period of 5 years.

		 SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
256	Helios Plantation & Developers Limited	4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 Did not apply for registration under the Regulations.
200	Tronce Frankasion a Bevelopene Emilion	Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr S K Singh,ii.Mr Rakesh Kumar,iii.Mr Nagendra Kumar Pandey,iv. Mr Arun Kumar Pandey,v.Mrs Prema Kumari)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Bihar to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
257	Help (India) Plantation & Development	 SEBI has requested the police authorities to file FIR against the entity and its concerned officials. Did not apply for registration under the Regulations.
	Tion (maid, Flamation a Development	Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh Pawan Singh, ii. Sh. Ajay Singh, iii. Sh. Abbal Singh Bharat)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
258	Highland Holiday Homes P Ltd	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.

		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 26, 2001, SEBI has debarred the entity and its concerned officials (i. Mr Manohar P Bajaj, ii. Mr Sanjay Bajaj, iii. Mr V A Syed Ibrahim)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Tamil Nadu to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
259	Highland Teak Plantations Pvt. Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. Aladdin Laskar, ii. Mr. Mihir Lal Nandi)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Assam to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
260	Him Farms Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Janak Raj Bansal, ii. Sh. Som Nath Arora, iii. Sh. Ritu Ghai, iv. Sh.Moolchand Bansal, v. Smt. Usha Bansal, vi. Sh. Anil Jain, vii. Sh.C.L. Sharma, viii. Sh. Gursharan Lal,ix. Sh.Hemant Goyal)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the Government of the Union Territory of Chandigarh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the
		entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992

261	Him Forests Ltd.	Did not apply for registration under the Regulations.
_0.		Did not wind up its CIS to repay investors in accordance with
		the Regulations.
		In view of its failure to wind up its CIS to repay
		investors :-
		1. Vide Order dated July 2, 2001, SEBI has debarred the
		entity and its concerned officials(i. Sh. Janak Raj Bansal, ii.
		Sh. Som Nath Arora, iii. Sh. Ritu Ghai,iv. Sh.Pawan
		Chaudhary, v. Sh. Ravinder Kumar Garg, vi. Sh. Ashok
		Diwan, vii. Surinder S Panwar, viii. Prem Kumar Garg, ix.
		Sanjeev Mehan, x. Inderjit Singh Sawhney, xi. Sh. SK
		Kansal)* from operating in the capital market for a period of
		5 years.
		SEBI has requested the Government of the Union
		Territory of Chandigarh to initiate civil/criminal proceedings
		against the entity for apparent offences of fraud, cheating,
		criminal breach of trust and mis-appropriation of public
		funds.
		3. SEBI has requested DCA to initiate winding up of the
		entity u/s 433 of the Indian Companies Act to repay
		investors.
		SEBI has launched prosecution against the entity and its
		directors u/s 24 and 27 of the SEBI Act, 1992
262	Himachal Harvest Farms Ltd.	Did not apply for registration under the Regulations.
202	Timachar Farvock Farmo Eta.	Did not wind up its CIS to repay investors in accordance with
		the Regulations.
		ule negulations.
		In view of its failure to wind up its CIS to repay
		In view of its failure to wind up its CIS to repay investors:
		In view of its failure to wind up its CIS to repay investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Parambir Singh, ii.
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Parambir Singh, ii. Sh. B K Bose, iii. Sh. M J Raman, iv. Sh. Parvinder singh, v.
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Parambir Singh, ii. Sh. B K Bose, iii. Sh. M J Raman, iv. Sh. Parvinder singh, v. Ms.Radhika Singh, vi. Sh. Ravinder Singh, vii. Sh. Ravi
		In view of its failure to wind up its CIS to repay investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Parambir Singh, ii. Sh. B K Bose, iii. Sh. M J Raman, iv. Sh. Parvinder singh, v. Ms.Radhika Singh, vi. Sh. Ravinder Singh, vii. Sh. Ravi Saxena, viii. Dr. R.K. Saxena, viii. Sh.Uday Saxena,ix. Ms.
		In view of its failure to wind up its CIS to repay investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Parambir Singh, ii. Sh. B K Bose, iii. Sh. M J Raman, iv. Sh. Parvinder singh, v. Ms.Radhika Singh, vi. Sh. Ravinder Singh, vii. Sh. Ravi Saxena, viii. Dr. R.K. Saxena, viii. Sh.Uday Saxena,ix. Ms. Anupama Saxena)* from operating in the capital market for
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Parambir Singh, ii. Sh. B K Bose, iii. Sh. M J Raman, iv. Sh. Parvinder singh, v. Ms.Radhika Singh, vi. Sh. Ravinder Singh, vii. Sh. Ravi Saxena, viii. Dr. R.K. Saxena, viii. Sh.Uday Saxena,ix. Ms. Anupama Saxena)* from operating in the capital market for a period of 5 years.
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263	Himachal Paryatan Avam Krishi Vikas Ltd.	In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Parambir Singh, ii. Sh. B K Bose, iii. Sh. M J Raman, iv. Sh. Parvinder singh, v. Ms.Radhika Singh, vi. Sh. Ravinder Singh, vii. Sh. Ravi Saxena, viii. Dr. R.K. Saxena, viii. Sh.Uday Saxena,ix. Ms. Anupama Saxena)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 Did not apply for registration under the Regulations.
263	Himachal Paryatan Avam Krishi Vikas Ltd.	In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Parambir Singh, ii. Sh. B K Bose, iii. Sh. M J Raman, iv. Sh. Parvinder singh, v. Ms.Radhika Singh, vi. Sh. Ravinder Singh, vii. Sh. Ravi Saxena, viii. Dr. R.K. Saxena, viii. Sh.Uday Saxena,ix. Ms. Anupama Saxena)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with
263	Himachal Paryatan Avam Krishi Vikas Ltd.	In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Parambir Singh, ii. Sh. B K Bose, iii. Sh. M J Raman, iv. Sh. Parvinder singh, v. Ms.Radhika Singh, vi. Sh. Ravinder Singh, vii. Sh. Ravi Saxena, viii. Dr. R.K. Saxena, viii. Sh.Uday Saxena,ix. Ms. Anupama Saxena)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
263	Himachal Paryatan Avam Krishi Vikas Ltd.	In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Parambir Singh, ii. Sh. B K Bose, iii. Sh. M J Raman, iv. Sh. Parvinder singh, v. Ms.Radhika Singh, vi. Sh. Ravinder Singh, vii. Sh. Ravi Saxena, viii. Dr. R.K. Saxena, viii. Sh.Uday Saxena,ix. Ms. Anupama Saxena)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with

		 Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Suresh Kumar Barwal, ii. Smt. Darshana Devi, iii. Smt. Pranto Verma, iv. Sh. M.G. Mehta, v. Sh. Harbans Singh, vi. Smt. Veena Devi, vii. Sh.Mohinder Dutt Sharma)* from operating in the capital market for a period of 5 years. SEBI has requested the State Government of Himachal Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
264	Himgiri Plantations Ltd.	Application for registration under the Regulations was rejected by SEBI and the entity was directed to wind up its CIS to repay investors. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 29, 2002, SEBI has debarred the entity and its concerned officials (i. Mr. Shrawan Singh Guleria, ii. Mr. Rakesh Mohan Rana, iii. Mrs. Anita Rana, iv. Mr. Rajendra Singh Rana, v. Mrs. Jaya Guleria, vi. Mr. Rajesh Mohan Rana, vii. Mr. Narayan Singh Guleria, viii. Mr. Ravindra Mohan Rana, ix. Mr. Narender Singh Rawat, x. Mr. Jai Singh Negi, xi. Mr. Tirath Singh Bhandari, xii. Mr. Hukam Singh Negi, xiii. Mr. Santosh Mohan Kukreti, xiv. Mr. Dinesh Thapliyal, xv. Mr. Dharam Singh Rana, xvi. Mr. Gulab Singh Bisht, xvii. Mr. Puran Singh Negi, xviii.Mr. N.P. Khanduri, xix.Mr. Vijaya Sati, xx. Mr. S.L. Sahi, xxi. Mr. S.S.Rawat, xxii. Mr. T.S. Bhandari, xxiii. Mr. Ajay Kumar Aggarwal, xxiv. Mr. D.S. Bhandari) from operating in the capital market and from accessing the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
265	Hind Forest India Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-

		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Shiv Sharma, ii. Sh. Garmail Chowdhary, iii. Sh. Raj Kumar Gupta,iv. Sh.Anil Jai, v. Sh.Sanjay Aggarwal, vi. Sh.S.K. Sharma, vii. Gurmail Choudhary, viii. Sh.Raj Sharma, ix. Sh.Vijay Kumar)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the Government of the Union Territory of Chandigarh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
266	Hindustan Forestry and Agro Development Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. R Bahadur Singh, ii. Sh. N K Mishra, iii. Sh. Sudipta Sen, iv. Sh. T P Sen, v. Sh. Jagrao Singh Yadav, vi. Sh. D N Parashar, vii. Sh. Ishwar Parihar, viii. Sh. A Kumar Choudhary, ix. Sh. Singh R Bahadur, x. Sh. Anil Daima, xi. Ms. Savita Dutta, xii. Sh Om Prakash Verma, xiii. Ms. Pramod K Tyagi, xiv. Mr. Praveen Kr. Wadhwa, xv. Mr. Pawan Kr. Wadhwa, xvi. Sh. Mahendra Kr. Jain, xvii. Sh. Anil Kr. Bhardwaj)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 5. SEBI has requested the police authorities to file FIR
267	Hindustan Sunrise Agro Ltd.	against the entity and its concerned officials. Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-

		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. Ashok Kumar Thakur,ii.Mr. Ajay Singh,iii.Mr. N.D Mishra,iv.Mr. H.C Singh,v.Mr. H.L Soni,vi.Mr. Kailash Chand Shukla,vii.Mr. M.S Solanki,viii.Ms. Sharda Singh Tomar)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Madhya Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
268	Hope India Forests Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Jagjit Singh,ii. Sh. Sadhu Singh, iii. Smt. Parmveer Kaur, iv. Sh.Satnam Singh, v. Ms.Joginder Kaur, vi.Sh.Navtej Singh, vii. Sh.Baldev Singh)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Punjab to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
269	HP Agriculture Farms & Forests Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated October 21, 2002, SEBI has debarred the entity and its concerned officials (i. Mr. Virander Kumar Jaiswal, ii. Ms. Veena Sharma, iii. Mr. Madan Lal Sharma, iv. Ms. Sonia Jaiswal, v. Ms. Nirmala Sehgal, vi. Mr. Krishan Chander Sehgal, vii. Mr. Kamlesh Saxena, viii. Mr. Madan Sarup, ix. Ms. Kshama Kashyap, x. Mr. Amar Singh Thakur) from operating in the capital market and from accessing the capital market for a period of 5 years.

		 SEBI has requested the State Government of Himachal Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
270	Ilex Agrotech (I) Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated October 21, 2002, SEBI has debarred the entity and its concerned officials (i. Shri Devendra Singh Chandel, ii. Shri Jitendra Pal Singh, iii. Shri Akhilesh Kumar, iv. Ms. Asha Bhadauria, v. Shri Gajendra Singh, vi. Shri Arjun Singh, vii. Ms. Urmila Singh, viii. Mrs. Punam Srivastava) from operating in the capital market and from accessing the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
271	Imperial Forestry Corpn. Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Pramod Kr. Saxena, ii. Mrs. Deepali Saxena, iii. Sh. Atul Srivastava, iv. Sh. Prakash Kapoor ,v. Sh. Jasbir Singh, vi. Lt. Col Joginder Singh Jogi, vii. Sh. Yogesh Saxena, viii. Sh. J P Singh, ix. Sh. Ram Kr. Dhama)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. Official Liquidator appointed by Hon'ble High Court, Delhi subsequent to initiation of action by SEBI.
272	Impulse Forestry India Ltd.	Did not apply for registration under the Regulations.

		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors :-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Bijendra Giri, ii. Sh. Shiv Kumar Tyagi, iii. Ms. Kusum Lata, iv. Sh. Horam Singh Tyagi, v. Sh. Dheer Singh, vi. Sh. Ramendra Kumar Sharma, vii. Ms. Kamlesh Devi)* from operating in the capital market for a period of 5 years.
		SEBI has requested the State Government of Delhi to
		initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
273	Incan Greens	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Incan Fertilizers & Chemicals Ltd.,ii. Ratan Micronutrients Ltd.,iii.Incan Pharmaceuticals Ltd.)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
274	Indica Greenshield & Resorts Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Rakesh Singh,ii.Sh.Sanjay Kumar Singh,iii.Sh. Sharad Kumar,iv.Sh. Gyaneshwar Prasad,v.Sh. Sanjay Singh,vi.Sh. Akhilesh Rathore,vii.Sh. Arbind Singh)* from operating in the capital market for a period of 5 years.
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		 SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992.
275	Indus Spices and Herbs Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials(i. Sh. Vikas Kaushik ,ii. Sh. Hemant Arora, iii. Sh. Manish Mathur, iv. Ms. Sonia Arora, v. Sh. Rajneesh Bahadur Mathur, vi. Sh. Virendra Chandra Soti, vii. Dr. Ramesh Chandra Uniyal)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992.
276	Indus Valley Estates & Farms Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Brig. G S Gosal, ii. Sh. H S Gosal, iii. Sh. K S Gosal, iv. Sh. Gurbans Gosal, v. Col. B.S. Sarao, vi. Sh. K.S. Cheema, vii. Sh. S.S. Walia, viii. Brig. Gurcharan Singh Gosal, ix. Sh. Harmanjot Singh Gosal, x. Sh. Karanvir Singh Gosal, xi. Ms. Gurbans Kaur, xii. Col. Balwant Singh Sarao, xiii. Sh. Kirpal Singh Cheema, xiv. Sh. Surjit Singh Walia)* from operating in the capital market for a period of 5 years.
		SEBI has requested the Government of the Union Territory of Chandigarh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the
		entity u/s 433 of the Indian Companies Act to repay investors.

		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
277	Integrated Agro Farms and Exports Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated November 15, 2002, SEBI has debarred the entity and its concerned officials (i. Shri Ramesh Pandey, ii. Shri Jag Mohan Singh, iii. Mrs. Neelam Pandey,
		iv. Shri Manoj Kumar Singh, v. Shri Sanjeev Kumar Pandey, vi. Mrs. Madhuri Devi, vii. Shri Anuj Kumar Singh, viii. Shri Uma Shankar Jaiswal, ix. Shri Madan Mohan Gupta, x. Mrs. Munni Devi, xi Mrs. Kanti Devi Jaiswal) from operating in the capital market and from accessing the capital market for a period of 5 years.
		 SEBI has requested the State Government of Bihar to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
278	ION Exchange Enviro Farms Ltd.	Provisional registration granted by SEBI expired and the entity was directed to wind up its CIS to repay its investors vide letter dated April 25, 2003. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors :-
		1. Vide its Order dated January 22, 2004, SEBI has prohibited the entity and its concerned officials Mr. Gopal Shankar Ranganathan,ii.Mr. Jose Peter,iii.Mr. K.R. Alpaiwalla,iv.Mr. Murlidhar Digambar Dharmadhikari,v.Mr. Abhiram Seth,vi.Mr. Narendra Kumar Pandey,vii.Mr. M.A. Sreeram Chellappa,viii.Mr. V. Sreeram Rao,ix.Mr. Jaya Prakash Narakkat,x.Mr. Rajesh Sharma,xi.Mr. P.S. Gupchup,xii.Mr. V.G. Rajadhyaksha) from dealing in the securities market and also from accessing the securities market for a period of 5 years from the date of the Order. 2. SEBI has requested the State Government of Maharashtra to initiate civil/criminal proceedings against the entity and its directors/promoters for apparent offences of fraud, cheating, criminal breach of trust and misappropriation of public funds.
		 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. Vide its Order dated February 20, 2004, Securities Appellate Tribunal has stayed further action against the entity.

279	Jai Mata Di Agro Plantations Ltd.	Did not apply for registration under the Regulations.
_, _		Did not wind up its CIS to repay investors in accordance with
		the Regulations.
		In view of its failure to wind up its CIS to repay
		investors :-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Deependra Nath, ii. Ms. Sangeeta, iii. Dr. Nirbhay Kumar, iv. Sh. Atul Kumar Singh, v. Sh. Arvind Kapila, vi. Sh. Dipendra Nath, vii. Sh. Darshan Singh, viii. Ms. Asha Kapila, ix. Ms. Rita Rai Choudhary)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the Government of the Union Territory of Chandigarh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has launched proseucution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992.
		4. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
280	Janaraksha Green Forests Ltd.	Application for registration under the Regulations was rejected by SEBI recently and the entity was directed to wind up its CIS to repay investors.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors :-
		1. Vide Order dated March 24, 2003, SEBI has debarred the entity and its concerned officials (i. Dr. Hem Raj Kapoor, ii. Shri Onkar Singh Parmar, iii. Shri Varinder Dhand, iv. Shri Vinay Kumar Malhan, v. Smt. Gurdev Kaur, vi. Shri Sanjeev Kumar Sharma, vii. Shri Prem Raj Dhand, viii. Smt. Neelam Kapoor, ix. Ms. Sudesh Kumari, x. Shri Harish Kumar, xi. Smt. Santosh Verma, xii. Shri Amarjit Khanna, xiii. Smt. Kamlesh Khanna)from operating in the capital market and from accessing the capital market for a period of 5 years.
		 SEBI has requested the State Government of Punjab to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 SEBI has launched proseucution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992. SEBI has requested DCA to initiate winding up of the entity under section 433 of the Indian Companies Act to repay investors.
		SEBI has requested the police authorities to file FIR against the entity and its concerned officials.
281	Janasowbhagya Sheep Farms Pvt Ltd	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.

		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Bandi Sivarama Prasad,ii.Shri Ambati Murali Krishna,iii. Shri Setlem Venkata Ramgaiah,iv. Shri Apuri Rama Rao,v. Shri Mekala Rama Rao)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Andhra Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
282	Jassowal Forests & Investments Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials(i.Shri Malkiat Singh, ii. Ms. Tarsem Kaur, iii. Shri Prem Singh Bhatoa, iv. Ms. Manoj Rani Sidhu, v. Ms. Rajinder Kaur, vi. Shri Binder Pal Singh, vii. Shri Santosh)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Punjab to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
283	JBR Forestry Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mrs Renu Sharma, ii. Sh. Pradeep Kumar, iii. Sh. Manoj Kr. Sharma, iv. Ms. Ravinder Kaur)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.

		 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
284	Jeevanjyoti Plantations Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Mukesh Kr. Gupta, ii. Sh. Upendra Kumar, iii. Sh. Vinod Kumar Bhardwaj, iv. Sh. Aswani Kr. Dubey ,v. Sh. Ashok Kr. Verma, vi. Smt Ruby Devi, vii.Smt Lalita Devi, viii. Smt Rajni Bhardwaj, ix. Smt Rajesh Kumari, x. Sh. Abhay Kumar Dubey, xi. Dr. Amarjit Singh, xii. Sh. Arvind Trivedi, xiii. Sh. Majnar Alam, xiv. Sh. Tej Narayan Prasad)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Punjab to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
285	Jehlum Agro Forests Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Mohd Amin Itoo, ii.
		Sh. Mohd. Abbar Mir, iii. Sh. Bashir Ahmad Shah, iv. Sh. Irfan Majid)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Jammu & Kashmir to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
286	Jewel Plantations Ltd.	4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-

		 Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Maharashtra to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
287	Jhaveri High-Tech Agro Pvt. Ltd.	4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 Wound up its CIS and repaid to investors as certified by its
20.	onavon riigir room rigio r vii ziai	statutory auditors.
288	Jibanbikash Plantations Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr Madan Mohan Mohanty,ii. Mr Rabindra Kumar Mohanty, iii. Mrs Rupashree Mohanty, iv. Mr Gurudas Banerjee, v. Mrs Mousumi Banerjee)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Orissa to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
289	Johnsons Greengrain Projects Ltd.	Wound up its CIS and repaid to investors as certified by its statutory auditors.
290	JSM Plantations & Dairy Farming Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Dharmendra Pratap Singh, ii. Smt. Mithlesh Kumari, iii. Shri Siyaram Saraf, iv. Shri Pradeep Kumar Saraf, v. Shri Sanjeev Kumar Saraf, vi. Shri Manoj Kumar Saraf, vii. Km. Sonia)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.

		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
291	Kalinga Land Development Ltd.	Wound up its CIS and repaid to investors as certified by its statutory auditors.
292	Kalp Varksha Plantation Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Anand Prakash, ii. Sh. Vikas Sharma, iii. Smt. Poonam Vashishth, iv. Ms. Alka Rani, v. Sh. Ravindra Nath Vashisht, vi. Ms. Pramila Kanta, vii. Ms. Krishna Sharma)*from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
293	Kalptaru Agro (India) Ltd.	Application for registration under the Regulations was rejected by SEBI recently and the entity was directed to wind up its CIS to repay investors.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors :-
		1. Vide Order dated April 10, 2003, SEBI has debarred the entity and its concerned officials (i. Shri Jai Krishna Singh Rana, ii. Mrs. Beena Singh, iii. Shri Ajay Kumar Sharma, iv. Smt. Kavita Gautam, v. Shri Raj Kumar Luthra, vi. Shri Bhanu Pratap Singh, vii. Mrs. Mithilesh Singh, viii. Mrs. Meera Sharma, ix. Shri Ramesh Chandra Sharma, x. Shri B.M. Singh, xi. Shri Bhikam Singh, xii. Shri Navneet Kulshreshtha, xiii. Shri Deepak Kumar, xiv. Shri Pradeep Garg, xv. Shri S.P. Singh, xvi. Shri A.K. Ahuja, xvii. Shri Anil Ahuja, xviii. Shri D.P. Singh, xix. Shri Rajesh Verma, xx. Shri Raj Kumar Sharma, xxi. Shri K.N. Pandry, xxii. Shri Raj Kishore Rajput, xxiii. Sanjay Sharma, xxiv. Shri S.I. Khatib, xxv. Shri G.N. Walavalekey, xxvi. Shri Mangesh Sawant, xxvii. Shri Vishal Rana, xxviii. Shri Bhaskar Sawant, xxix. Shri Prabhu, xxx. Shri K.B. Thapa, xxxi. Shri V.P. Sharma, xxxii. Shri Lalit Kumar Mishra, xxxiii. Shri Sukhdev Singh, xxxiv. Shri Anand Pal Singh, xxxv. Shri Sant Ram Sharma))from operating in the capital market and from accessing the capital market for a period of 5 years.

290		Did not wind up its CIS to repay investors in accordance with
295 Kanak Bhumi Forests (India) Ltd.	Kanak Bhumi Forests (India) Ltd.	4. SEBI has launched proseucution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992. Did not apply for registration under the Regulations.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		 SEBI has requested the Government of the Union Territory of Pondicherry to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. A R Vaithianathan, ii. 2. Sh. S. Swaminathan)* from operating in the capital market for a period of 5 years.
294	Kalrayan Teak Plantations Pvt Ltd	 3. SEBI has launched proseucution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992. 4.SEBI has requested DCA to initiate winding up of the entity under section 433 of the Indian Companies Act to repay investors. Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		 SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.

		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. K Rajendra Prasad, ii. Smt Y Komala)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Andhra Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched proseucution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992.
297	Kanodia Plantations Pvt Ltd	Wound up its CIS and repaid to investors as certified by its statutory auditors.
298	Kanuganti Teak Plantation Pvt Ltd	Application for registration under the Regulations was rejected by SEBI and the entity was directed to wind up its CIS to repay investors. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials(i.Smt K Pushpa,ii.Shri K Nitish Kumar)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Andhra Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched proseucution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992.
299	Kapil Ganga Agro & Farm Developers Ltd.	Wound up its CIS and repaid to investors as certified by its statutory auditors.
300	Karambhumi Forests (India) Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Chander Sharma, ii. Mrs. Chander Kanta, iii. Mr. Kamal Kant Sharma)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.

		 SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched proseucution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992.
301	Kasturchand Raka Plantations Ltd.	Obtained positive consent from more than 25% investors to continue with its CIS and repaid to rest of the investors, as certified by its statutory auditors.
302	Katyayani Agrotech Ltd.	Wound up its CIS and repaid to investors as certified by its statutory auditors.
303	KBR Forest Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Anil Kumar, ii. Shri Rakesh Kumar, iii. Smt. Santosh, iv. Shri Suresh Kumar, v. Shri Ravinder Gupta, vi. Shri Ramesh Kumar, vii. Smt. Neelam Sharma)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched proseucution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992.
304	KDK Agro Pvt. Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Kiran Chand Goyal, ii.Ms. Dimple Goyal, iii. Shri Mukesh Goyal)* from operating
		in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. SEBI has launched prosqueution against the entity and its.
305	KDK Einvost	 SEBI has launched proseucution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992. Did not apply for registration under the Regulations.
305	KDK Finvest	Did not wind up its CIS to repay investors in accordance with the Regulations.

		In view of its failure to wind up its CIS to repay investors:-
		 Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh Kiran Chand Goyal, ii. Sh Mukesh Goyal)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched proseucution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992.
306	Keffel Finance Ltd.	The entity submitted a certificate from its statutory Auditors that it had not mobilised any money under CIS.
307	Kiran Krishna Agro Tech Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri V.Krishna Prasad, ii. Smt. V.Kiranmayi, iii. Shri Anand Babu)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Andhra Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
308	Kirti Agrocom Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		 Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr Ajit Kumar Agarwal,ii. Mr Ajay Kumar Agarwal,iii. Mr Alock Kumar Agarwal)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Bihar to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.

		4. SEBI has launched prosecution against the entity and its
		directors u/s 24 and 27 of the SEBI Act, 1992
309	Kishlay Agro and Plantation Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with
		the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mrs Ahilya Sharma,ii. Mrs Shashi Rekha Kumari, iii. Mr Krishna Kant Sharma, iv. Mr Shashi Kant Sharma)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Bihar to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
040	Male District Ltd	Did not apply for registration under the Regulations.
310	Kislay Plantation Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Dudh Nath Prasad, ii. Sh. B N Choudhary,iii. Sh. Ashok Kumar,iv. Sh. S P Rai, v. Sh. Jagdev Mandal, vi. Dr. N K Jain, vii. Sh. Deo Nath Prasad Kushawaha, viii. Sh. Mohammad Abul Kalam, ix. Ms. Prem Lata)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
		SEBI has requested the police authorities to file FIR against the entity and its concerned officials.
311	Konark Forestry and Resorts Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors :-

		 Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr Amar Nath Mishra, ii. Mr Vimal Kumar Dubey, iii. Mr Jai Shankar Mishra, iv. Ms Upma Mishra, v. Mr P P Sharma, vi. Mr Udayan Mishra, vii. Mr R P Sahu)* from operating in the capital market for a period of 5 years. SEBI has requested the State Government of Bihar to
		initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
312	Konkan Adventure Pvt. Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Ms. Surekha S. Warang,ii.Ms. Saniana S. Parab,iii.Mr. Ajit R Bagwe,iv.Mr. Jayprakash R. Parab,v.Mr. Akshay A. Warang)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Maharashtra to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
313	Konkan Fruit Products Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. Ramachandra D. Shinde,ii.Mr. Dattatray D. Chivilkar,iii.Mr. Suresh K.
		Kanal,iv.Mr. Kishor R. Thul,v.Mr. Chandrakant B. Mene,vi.Mr. Balkrishna L. Bhuvad,vii.Mr. Daulatrao P. Posturei,viii.Mr. Babubhai R. Bothare,ix.Mr. Manoj B. Ghagrum)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Maharashtra to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.

		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
314	Kridyoga Agro Projects & Invests Pvt. Ltd.	Wound up its CIS and repaid to investors as certified by its statutory auditors.
315	Kriex Global Plantations Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated October 21, 2002, SEBI has debarred the entity and its concerned officials (i. Shri Kamlesh Kumar Gupta, ii. Shri Krishna Kant Verma, iii. Smt. Tara Devi, iv. Shri Prem Chand, v. Shri Harsh Chand, vi. Shri Shyam Nath Verma, vii. Dr. Avadesh Singh, viii. Shri Baba Singh) from operating in the capital market and from accessing the capital market for a period of 5 years.
		 SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
316	Kuber Planters Ltd.	Application for registration under the Regulations was rejected by SEBI and the entity was directed to wind up its CIS to repay investors. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-

		1. Vide Order dated July 25, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Pradyuman Kumar Sharma,ii.Mrs. Rowena Sharma,iii.Sh. Ajit Edwin,iv.Sh. Rajiv Kumar Shipstone,v.Sh. Mukesh Mohan Sharma,vi.Smt. Renu Sharma,vii.Shri Deep Chand Sharma,viii.
		Mrs. Nina Shipstone)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
317	Kudrat Agrotech Ltd.	4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 5. SEBI has requested the police authorities to file FIR against the entity and its concerned officials. Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay
		investors :-

		 Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Sh. Shyam Mohan Pandey,ii.Sh. Manoj Saxena,iii.Sh. R S Dixit,iv.Sh. Pawan Kumar,v.Sh. V.P. Trivedi,vi.Sh. Sunil Kumar Sharma,vii.Ms. Alankrita Banerjee,viii.Sh. Amit Banerjee,ix.Smt Manjusha Pandey,x.Sh. Rishi Kumar Pandey,xi.Sh. Ram Kishori Mishra)* from operating in the capital market for a period of 5 years. SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. SEBI has launched prosecution against the entity and its
		directors u/s 24 and 27 of the SEBI Act, 1992
318	Kumar Ganga Green Forms Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors :-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Ganga Prasad,ii.Shri Jitendra Kumar,iii.Shri Ram Prakash
		,iv.Ms. Sushma Choudhary,v.Ms. Urmila

		,vi.Shri Ram Chandra Choudhary)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the
		entity u/s 433 of the Indian Companies Act to repay investors.
240	La Mark Farma Ltd	4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 Provisional registration granted by SEBI expired and the
319	La Mark Farms Ltd.	entity was directed to wind up its CIS to repay its investors vide letter dated April 04, 2003.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors :-
		1. Vide its Order dated January 22, 2004, SEBI has prohibited the entity and its concerned officials (i. Mr. Sukhminder Singh Sodhi,ii.Mr. Vinod Savlaram Pawar,iii.Mr. Jaywant Bala Vichare,iv.Mr. Himanshu Shivaji Patil,v.Mr. Ramesh Amrut Patil,vi.Ms. Vaishali Shingre,vii.Mr. Anil Bitle,viii.Mr. Gulzan Singh Cheema,ix.Mr. Dhanaraj Sodhi,x.Mr. Manish Gakkhar,xi.Mr. Lalit Prakash Gakkhar,xii.Ms. Prabha Gakkhar,xiii.Mr. Karnial Singh Cheema) from dealing in the securities market and also from accessing the securities market for a period of 5 years from the date of the Order.
		 SEBI has requested the State Government of Maharashtra to initiate civil/criminal proceedings against the entity and its directors/promoters for apparent offences of fraud, cheating, criminal breach of trust and mis- appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
320	Lakshmi Nilaya Agro Farms & Exports Pvt Ltd Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with
		the Regulations. In view of its failure to wind up its CIS to repay
		investors :-

		 Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Smt P Subhashini,ii. Smt P Dayavathi,iii. Shri P Ashok,iv. Shri M Chandraiah)* from operating in the capital market for a period of 5 years. SEBI has requested the State Government of Andhra Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay
321	Lalima Agro & Farm Developers Ltd.	investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Shri Vijay Kumar Srivastava,ii.Shri Ejaj Ahmed Khan,ii.Shri Suryadev Vidhyarthi,,iv.Shri Nabi Ahmed Khan,v.Ms. Rachna Srivastava, vi.Shri Rakesh Chandra Srivastava,vii.Shri Surendra Kumar Srivastava,viii.Shri nath Das Agarwal)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
322	Lamvrll Plantation Ltd.	investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-

324	Life Care (India) Ltd.	Application for registration under the Regulations was rejected by SEBI recently and the entity was directed to wind up its CIS to repay investors. Did not wind up its CIS to repay investors in accordance with the Regulations.
323	Libra Plantation Ltd.	Official Liquidator appointed by Hon'ble High Court, Mumbai. SEBI has requested the police authorities to file FIR against the concerned officials of the entity.
323	Libra Plantation Ltd.	
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Dr. Lalit Kumar,ii.Shri M K Acharaya,iii.Shri Lokendra Kumar,iv.

		In view of its failure to wind up its CIS to repay investors, :- 1. Vide Order dated September 12, 2003, SEBI has debarred the entity and its concerned officials(i.Mr.Sukumar Samal,ii.Mr.Dhananjaya Sutur,iii.Mr.Basanta Kr. Biswal,iv.Mr.Debendra Kr. Swain,v.Mr.Bibhuti Bhusan Acharya,vi.Mr. Md. Fayaz,vii.Mr.Rabindra Kumar Barik,viii.Mr. Ramesh Chandra Lenka,ix.Mr.Fakir Charan Maharana,x.Mr. Raghunath Das,xi.Mr.Pradeep kumar Das,xii.Mr.Manindra Kumar Das,xiii.Mr.Gopal Charan Das) from operating in the capital market and from accessing the capital market for a period of 5 years from the date of the Order.
		 SEBI has requested the State Government of Orissa to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the
		entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
325	Life Guard Forestry Pvt. Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated October 21, 2002, SEBI has debarred the entity and its concerned officials (i. Shri Vijay Nath
		Mishra, ii.Shri Ravinder Kumar Srivastava, iii. Shri P.N. Mishra, iv. Shri Y.N. Pandey, v. Shri K.B. Singh, vi. Shri R.K. Srivastava) from operating in the capital market and from accessing the capital market for a period of 5 years.
		SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the
		entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
326	Life Guard Plantations Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors:

		 Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials(i.Smt Ashwini Tilaganji,ii.Shri Subhash Tilaganji,iii. Shri Shivanand Patil,iv.Shri B.B.Ponnappa,v.Smt. B.P.Swathi,vi.Shri Basavaraj Tilaganji,vii.Shri Subhangi S.Chowgle)* from operating in the capital market for a period of 5 years. SEBI has requested the State Government of Karnataka to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. SEBI has launched prosecution against the entity and its
327	Light Agro Farms Ltd	directors u/s 24 and 27 of the SEBI Act, 1992 Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials(i. Smt. D.Ranga Devi,ii.Shri G.Rangadas,iii.Shri D.V.S.Adi Sekhar Rao,iv.Shri M.Banfara Raju,v.Shri. V.Satya Narayana Murthy fro,vi.Shri V.S.Prakasa Rao,vii. Smt. Vijaya Lakshmi)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Andhra Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
328	Lokpriya Horticulture & Plantations Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr Arun Kumar Singh,ii.Mr Manikant,iii.Mr Sanjay Kumar,iv.Mr Laxmi Prasad Gupta,v.Mr Kameshwer Prasad Singh,vi.Mr Jai Prakash Singh,vii.Mr Binod Kr Sinha)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Bihar to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.

		 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
329	Lyra Agritech Ltd.	directors u/s 24 and 27 of the SEBI Act, 1992 Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Subash Arora,ii.Sh. Sanjeev Kr. Narula,iii.Sh. Ravindra Kumar
		,iv.Ms. Rashmi Arora,v.Sh. Rajesh Thukral,vi.Ms. Renu Thukral,vii.Sh. Ravi Singh Thukral,viii.Ms. Kanchan Narula)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.

		 SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
330	M.K.B. Agro Private Ltd.	Wound up its CIS and repaid to investors as certified by its statutory auditors.
331	Mabel Farms Pvt. Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay
		investors:-1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Tamil Nadu to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
332	Macre Entersec Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Mr Pradip Kumar Shrivastava
		,ii.Mr Narendra Kumar Shrivastava

		piii.Mr Prakash Kumar)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Bihar to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
333	Madhuban Green Forests Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Awadesh Kumar,ii.Shri Harinder Pandy,iii.Shri Dinesh Jha,iv.Shri Rakesh Kumar Srivastava,v.Shri Jai Bir Mishra,vi.Shri Dinesh Kumar Singh,vii.Ms. Shashi Bala,viii.Shri R.K. Singh,ix.Shri Ramakant Sah,x.Shri Arun Kumar,xi.Ms. Anshu Devi)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Punjab to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
334	Mahabhairav Plantation and Finance Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Rajeshwar Jaiswal, ii. Shri Brijeshwar Jaiswal ,iii. Ms. Ritu Jaiswal,iv.Ms. Suman Jaiswal,v.Sh. Alkesh Jaiswal ,vi.Shri Indusen Singh)* from operating in the capital market for a period of 5 years.

		SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay
		investors. 4. SEBI has launched prosecution against the entity and its
		directors u/s 24 and 27 of the SEBI Act, 1992
335	Mahakaushal Agrotech Limited	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. P.K Bhattacharya,ii.Mr. Deepak Mahajan,iii.Mr. Virendra Chouksey)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Madhya Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
336	Mahakaushal Plantation Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. M.A.H Khan,ii.Mr. A. K Sinha,iii.Mr. Q Huda,iv.Mr. P. K Bhattacharya,v.Mr. Anoop Upadhayay,vi.Mr. Deepak Mahajan)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Madhya Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 5. SEBI has requested the police authorities to file FIR
		against the entity and its concerned officials.
337	Mahamaham Teak Plantations Pvt Ltd	

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		Wound up its CIS and repaid to investors as certified by its statutory auditors.
338	Mahamaya Plantation Pvt. Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. N.N Bariyar,ii.Mr. Manorama Sinha,iii.Ms. Amaso Sinhai,iv.Mr. Shyamdas Gupta)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Madhya Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
339	Mahanadi Plantations Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors :- 1. Vide Order dated July 2, 2001, SEBI has debarred the
		entity and its concerned officials(i.Mr A B Mohanty,ii.Mr K Nagarajan,iii.Mr P T Thomas,iv.Mr A K Das,v.Mr K P David,vi.Mrs Priti Mohapatra)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Orissa to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
340	Maharashtra Agritech Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors :-

		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials(i. Dr. Madhukar Atmaram Patil,ii.
		Ms. Shobhana M Patil)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Maharashtra to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		 SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
341	Maharishi Green Forest Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Madhya Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
342	Mahismathi Agro Forestry Pvt Ltd	Did not apply for registration under the Regulations.

		Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Shri G Satyanarayana Rao,ii. Smt G Vijayalakshmi,iii. Shri G Balaji,iv. Shri G Gopikrishna Verma)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Karnataka to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the
343	Malayalam Television Corpn	entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. K S Rajendra Prasad, ii. Sh. R Anilkumar, iii. Sh. Sukumar M Chidambaran)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Kerala to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
344	Manavta Forms & Forest (P) Ltd.	 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials(i. Mr. S.C Chaturvedi,ii.Ms. Uttara pandit,iii.Mr. P. Gupta,iv.Mr. Devendra Singh,v.Mr. Ashok Patil)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Madhya Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.

		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched procesution against the entity and its.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
345	Manjushree Teak Plantations & Invt Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri R Sudhakar,ii. Smt R Sumitra Bai, iii. Shri Thimmana Gowda Patil, iv. Shri R C mani, v. 5. Shri Vilina Prakash)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Karnataka to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
346	Mansarovar Plantations (India) Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Bal Mukund Singh,ii.Mrs. Shashikala,iii.Ms. Basanti Rawat, iv.Sh. Daram Sachan,v.Mrs. Rekha Mishra,vi.Ms. Basanti Lata Raut,vii.Sh. Suresh Chandra,viii.Sh. Layak Ram Goswami,ix.Sh. Mahendra Singh,x.Sh. Basant Lata Raut)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
347	Marigold Forests Pvt. Ltd.	Obtained positive consent from more than 25% investors to continue with its CIS and repaid to rest of the investors, as certified by its statutory auditors.
348	Markanda Forest India Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.

		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Vinod Kr. Jain,ii. Sh. Raj Rattan Jain,iii. Sh. Rajinder Gaba,iv. Sh. Raj Kumar Gaba,v. Ms. Punam Jain,vi. Sh. Surinder Kumar ,vii. Ms. Neena Rani Jain)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Haryana to initiate civil/criminal proceedings against the entity for
		apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
349	Maruti Greeneries Ltd.	4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials from operating in the capital market for a period of 5 years.
		SEBI has requested the State Government of Orissa to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the
		entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its
350	Maruti Krishi Udyog (I) Ltd.	directors u/s 24 and 27 of the SEBI Act, 1992 Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. Marutrao Warhade,ii.Mr. Gopalrao Kulkade)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Maharashtra to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.

		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
351	Master Green Forests Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Punjab to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
352	Maxim Plantations & Agro (I) Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the
		entity and its concerned officials (i. Sh. Nand Kishore Mishra,ii.Sh. Laxman Prasad Mishra,iii.Sh. Ashutosh
		Mishra,iv.Sh. Shankar Dayal Mishra, v.Sh. Ramesh
		Awasthi,vi.Sh. Anand ji Mishra,vii.Sh. Jagdish Chandra
		Sharma)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Uttar
		Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal
		breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
353	Maxworth Orchards (I) Ltd	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri E Bhaskaran,ii. Shri A L Krishnakumar,iii. Shri Jafarullah Khan)* from operating in the capital market for a period of 5 years.

		 SEBI has requested the State Government of Tamil Nadu to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 5. SEBI has requested the police authorities to file FIR against the entity and its concerned officials. Administrator appointed by Hon'ble High Court, Chennai
354	Mega Agro Tissue Ltd.	subsequent to initiation of action by SEBI. Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr Jai Prakash Prasad,ii. Mrs Sarita Kumari,iii. Mr Kedar Nath, iv. Dr Omprakash Prasad, v. Mr Dinesh Kumar, vi. Mr Sandeep Kumar, vii. Mr Binod Kumar)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Bihar to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
355	Mehna Plantations Ltd	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Shri Melville Pais,ii. Shri Sathurine D'Souza,iii.Shri Colin D'Silva,iv.Shri P K Somaiah,v.Shri Archie Bald Quadros,vi.Shri Kishen Mandanna)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Karnataka to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.

		 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 5. SEBI has requested the police authorities to file FIR against the entity and its concerned officials.
356	Meridian Economy (India) Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr A Dojana,ii. Mr A Talha,iii. Mr Johar I Rahman,iv. Mr Ali)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Bihar to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trus and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
357	Merry Beach Farms Pvt Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance wit the Regulations.
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated November 15, 2002, SEBI has debarred the entity and its concerned officials (i. Shri B.L. Narasa Reddy, ii. Shri K. Sreedhar Reddy, iii. Shri C. Sreenivasulu Reddy, iv. Shri D. Sudhakar Reddy, v. Shri Hariprasad Reddy) from operating in the capital market and from accessing the capital market for a period of 5 years.
		 SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		3. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
358	Matrubhoomi Plantations Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance wit the Regulations.
		In view of its failure to wind up its CIS to repay investors:-

		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. Narendra H Meshram,ii.Mr. Shalini P Lonare,iii.Mr. Vilas H. Meshrami,iv.Ms. Indumati Acharya,v.Mr. Sujit J. Meshram,vi.Ms. Nutan Kamble,vii.
		Mr. Mahesh Raj Meshram,viii.Sadhanand Meshram)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Maharashtra to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal
		breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its
359	Milkyway Farms Ltd	directors u/s 24 and 27 of the SEBI Act, 1992 Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.

		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Andhra Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
360 Miracle F	Farms Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Shri K Raja Reddy,ii. Shri V D Veerakyathaiah,iii. Dr CV C Subbanna iv. Dr S B Krishnappa,v. Shri R V Tyagarajan,vi.Shri Muniswamy,vii.Shri Thimma Reddy,viii.Shri Chowda Reddy)*

		from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Karnataka to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
361	Monarch Orchards Ltd	 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri K.Naganna,ii. Smt. K.Varalakshmi,iii. Shri M.Nagandra Vishnu Vardhan)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Andhra Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
362	Moolchand Exports Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Tamil Nadu to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the
		entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992

		Official Liquidator appointed by Hon'ble High Court, Chenna subsequent to initiation of action by SEBI.
363	Morni Forests India Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance wit the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
	1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Mukund Lal, ii. Shri Ramesh Kohli, iii. Shri Hari Dayal,iv. Shri Samarjit Singh,v. Shri Uday Raj Singh,vi. Shri Shyam Raj Singh,vii. Shri Inderpal)* from operating in the capital market for a period of 5 years.	
		2. SEBI has requested the Government of the Union Territory of Chandigarh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
364	Mother Earth Plantations Pvt Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri R Somu,ii.Smt B Amsaveni)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Tamil Nad to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trus and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
365	Motherland Agro Developers India Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance wi the Regulations.
		In view of its failure to wind up its CIS to repay investors:-

		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. P. N Tripathi,ii.Smt. Bina Tripathi,iii.Sh. Rakesh Pandey,iv.Sh.Rajesh Shukla,iv.Sh. Sita Ram Pandey,v.Sh. KPS Chauhan,vi.Sh. Purnanand Tripathi,vii.Sh. Alok Shukla,viii.Sh. Mohd Taufiq,ix.Sh. Krishna Shukla,x.Sh. Maroof Ali,xi.Ms. Nargis Khan,xii.Sh. Deepraj Dubey,xiii.Sh. Deo Narain Dubey,xiv.Sh. Akhleshwar Upadhyay)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
366	Moulik Agritech Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the
		entity and its concerned officials (i.Shri Atul Agarwal,ii.Smt. Monica Agarwal,iii.Shri S P Agarwal,iv.

		Shri Chanchal Agarwal,v.Ms. Laxmi Tandon,vi.Shri J.P. Bhargava,vii.Shri K.C. Misra)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
367	Moulik Harvest Pvt. Ltd.	Wound up its CIS and repaid to investors as certified by its statutory auditors.
368	MPS Greenery Developers Ltd.	Application for registration under the Regulations was rejected by SEBI and the entity was directed to wind up its CIS to repay investors.
		The entity filed an appeal in Kolkata High Court against the said direction of SEBI. High Court imposed stay order on SEBI's direction.
369	Mrignayani Plantations Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with
		the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. Ayodhya Prasad Patel,ii.Mr. Shiv Kumar Patel,iii. Mr. Manoj Kumar Patel,iv.Mr. Ashok Kumar Singh,v.Mr. Ram Srover Patel,vi.Mr. Indra Bhan Patel,vii.Mr. Bihari Lal Patel)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Madhya Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
370	Multi Line Farms and Projects Ltd.	Did not apply for registration under the Regulations.

		Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Mukesh Bali,ii. Sh. R K Singh,iii. Sh. Prabhat Kumar,iv. Sh. Mahender Yadav,v. Sh. Prag Madhav Kanojia,vi. Sh. Jitender Prasad,vii. Sh. Varinder Arora,viii. Sh. Subodh Jha,ix. Sh.Rakesh Kumar Srivastava,x. Sh. Kiranjeet Singh)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Punjab to initiate civil/criminal proceedings against the entity for
		apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
371	Multibhumi Projects and Development Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials(i.Sh. Pankaj Kumar,ii.Sh. Amit Jain,iii.Sh. Pawan Kumar,iv.Sh. Vivek Kakar,v.Sh. Vikas Aggarwal,vi.Ms. Kulwant Kaur,vii.Smt. Usha Kakar,viii.Sh. Shashi Jain)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Punjab to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has leveled acceptation against the entity and its.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
372	MVR Real Estate Agrotech Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. Manoj Verma,ii.Mr. Vinod Khare,iii.Dr. Surandra Prasad Gupta)* from operating in the capital market for a period of 5 years.

		 SEBI has requested the State Government of Madhya Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay
		investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
373	N.P. Agro (India) Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated October 21, 2002, SEBI has debarred the entity and its concerned officials(i. Shri Naveen Khandelwal, ii. Shri Praveen Khandelwal, iii. Ms. Ritu Khandelwal, iv. Ms. Sangeeta Khandelwal, v. Shri Prashant Gupta, vi. Shri Akhilesh K. Agarwal) from operating in the capital market and from accessing the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
374	Natural Plantations India Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr R K Chand,ii. Mr R R Badajena,iii. Mr H C Bishoi,iv. Mr Nalini Kanta Swain,v. Mrs. Basanti Devi,vi. Mr Ramchandra Panigrahi,vii. Mr Madhusudan Dash)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Orissa to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
275	Noturowarth 9 Madica Planta Ltd	4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 Did not apply for registration under the Regulations.
375	Naturoworth & Medico Plants Ltd.	Did not apply for registration under the Negulations.

		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. R.S. Chauhan,ii. Dr. R. Harsha,iii. Shri Sanjay Singh,iv. Shri Mahesh Chauhan,v. Sh. Ranjan Singh,vi. Dr. Rajesh Harsha,vii. Sh. Sampad Mukherjee,viii. Sh. Sanjay Kumar Singh,ix. Sh. Mukesh Singh,x. Mrs. Anita Harsha,xi. Mrs. Indu Singh)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 5. SEBI has requested the police authorities to file FIR
		against the entity and its concerned officials.
376	Navraj Plantations & Livestock Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Smt. Bina Mittal,ii. Sh. Rajesh Anand,iii.Sh. Navin Anand,iv.Sh. Md. Noorain,v.Smt. Anita Gupta,vi.Smt. Sheela Devi,vii.Smt. Suman Lata)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
377	Neelachal Plantations Pvt Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-

 Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Jadav Sanjeev Gundoji,ii.Shri Nadgouda Shridar G.,(iii) Shri Renake Prashant M.,iv. Shri Anandache Mahesh B.,v. Shri Jawalkar Gopinath K.,vi. Shri Mutagekar Bhau N.vii. Shri Naik Amol D.)* from operating in the capital market for a period of 5 years. SEBI has requested the State Government of Karnataka to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the
entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its
directors u/s 24 and 27 of the SEBI Act, 1992
Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
In view of its failure to wind up its CIS to repay
investors :-
1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Rohtas Saini,ii. Sh. Rupesh Saini,iii. Mrs. Rajnesh Prabha,iv.Mr. Pratap Singh Verma,v.Sh. Ranbir Singh,vi.Sh. Anand Varshney,vii. Sh.Ram Niwas Saini,viii.Sh. Arjun Singh,ix.Sh. Rajpal,x.Ms. Sunita Saini,xi.Sh. Harish Pal Singh Negi,xii.Ms. Beena Negi,xiii.Ms. Radha Saini)* from operating in the capital market for a period of 5 years.
 SEBI has requested the State Government of Haryana to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
SEBI has requested the police authorities to file FIR against the entity and its concerned officials.
Did not apply for registration under the Regulations.
Did not wind up its CIS to repay investors in accordance with the Regulations.
In view of its failure to wind up its CIS to repay investors:-
1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Narbadeshwar Giri,ii. Sh. Mahendra Ram Verma,iii. Sh. Manoj Kr. Debey,iv. Sh. Nawal Kishore Bharati,v.Sh. Bimlesh Kumar Pandey,vi. Sh. Mukesh Kumar Singh,vii. Sh. Predeep Kumar Bhuinya)* from operating in the capital market for a period of 5 years.

		 SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
380	New-Ways Agriculture Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Prem Chand Giri,ii. Sh. Pradeep Chaudhary,iii. Sh. Manoj Kumar Giri,iv. Sh. Dharmendra Giri,v. Sh. Deepak Bakshi,vi. Dr. Mohd Yaqub Khan,vii.Sh. Anil Kumar,viii. Sh.Gulshan Kathuria,ix. Sh. Lalit Kumar,x. Sh. Pooran Singh)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
381	Nexus Farms Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Sanjay Kr. Sinha,ii. Sh. Virendra Singh,iii. Sh. Atul Kishore Gupta,iv. Sh. Lalit Awasti,v. Sh. Udit Avasthi,vi. Sh. Malayaj Sinha,vii. Ms. Kirar Singh)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992

		Official Liquidator appointed by Hon'ble High Court, Allahabad subsequent to the initiation of action by SEBI.
382	Nihal Agro Forestry Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the
		entity and its concerned officials from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Madhya
		Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
383	Nisarga Forests (I) Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. Rajendra Khanvilkar,ii.Mr. Babanrao Kale,iii.Mr. Manohar nagvekar,iv.Mr. Machindra Waykar,v.Mr. Sanjay Khanvilkari,vi.Mr. Sandeep Pandhare)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Maharashtra to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 5. SEBI has requested the police authorities to file FIR
		against the entity and its concerned officials.
384	NSR Plantations (India) Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-

		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Vishnu Prakash Bajpai,ii. Sh. Ajay Kr. Pandey,iii. Sh. Naresh Kr. Mishra,iv.Sh. Ram Milan Dwivedi,v. Sh. Shyam Badan Singh,vi. Sh. Radha Krishan Kumar,vii. Sh. Braham Dev Prasad,viii. Sh. Roshan Khurana,ix.Dr. Ram Swaroop Singh Gaur,x.Sh. Jay Shanker Suman,xi.Sh. Ramachandra Singh)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.4. SEBI has launched prosecution against the entity and its
		directors u/s 24 and 27 of the SEBI Act, 1992
385	Oak Gardens Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with
		the Regulations.
		In view of its failure to wind up its CIS to repay investors:
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials(i.Shri D A Aravind,ii. Shri A Krishnamurthy)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Karnataka to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
386	Oasis Plantation Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. O P Verma,ii. Sh. Azim Khan,iii. Sh. Jogar Nath,iv. Sh. Surinder Kumar Verma,v. Sh. Ajay Soni,vi. Ms.Anuradha,vii. Sh. Navkiran,viii. Sh. G.C. Chowdhary,ix. Sh. S.P. Sharma)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the Government of the Union Territory of Chandigarh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.

		 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
387	Ocean Agro Farms Ltd.(Formerly Endowment Investments India Ltd.	Application for registration under the Regulations was rejected by SEBI and the entity was directed to wind up its CIS to repay investors. Did not wind up its CIS to repay investors in accordance with
		the Regulations. In view of its failure to wind up its CIS to repay investors:
		1. Vide its Order dated January 28, 2003, SEBI has debarred the entity and its concerned officials (i. Shri B.A.Manhas, ii. Shri Romesh Kumar Sharma,iii. Mrs. Saroj Bala, iv. Shri Zulfikar Ahmed Manhas, v. Mohd. Ibrahim Shah, vi. Ch. Mohd. Bhat, vii. Mohd. Ayub Sheikh, viii. Shri G.M. Bhat, ix. Shri N.A. Bhat) from operating in the capital market and from accessing the capital market for a period of 5 years. 2. SEBI has requested the Government of the Union
		Territory of Chandigarh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 5. SEBI has requested the police authorities to file FIR
388	Ohm Hitech Farms India Ltd.	against the entity and its concerned officials. Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with
		the Regulations. In view of its failure to wind up its CIS to repay investors:
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Onkar Nath Kesari,ii. Shri Kamal Kishor Sharma,iii. Shri Deepak Kumar Vishwakarma,iv. Shri Ashok Kumar Mehta,v. Shri Kush Kumar Gupta,vi. Shri Ashish Kumar Gupta,vii. Shri Shyam Sunder Kesari)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
389	Okara Agro Industries Ltd.	Did not apply for registration under the Regulations.

		Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Inderjit Singh Sahni,ii. Sh. Narinderjit Singh Sahni,iii. Smt. Gurvinder Kaur)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay
390	Okara Leasing & Investment Ltd.	investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 5. SEBI has requested the police authorities to file FIR against the entity and its concerned officials. Did not apply for registration under the Regulations.
390	Okara Leasing & investment Ltu.	Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Inderjit Singh Sahni,ii. Shri Narinderjit Singh Sahni,iii. Shri Jagdeep Singh Sahni)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 5. SEBI has requested the police authorities to file FIR
391	Om Pruthvi Green Rich Pvt Ltd	against the entity and its concerned officials. Wound up its CIS and repaid to investors as certified by its
392	Onkarbhumi Forests (I) Ltd.	statutory auditors. Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Bhupinder Singh,ii. Shri baljeet Singh,iii. Shri Harbans Singh,iv.Shri Lal Chand,v.Mrs. Rajinder Kaur,vi.Shri Mohinder Singh)* from operating in the capital market for a period of 5 years.

		SEBI has requested the Government of the Union Territory of Chandigarh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the
		entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
393	Oriental Green Environment Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Sarjeet Singh,ii.Shri N S Saini,iii.Shri Nanak Singh,iv.Shri Nirmal Singh,v.Shri Jaswant Singh,vii.Ms Kulwant Kaur,viii.Ms Jagdish Kaur,ix.Ms Manjit Kaur)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
394	Oriental Housing Development Finance Corp. Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated October 5, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. N S Saini,ii. Mrs. Jagdish Kaur,iii. Mr. Jaswant Singh,iv.Mr. Kuldip Sharma,v.Mrs. Arvinder Kaur,vi.Mr. Daljit Singh
		Bhatia,vii.Mr. D S Pawar,viii.Shri Sarjeet Singh,ix.Shri Nanak Singh,x.Dr. Sukhcharan Singh,xi.Shri H S Hanspal)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992

395	P G Fortune Agritech Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Shri V.V.L.P.Gupta,ii.Shri T.Upendra Reddy,iii.Shri K.S.P.N.Varma,iv.Shri K.G.Krishnam Raju)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Andhra Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
396	Pace Forest India Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
397	Pachamala Estates & Plantations Pvt Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Neerackal Mathew Joseph,ii.Sh. Thomas Kuruvilla,iii. Sh. K K Simon,iv.Sh. George Cyriac)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Kerala to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.

		 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
398	Pacific Agro Farms & Housing Pvt Ltd	Wound up its CIS and repaid to investors as certified by its statutory auditors.
399	PACL India Ltd.	The entity challenged the constitutional validity of the Regulations in a Writ Petition in Hon'ble High Court, Jaipur. Obtained a stay Order from the Hon'ble High Court.
400	Padmavathi Garden Ltd	Wound up its CIS and repaid to investors as certified by its statutory auditors.
401	Pagoda Forests Ltd.	Application for registration under the Regulations rejected by SEBI.
		Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors:
		1. Vide Order dated February 13, 2002, SEBI has debarred the entity and its concerned officials (i. Mr. B.K Gupta,ii.Mrs. P.B Gupta,iii.Mr. Hemant Kumar Mahale,iv.Dr. Moosa B. Magdum,v.Mr. Jaypal Balbir Singh,vi.Mr. Amjad Latif Sabuwala,vii.Mr. Digamber V. Dali)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Maharashtra to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 19925. SEBI has requested the police authorities to file FIR
100		against the entity and its concerned officials.
402	Pallavi Forestry Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Dinesh Pratap Singh,ii. Sh. Ashok Kumar Singh,iii.Sh. Indramani,iv. Smt. Sanju Singh,v. Sh. Parakram Singh,vi. Sh. Shilesh Pratap Singh,vii. Smt. Mala Singh)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.

		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
403	Pan India Forest & Land Development Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with
		the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. Virendra H. Soni,ii.Mr. Saurabh C. Choksi,iii.Mr. Kanubhai F. Patel,iv.Mr. Jayendrasingh P. Rathod)*
		from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Gujarat to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
404	Panacea Forest India Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
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		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Pankaj Kumar Patel,ii. Shri Pankaj Kumar Poddar,iii. Shri Sanjeev Kumar Sinha,iv. Shri Neeraj Kumar Poddar,v. Ms. Dharam Sheela Sinha,vi. Smt. Bimla Devi,vii. Shri Pawan Kumar)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Delhi to
		initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
405	Panchsheel Agro Forests Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Smt. Asha Sharma,ii. Shri Dev Sharma,iii. Shri Vimal Mehra,iv. Shri Raja Babu)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the Government of the Union Territory of Chandigarh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
406	Pappu Green Fields P Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri K.Venkataraman,ii. Shri P.N.Sundaresan,iii.Shri T.R.Venkatesh,iv. Shri R.Balasubramanian,v. Shri V.V.Ravichandran)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Tamil Nadu to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.

407	Paragmount Forests (I) Ltd.	3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the
		entity and its concerned officials (i. Sh. Jawahar Singh,ii. Sh. Trilochan Singh Chandhok,iii. Sh. Balbir Arora,iv.Ms. Asha Kakkar,v.Ms. Mohinder Kaur,vi. Sh. Akash Deep Sharma,vii. Ms. Krishna Devi Sharma)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the Government of the Union
		Territory of Chandigarh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the
		entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
408	Paragon Finlease Agro Forest Ltd.	Wound up its CIS and repaid to investors as certified by its statutory auditors.
409	Parakeet Green Forests Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Ranjit Singh,ii.Sh. N N Sharma,iii.Sh. Kulwant Singh,iv.Sh. Bhagwan Singh Cheema,v.Sh. Balwan Kumar Sood,vi.Smt. Yashoda Devi,vii.Sh. Pushap Raj Sharma,viii.Sh. Bhupinder Kumar,ix.Sh. Naginder Nath Sharma,x.Sh. Vijay Kumar)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the Government of the Union Territory of Chandigarh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and misappropriation of public funds.
		 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992

		Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors, vide Order dated January 28, 2005, the CIS entity was directed by SEBI to refund the money collected under the schemes with returns due to the investors as per the terms of the offer within a period of one month from the date of the Order. The entity filed an appeal in Securities Appellate Tribunal
		(SAT) against the said Order of SEBI. Matter pending in SAT.
411	Paramount Forest (I) Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Dr. G S Dhillon ,ii. Sh. Virinder Kumar,iii. Sh. D K Gupta,iv. Sh. R. Bali,v. Sh. Avtar Singh ,vi. Sh. Mukesh Kumar,vii. Sh. Ganga Prasad Tiwari,viii. Sh. Ashok Kumar,ix.Ms. Sarita Bali)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the Government of the Union Territory of Chandigarh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
412	Parasnath Plantation & Resorts (India) Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-

	from operating in the capital market for a period of 5 years.
	2. SEBI has requested the State Government of Maharashtra to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
	 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
Parasrampuria Herbal Products Ltd.	Wound up its CIS and repaid to investors as certified by its statutory auditors.
Parasrampuria Plantations Ltd.	Provisional registration granted by SEBI expired and the entity was directed to wind up its CIS to repay its investors vide letter dated February 19, 2003. Did not wind up its CIS to repay investors in accordance with
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		In view of its failure to wind up its CIS to repay investors:
		1. Vide its Order dated December 29, 2003, SEBI has prohibited the entity and its concerned officials (i.)Ratanlal Parasrampuria,ii.Mr. Sanjay Parasrampuria,iii.Mr. Om Prakash Parasrampuria,iv.Mr. Murarilalji Agarwal,v.Dr. Rashmi Mayur,vi.Mr. Manojmal,vii.Dr. Maninder Singh,viii.Mr. B.K. Shah,ix.Mr. Kailash Parasrampuria,x.S. Chakraborty,xi.Mr. Vinod Kumar Bohra,xii.Mr. Umashankar Saha,xiii.Mr. Rama N. Kunder,xiv.Dr. Muninder Singh,xv.Mr. Anup Saxena,xvi.K.K. Gupta,xvii.O.P. Tiwari,xviii.Mr. Mukesh Manocha,xix.B.K. Mitra,xx.Mr. Subashish Bose,xxi.B.K. Dutta,xxii.D.M. Patil,xxiii.V.V. Sarnaik,xxiv.K.G. Pawar,xxv.B.K. Shah,xxvi.Mr. Bharat K. Khetan,xxvii.Mr. Ramdas Bhillare,xxviii.M.Y. Patil,xxix.Mr. Padmakar Tiwari) from dealing in the securities market and also from accessing the securities market for a period of 5 years from the date of the Order.
		2. SEBI has requested the State Government of Maharashtra to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
415	Parmar Farms Ltd.	Wound up its CIS and repaid to investors as certified by its statutory auditors.
416	Parvarish Plantations Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with
		the Regulations. In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Krishna Kant Awasthi,ii. Sh. Amit Sah,iii. Smt. Vishnukanti,iv. Sh.Kamla Kant Awasthi,v. Smt. Kamla Pandey,vi. Smt. Vijay Laxmi Shukla,vii. Sh. Krishna Kumar Shukla)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992

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the Regulations. In view of its failure to wind up its CIS to repay		Did not wind up its CIS to repay investors in accordance	3 : : : : : : : : : : : : : : : : : : :	-
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IIIIVGSIUIS ."	ay	In view of its failure to wind up its CIS to repay investors:		
1. Vide Order dated July 2, 2001, SEBI has debarre entity and its concerned officials (i. Sh. Mohd. Taufe Alok Shukla,iii. Sh. Shakeel Ahmed,iv.Sh. Firqul Az Shailender Shankar Mishra,vi. Sh. Maroo Ali,vii.Sh. Kanhaiya Lal Mehrotra,viii. Ms. Nargis Khan,ix.Sh.	aufeek,ii.Sh Azam,v.Sh Sh. Sh. Wasim	1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Mohd. Taufeek,ii. Alok Shukla,iii. Sh. Shakeel Ahmed,iv.Sh. Firqul Azam,v. Shailender Shankar Mishra,vi. Sh. Maroo Ali,vii.Sh. Kanhaiya Lal Mehrotra,viii. Ms. Nargis Khan,ix.Sh. Wasir Ahmad Khan)* from operating in the capital market for a		

		2. SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
421	Perutek Services Ltd.	4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 Did not apply for registration under the Regulations.
721	T Gratek Gervices Eta.	Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Maj. P.K. Perumal,ii.Sh. P. Dinakaran,iii. Capt. P. Mahendran)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
		SEBI has requested the police authorities to file FIR against the entity and its concerned officials.
422	Phenomenal Plantations Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Phenomenal Housing Finance (I) Ltd.,ii.Mr. Nandalal Kesar Singh,iii.Mr. Thekke Madathil Sreedharan Nair,iv.Mr. Meenabahadur Kesar Singh,v.Mr. Sebastian Raphel malikkal,vi.Mr. Gopal Padam Singh)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Maharashtra to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
	Dina Diantationa in #5-14-1	4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 Did not apply for registration under the Regulations.
423	Pine Plantations India Ltd.	Did not apply for registration under the Negulations.

		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Harash Vir Suri,ii.Sh. Surya Kant Suri,iii.Sh. Manik Talwar,iv.Sh.Harsh Vardhan Suri,v.Ms.Mona Suri,vi.Sh. Surya Kant Suri,viii.Ms. Kusum Suri,viii.Sh. Brij Mohan Talwar,ix.Sh. Kamlesh Talwar,x.Sh. Manik Talwar)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the Government of the Union Territory of Chandigarh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
424	Pioneer Forests India Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with
		the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated October 5, 2001, SEBI has debarred the entity and its concerned officials (i. Ms. Anu Mitra,ii.Sh. Gurudev Kaur Saini,iii.Sh. Balwinder Singh,iv.Sh. Amrik Singh,v.Sh. Chander Mitra,vi.Ms. Kuldeep Kaur,vii.Sh. Harinder Mitra,viii.Sh. Kulwinder Singh,ix.Sh. Gurudev Singh Saini,x.Sh. S Surinder Singh,xi.Sh. Manjit Singh,xii.Sh. Hardyal Singh,xiii.Sh. Ajay Kr Sharma,xiv.Sh. Jatinder Singh)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Punjab to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 5. SEBI has requested the police authorities to file FIR
		against the entity and its concerned officials.
425	Plaza Plantations Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
I	1	investors :-

		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Mr. Omprakash Trilokinath Shukla,ii.Mr. Umanath Mishra,iii.Mr. Shobhanath S. Tripathi,iv.Mr. Ravinder Abhilakhsingh Rajput,v.Mr. Mataprasad Ramniranjan Shukla,vi.Mr. Vinod Kumar Shukla,vii.Mr. Shrimali Niranjan Shrikrishan,viii.Mr. Uttam Rammilan Trivedi,ix.Mr. Suresh Ramanath Dubey,x.Mr. Keshav Prasad Dubey)* from operating in the capital market for a period of 5 years.
		Maharashtra to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the
		entity u/s 433 of the Indian Companies Act to repay investors.
426	Plusline Green Forest & Inv. Ltd.	4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Mr. Arvind Singh,ii.Mr. Manoj Kumar Dixit,iii.Mr. Pratap Singh,iv.Mr. Kalka Prasad Jha,v.Mr. Krishna Kant Goyal)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Madhya Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
407	DNO Assa Signatural	4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 Did not apply for registration under the Regulations.
427	PNG Agro Finvest Ltd.	Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Shri Nain Singh Samdarshi,ii.Shri Lal Chand,iii.Shri Surender Deyol)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.

		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
		SEBI has requested the police authorities to file FIR against the entity and its concerned officials.
400	DDI EL : K LLL	Wound up its CIS and repaid to investors as certified by its
428	PPL Floriculture Ltd.	statutory auditors.
429	PPL Pink Harvest Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors :-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Shri M L Saxena,ii.Ms. Asha Saxena,iii.Shri Anurag Bisaria,iv.Shri Ratanlal Parasrampuria,v.Ms. Shalini Parasrampuria,vi.Shri Sanjay Parasrampuria,vii.Shri R.S. Banka,viii.Shri Omprakash Parasrampuria,ix.Shri Alok Parasrampuria,x.Shri Vikas
		Chandra Mansingka)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
430	Pradhan Agrotech Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors :-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Shri P L Pradhan,ii.Shri V M Saxena,iii.Mrs. Priti Saxena,iv.Shri Vinay Pradhan,v.Shri Shamboo Lal Pradhan,vi.Shri Atul Pradhan,vii.Ms Anju Pradhan,viii.Ms. Shobha Pradhan)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. Official Liquidator appointed by Hon'ble High Court, Delhi
		subsequent to the initiation of action by SEBI.
431	Prakruthi Creative Estates P Ltd	Did not apply for registration under the Regulations.

		Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Shri Narendran,ii.Shri Bala Murali,iii. Shri Achuta Prasad,iv.Dr. Wamanan,v.Prof. C.M.Bhaktavatsulu)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Karnataka to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
432	Prasanna Plantations Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Chakrapani Yadav A.S.,ii.Smt A.Bhagyamma,iii.Ms. A.Prasanna,iv.Shri G.Pulliah,v.Shri M.Mohan,vi.Shri M.Prabhu)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Andhra Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
433	Prayag Agro Forestry (I) Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Sh. Rajinder Bhadur Singh,ii.Sh. Jamil Ahmad Khan,iii.Sh. Ram Charitar Yadav,iv.Sh. Ghan Shyam Mishra,v.Sh. Dina Nath Shukla,vi.Sh. Muneshwar Singh,vii.Sh. Narsingh Nath Tiwari)* from operating in the capital market for a period of 5 years.

		 SEBI has requested the State Government of Punjab to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
434	Prehari Plantations & Resorts Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated October 21, 2002, SEBI has debarred the entity and its concerned officials (i. Mrs. Satinder Paul Kaur, ii. Shri Parminder Singh, iii. Shri S. Harmandeep Singh, iv. Shri S. Piara Singh Dhillon, v. Shri Manjit Singh Dhillon, vi. Mrs. Mohinder Kaur, vii. Shri Avtar Cheema, viii. Capt. J.S. Ujla, ix. Shri S. Piara Singh) from operating in the capital market and from accessing the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Punjab to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
435	Prestige Forest India Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Shri Rajive Chandra Gupta,ii.Shri Shafiq Ahmed,iii.Shri Anil Kumar Thakwani,iv.Smt Kirti Thakwani,v.Shri Kamal Laheja,vi.Smt Farha Ahmed,vii.Smt Nisha Gupta)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
436	Prime Green Forests Ltd.	Did not apply for registration under the Regulations.

		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Shri Kuldip Singh,ii.Shri S. Chanan Singh,iii.Shri Harbhajan Singh)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Punjab to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
437	Prince Agro Industries Pvt. Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated April 2, 2003, SEBI has debarred the entity and its concerned officials(i. Shri Hari Lalwani, ii. Shri Sunny Thomas, iii. Shri P.C. Pathak, iv. Ms. Anita Lalwani, v. Shri Om Prakash Totlani) from operating in the capital market and from accessing the capital market for a period of 5 years.
		 SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
		4. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
438	Purva Harvest Pvt. Ltd.	Wound up its CIS and repaid to investors as certified by its statutory auditors.
439	Purvanchal Plantations India Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with
		the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Shri Brijendra Kumar Shrivastava,ii.Shri Akhilesh Kumar Singh,iii.Shri Madan Lal Verma,iv.Shri Hare Shyam Jee,v.Shri Sanjay Kr. Shrivastava,vi.Shri Raj Kumar Gupta,vii.Shri Ravindra Kumar)* from operating in the capital market for a period of 5 years.
	I	

		SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the
		entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its
		directors u/s 24 and 27 of the SEBI Act, 1992
440	Pushpak Forests (India) Ltd.	Wound up its CIS and repaid to investors as certified by its statutory auditors.
441	PVS Forestry Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors :-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Shri Suresh Bahadur Singh,ii.Shri Ashok Kumar Singh,iii.Shri Pramod Kumar Singh)* from operating in the capital market for a period of 5
		years.
		SEBI has requested the State Government of Uttar
		Pradesh to initiate civil/criminal proceedings against the
		entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the
		entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
442	R K Farms & Orchids Pvt Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned official (i.Sh. T. Ratna Kumar)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Andhra Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
443	R K Satyadarshi Plantations India Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
	I	investors :-

		 Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Shri R K Raman,ii.Shri R K Tiwari,iii.Shri Sunil Kant Jha,iv.Shri R K Pandey,v.Shri R U Singh Ravi,vi.Shri P B Tiwari,vii.Shri Manoj Kumar Tiwari)* from operating in the capital market for a period of 5 years. SEBI has requested the State Government of Punjab to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
444	Radium Plantations & Constructions Pvt Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Mr. B Rajagopalaiah,ii.Mr. B R Nagesh,iii.Mr. B R Ravindra)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Karnataka to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay
		investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
445	Rainbow Green Fields Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Ms Rekha Tah,ii.Ms Rita Mishra,iii.Mrs. Parmila Singh)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of West Bengal to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992

446	Rainbow Perennial Krishi Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Mr. Agnello Gomes,ii.Mr. Shantinath Bongarde,iii.Mr. Anil Dalvi,iv.Mr. Rajkumar Chavan)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Maharashtra to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
447	Raj Shree Agricultural Pvt. Ltd.	4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Shri Radhey Shyam,ii.Dr. Pradeep Sharma,iii.Shri Ramesh Kumar Murolia,iv.Smt. Roopa Devi Murolia)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the
		entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
448 R	Rajmudra Agro-Tech (I) Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials(i.Mr. Sunder P. Bhabal,ii Mr. Sunil G. Shinde,iii.Mr. Pramod N. Rasal,iv.Mr. Madan Blkrishna Chavan,v.Mr. Krishna P. Bhabal,vi.Mr. Sunil P. Tatkare)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Maharashtra to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.

		3. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
		 SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
449	Rajyog Forests (India) Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. S.G Gokhale,ii.Mr. P.G Desai,iii.Mr. S.G Desai,iv.Mr. D.N Shah,v.Mr. A.A Pathak,vi.Mr. V.G Madbhavi,vii.Mr. S.P Desai)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Maharashtra to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
		4. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
450	Raksha Plantations Pvt Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Shyam Sunder Kandelwal,ii.Shri Nemichand Jain,iii.Shri Padam Chand Jain,iv.Shri Suresh Chand Gupta,v.Shri Atul Kumar Khandelwal)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Andhra Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
451	Raman Plantations Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-

		 Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Sh. Bhikki Lal Goyal,ii.Sh. Banwari Lal Goyal,iii.Sh. Chander kant Khemka,iv.Sh. Manish Goyal,v.Sh. Nitish Goyal)* from operating in the capital market for a period of 5 years. SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
452	Ranakunj Agro Forestry (I) Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Shri Dev Raj Rana,ii.Shri Sube Singh,iii.Smt. Santosh Kumari,iv.Kum. Jai Rani,v.Shri Narinder Pal Singh,vi.Smt. Kusum Lata,vii.Smt. Bimla Devi,viii.Shri Sube Singh Rana)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Punjab to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
453	Rapti Agro Industries Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Mr. Subodh Kumar Nath,ii.Mr. Vidaya Dhar Mishra,iii.Mrs. Maya Nath,iv.Mr. Prem Garg,v.Mr. Rajendra Prasad Mishra,vi.Mr. Ram Daras Tripathi,vii.Mr. Sukh Dayal Khurana)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Uttar
		Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.

		4. SEBI has launched prosecution against the entity and its
		directors u/s 24 and 27 of the SEBI Act, 1992
		SEBI has requested the police authorities to file FIR
		against the entity and its concerned officials.
454	Rare Earth Agrotech India Ltd.	Did not apply for registration under the Regulations.
	-	Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors :-
		1. Vide Order dated July 2, 2001, SEBI has debarred the
		entity and its concerned officials (i.Sh. Satish
		Shrivastava,ii.Sh. Raghvendra Mathur,iii.Sh. Sandeep Kr.
		Sahu,iv.Sh. Avinash Shankar Mathur,v.Sh. Santosh
		Sager,vi.Sh. Ashish Shrivastava,vii.Ms. Lata Singh,viii.Sh.
		Vinay Shanker Mathur)* from operating in the capital market
		for a period of 5 years.
		SEBI has requested the State Government of Uttar
		Pradesh to initiate civil/criminal proceedings against the
		entity for apparent offences of fraud, cheating, criminal
		breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the
		entity u/s 433 of the Indian Companies Act to repay
		investors.
		4. SEBI has launched prosecution against the entity and its
		directors u/s 24 and 27 of the SEBI Act, 1992
455	Rastogi Plantations Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with
		the Regulations.
		5
		In view of its failure to wind up its CIS to repay
		In view of its failure to wind up its CIS to repay investors:
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the
		In view of its failure to wind up its CIS to repay investors:
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Mr. Bholanath Prasad
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Mr. Bholanath Prasad Rastogi,ii.Mr. Surender Kumar,iii.Mr. Maya Shankar Prasad
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Mr. Bholanath Prasad Rastogi,ii.Mr. Surender Kumar,iii.Mr. Maya Shankar Prasad Rastogi,iv.Mr. Jay Shankar Prasad Rastogi,v.Mrs. Ribha
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Mr. Bholanath Prasad Rastogi,ii.Mr. Surender Kumar,iii.Mr. Maya Shankar Prasad Rastogi,iv.Mr. Jay Shankar Prasad Rastogi,v.Mrs. Ribha Rastogi)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Bihar to
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Mr. Bholanath Prasad Rastogi,ii.Mr. Surender Kumar,iii.Mr. Maya Shankar Prasad Rastogi,iv.Mr. Jay Shankar Prasad Rastogi,v.Mrs. Ribha Rastogi)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Bihar to initiate civil/criminal proceedings against the entity for
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Mr. Bholanath Prasad Rastogi,ii.Mr. Surender Kumar,iii.Mr. Maya Shankar Prasad Rastogi,iv.Mr. Jay Shankar Prasad Rastogi,v.Mrs. Ribha Rastogi)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Bihar to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Mr. Bholanath Prasad Rastogi,ii.Mr. Surender Kumar,iii.Mr. Maya Shankar Prasad Rastogi,iv.Mr. Jay Shankar Prasad Rastogi,v.Mrs. Ribha Rastogi)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Bihar to initiate civil/criminal proceedings against the entity for
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Mr. Bholanath Prasad Rastogi,ii.Mr. Surender Kumar,iii.Mr. Maya Shankar Prasad Rastogi,iv.Mr. Jay Shankar Prasad Rastogi,v.Mrs. Ribha Rastogi)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Bihar to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Mr. Bholanath Prasad Rastogi,ii.Mr. Surender Kumar,iii.Mr. Maya Shankar Prasad Rastogi,iv.Mr. Jay Shankar Prasad Rastogi,v.Mrs. Ribha Rastogi)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Bihar to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Mr. Bholanath Prasad Rastogi,ii.Mr. Surender Kumar,iii.Mr. Maya Shankar Prasad Rastogi,iv.Mr. Jay Shankar Prasad Rastogi,v.Mrs. Ribha Rastogi)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Bihar to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Mr. Bholanath Prasad Rastogi,ii.Mr. Surender Kumar,iii.Mr. Maya Shankar Prasad Rastogi,iv.Mr. Jay Shankar Prasad Rastogi,v.Mrs. Ribha Rastogi)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Bihar to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay
456	Real Value Agro Estates Ltd.	In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Mr. Bholanath Prasad Rastogi,ii.Mr. Surender Kumar,iii.Mr. Maya Shankar Prasad Rastogi,iv.Mr. Jay Shankar Prasad Rastogi,v.Mrs. Ribha Rastogi)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Bihar to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its
456	Real Value Agro Estates Ltd.	In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Mr. Bholanath Prasad Rastogi,ii.Mr. Surender Kumar,iii.Mr. Maya Shankar Prasad Rastogi,iv.Mr. Jay Shankar Prasad Rastogi,v.Mrs. Ribha Rastogi)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Bihar to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
456	Real Value Agro Estates Ltd.	In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Mr. Bholanath Prasad Rastogi,ii.Mr. Surender Kumar,iii.Mr. Maya Shankar Prasad Rastogi,iv.Mrs. Jay Shankar Prasad Rastogi,v.Mrs. Ribha Rastogi)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Bihar to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
456	Real Value Agro Estates Ltd.	In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Mr. Bholanath Prasad Rastogi,ii.Mr. Surender Kumar,iii.Mr. Maya Shankar Prasad Rastogi,v.Mrs. Jay Shankar Prasad Rastogi,v.Mrs. Ribha Rastogi)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Bihar to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with

		 Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials(i.Shri M M Nagi,ii.Smt.Nirmal Verma,iii.Shri Rahat Nagi,iv.Shri Dinesh Chandra Mishra,v.Shri Rajesh Kumar Rathore,vi.Smt. Renu S. Singh,vii.Shri Nanak Chand)* from operating in the capital market for a period of 5 years. SEBI has requested the Government of the Union Territory of Chandigarh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. SEBI has launched prosecution against the entity and its
457	Reco Plantations Ltd.	directors u/s 24 and 27 of the SEBI Act, 1992 Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh.Maheshwar Dutt Sharma,ii.Sh. Ishwar Dutt Sharma,iii.Mrs. Purnima Sharma,iv.Sh. Kamleshwar Dutt Sharma,v.Sh. Chander Mohan Arora,vi.Ms. Abha Arora,vii.Sh. Rajinder Kumar Jain)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the
		entity u/s 433 of the Indian Companies Act to repay investors.
450		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
458	Rex Plantations Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Mr. Narendra Kumar Pandey,ii.Mr. Sanjay Pandey,iii.Mr. Shiv Shankar Saha,iv.Ms Janak Kumari Devi,v.Ms Saroj Kumari,vi.Ms Abha Pandey,vii.Mr. Alok Nath Pandey)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Bihar to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.

		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
459	Rhodanthe Agro Ltd	4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with
		the Regulations. In view of its failure to wind up its CIS to repay investors:-
		 Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri P Natarajan,ii.Shri V N Ponnuswamy,iii.Smt N Jayanthi)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Tamil Nadu to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.4. SEBI has launched prosecution against the entity and its
		directors u/s 24 and 27 of the SEBI Act, 1992
460	Rich Groves & Agrotech Farms Pvt Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Shri V.Tirumal,ii.Smt.V.Sasi Kala)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Andhra Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.4. SEBI has launched prosecution against the entity and its
		directors u/s 24 and 27 of the SEBI Act, 1992
461	Richland India Plantations Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Mr. B . Balakrishna Rai,ii.Mr. Rajinder Singh Dhanjal,iii.Mr. Balakrishna T Shetty,iv.Ms. Davinder Kaur)* from operating in the capital market for a period of 5 years.

		 SEBI has requested the State Government of Maharashtra to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
462	Richwood Estates P Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Shri S Arun Kumar,ii.Shri K Sailaja Rao,iii.Shri B Chandu Rao,iv.Shri V Sheelendra Gupta)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Andhra Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
463	Ridah Farms Pvt Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials(i.Shri Mohammad Moiz Qadri,ii.Shri Syed Ansaruddin Hasan,iii.Shri Mohd. Abdul Mujeeb Qadri,iv.Shri Asma Ajaz,v. Shri Mohd.Farhatullah Khan,vi.Shri M.A.Majeed,vii.Shri S.Viquaruddin Hasan,viii. Shri Mohd. Sultan Qadri)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Andhra Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay
		investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
464	Rim Zhim Agro Forests Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.

		In view of its failure to wind up its CIS to repay
		investors :-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials(i.Sh. P.S. Choudhry,ii.Sh D.S. Thakur,iii.Sh. K.C. Kaundal,iv.Sh. S.S. Thakur,v.Sh. Roop Lal Kaundal,vi.Sh. H.C. Mahajan)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the Government of the Uniterritory of Chandigarh to initiate civil/criminal proceeding against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and it directors u/s 24 and 27 of the SEBI Act, 1992
465	Rio Plantations Pvt Ltd	Wound up its CIS and repaid to investors as certified by it statutory auditors.
466	Rosal Forest (I) Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance verthe Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Shri D.S. Dhillon,ii.Mrs. Paramjeet Kaur,iii.Shri Sunil Jain)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the Government of the Un Territory of Chandigarh to initiate civil/criminal proceeding against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and indirectors u/s 24 and 27 of the SEBI Act, 1992
		SEBI has requested the police authorities to file FIR against the entity and its concerned officials.
467	Rose Valley Resorts and Plantations Ltd.	Wound up its CIS and repaid to investors as certified by its
	· ·	statutory auditors.
468	Roshan Agro Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance w
		the Regulations.
		In view of its failure to wind up its CIS to repay
		investors :-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Mr. Sarfaraz Ahmed
		Khan,ii.Mr. Mahendra Kumar Sharma,iii.Ms. Salma Yasm
		Khan)* from operating in the capital market for a period of

		2. SEBI has requested the State Government of Maharashtra to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
		 SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
469	Royal Florex Ltd.	The entity submitted a certificate from its statutory Auditors that it had not mobilised any money under CIS.
470	Royal Garden Teak Plantations Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Sh.G Ravindran,ii.Sh. K Bhaskaran,iii.Smt. B Sasikala,iv.Sh. L P Ramkumar)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Tamil Nadu to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
471	Rural Agro Plantation Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Mr. Raghunath Senapati,ii.Mr. Iswar Chandra Patel,iii.Mr. Jawakin Kullu)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Orissa to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.4. SEBI has launched prosecution against the entity and its
		directors u/s 24 and 27 of the SEBI Act, 1992
472	Sabuja Saurava Plantations (India) Limited	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.

		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Mr. Narsingh Sahoo,ii.Mr. Prabhanjan Praharaj,iii.Mr. Manohar Pattnaik,iv.Mr. Daniel Nayak,v.Mr. Niranjan Dash,vi.Capt. N Das,vii.Mr. Chaitnay Kumar Prusty)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Orissa to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
473	Sagar Forests India Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials(i.Sh. Pradeep Kumar Khosla,ii.Smt. Rekha Deep,iii.Smt. Pushpa,iv.Smt. Luxmi Chauhan,v.Sh. Lekh Raj Khosla,vi.Smt. Rama Thakkar,vii.Sh. N D Sharma)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the Government of the Union Territory of Chandigarh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
474	Sagar Green Gold Plantations Group Pvt. Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Mr. Kamal Kumar Jain,ii.Mr. Manoj Kumar Jain,iii.Mr. Anoop Kumar Jain)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Madhya Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.

		3. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
		4. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
475	Sagaun Plantations Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Shri Rakesh Behari Shrivastava,ii.Smt. Anoo Shrivastava,iii.Shri Anil Kumar Shrivastava,iv.Shri Satish Chandra Gupta,v.Shri Rajkumar,vi.Shri P.N. Singh,vii. Ms. Nagina Shrivastava)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
476	Sahayak Forest (India) Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials(i.Shri Raj Kumar,ii.Shri Gulshan Narang,iii.Shri Satish Kumar)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
477	Sahyog Greenland Plantations Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Sh. Mangat Rai Khatri,ii.Smt. Indu Khatri,iii.Sh. Sham Lal)* from operating in the capital market for a period of 5 years.

		2. SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
478	Sahyogi Plantation Pvt. Ltd.	The entiy claimed that it had not collected any money under CIS. It was asked to submit an auditors' certificate regarding the same and SEBI is awaiting the same.
479	Sai Cultivators (P) Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Mr. A.K. Sharma,ii.Ms. Uma Sharma)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
480	Sai Plantation & Land Development (I) Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Shri Shivcharan Singh Dhillon,ii.Mrs. Sukhwindr Kaur,iii.Shri Baldev Singh)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the Government of the Union Territory of Chandigarh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
481	Sai Vana Shakti Plantations & Orchids Pvt Ltd	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.

		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Shri G.Satya Rao, ii. Dr. S. Adi Narayana,iii.Shri K.Paparao)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Andhra Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
482	Samagra Agro Tech Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Shri Mahendra Kr. Dewpuriya,ii. Shri Mohan Tiwari,iii.Shri Sanjay Chaturvedi,iv.Shri Prem Dutt Dixit,v.Shri Vishwas Sharma,vi.Shri Abdul Naseer Mansoori,vii.Shri Shiv Raj Singh)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
483	Samarpan Agro & Livestock Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Sh. Anil Shrivastava,ii.Sh. Ram Prasad Verma,iii.Sh. Pratap Singh,iv.Dr. Anil Pratap Singh,v.Sh. Shishar Kumar,vi.Sh. Jalaj Verma,vii.Sh. Rajeev Shrivastava,vii.Sh. Saleem Ansari,viii.Sh. Manish Shrivastava,IX.Sh. Hari Mangal Singh)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.

		 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
484	Samarpan Agro Plantations Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Sh. Lal Ji Singh,ii. Sh. J. P. Singh,iii. Sh. Anil Mishra,iv.Sh. Abdus Salam,v.Sh. P.K. Pandey,vi.Sh. Mayonk Tripathi,vii.Sh. Rajeev Shrivastava,viii.
		Sh. Anil Shrivastava,ix.Sh. Afaq Ahmed,x.Sh. Satyendra K. Tiwari,xi.Sh. Manish Singh,xii.Sh. Dipankar Singh)*

		from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
485	Sampoorna Plantations India Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Jaswinder Singh Sudan,ii.Shri Baljit Singh Chehal,iii.Shri Malwinder Singh Brar,iv.Shri Gurjit Singh,v.Shri Sandeep Gupta,vi.Shri Chanan Singh,vii.Shri Umesh Dutt Sharma,viii.Shri Abhisekh Singh Sudan,ix.Shri Avta Singh,x.Shri Ravi Parkash)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the Government of the Union Territory of Chandigarh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its
		directors u/s 24 and 27 of the SEBI Act, 1992 5. SEBI has requested the police authorities to file FIR against the entity and its concerned officials.
486	Samridhi Green Forest Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Sh. P.K. Mishra,ii.Mrs. Shakuntla Sethi,iii.Major Raj Kumar Sehgal,iv.Mrs. Sarita Sharma,v.Sh. Sardar Pritam Singh,vi.Sh. Vinay Sharma,vii.Sh. Ajay Kumar)* from operating in the capital market for a period of 5 years.

		 SEBI has requested the State Government of Uttaranchal to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. SEBI has launched prosecution against the entity and its
		directors u/s 24 and 27 of the SEBI Act, 1992
487	Sandal Wood India (P) Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Shri Sumanyar Ranjan,ii.Shri Rakesh Tickoo,iii.Shri Rohit Ranjan Bhat)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
400	Conseque Forest (IV) Ltd	Did not apply for registration under the Regulations.
488	Sangam Forest (I) Ltd.	Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Smt. Ram Kumari,ii.Shri Ganga Prashad Tiwari,iii.Shri Vijay Kumar Agarwal,iv.Shri Nirmal Singh Bains,v.Shri R Bali,vi.Shri Naresh Kumar,vii.Shri Pannalal)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the Government of the Union Territory of Chandigarh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
489	Sanklecha Agro Tech (Pvt.) Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.

		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Sh. Mag Raj Jain,ii.Sh. Jitendra Gugalia,iii.Smt. Shoba Devi Jain,iv.Sh. Mohan Lal Jain,v.Sh. Magraj Jain,vi.Sh. Moolchand Jain)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Rajasthan to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
490	Sanskardhani Agrovet Pharma Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Ms. Manjula Gupta,ii.Ms. Anjana Dubey,iii.Ms. Garima Sharma)*
		2. SEBI has requested the State Government of Madhya Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.

		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
491	Santhimadom Plantations & Agro Products Pvt Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials(i.Mr. V N Radhakrishnan,ii.Mrs. Ramani Radhakrishnan)* from operating in the capital market for a period of 5 years.
		SEBI has requested the State Government of Kerala to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its
		directors u/s 24 and 27 of the SEBI Act, 1992
492	Sarvhara Forest (India) Ltd.	The entity claimed that it had not collected any money under CIS. It was asked to submit an auditors' certificate regarding the same and SEBI is awaiting the same.
493	Sarvodaya Plantations Ltd.	Did not apply for registration under the Regulations.
493	Sarvouaya Flantations Ltu.	Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors :-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Mr. Shyam Sundar Tiwari,ii.Ms. Premlata Tiwari,iii.Mr. Ravindra Nath Dubay)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Madhya Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
494	Sarvotam Forest Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-

		 Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Nayab Singh Dhillon,ii.Smt. Veena Rani,iii.Smt. Chinderpal Kaur,iv.Sh. Pardeep Kumar,v.Sh. Parminder Singh,vi.Sh. Saudagar Singh,vii.Smt. Tarlochan Kaur)* from operating in the capital market for a period of 5 years. SEBI has requested the State Government of Punjab to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
495	Sarvottam Plantations Pvt. Ltd.	 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with
		the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Mrs. Subhadra Singh,ii.Mrs. Mina Singh,iii.Mr. Ashok Kr Singh)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Bihar to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the
		entity u/s 433 of the Indian Companies Act to repay investors.
496	Satpura Green Forest Ltd.	 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with
		the Regulations. In view of its failure to wind up its CIS to repay investors:
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. Chandresh Kurapa,ii.Mr. Anil Malviya,iii.Mr. Roopchand Ahirwar,iv.Mr. Rajesh Patel,v.Mr. Jeswant Rajput,vi.Mr. Dilip Kumar Ahirwar,vii.Mr. Satish Kumar Patel)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Madhya Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.

		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
497	Satpura Hire Purchase And Plantations Ltd.	Did not apply for registration under the Regulations.
431	Carpara Filie Faronase Ana Fiantations Eta.	Did not wind up its CIS to repay investors in accordance with
		the Regulations.
		In view of its failure to wind up its CIS to repay
		investors :-
		1. Vide Order dated July 2, 2001, SEBI has debarred the
		entity and its concerned officials (i. Mr. Deepak Verma,ii.Mr.
		Moti Ram Vaswani,iii.Mr. Bhim Sen Gautam)*
		,
		from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Madhya
		Pradesh to initiate civil/criminal proceedings against the
		entity for apparent offences of fraud, cheating, criminal
		breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the
		entity u/s 433 of the Indian Companies Act to repay
		investors.
		4. SEBI has launched prosecution against the entity and its
		directors u/s 24 and 27 of the SEBI Act, 1992
498	Satpura Plantations Ltd.	Did not apply for registration under the Regulations.
100	Carpara Frantationo Eta.	Did not wind up its CIS to repay investors in accordance with
		the Regulations.
		In view of its failure to wind up its CIS to repay
		investors :-
		1. Vide Order dated July 2, 2001, SEBI has debarred the
		entity and its concerned officials (i.Shri. Ajay Kumar
		Ogle,ii.Mr. Parth Ghosh,iii.Mr. Jayanth Bhattacharya,iv.Mr.
		Pinaki Ranjan Sen)* from operating in the capital market for
		a period of 5 years.
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		 SEBI has requested the State Government of Madhya Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
499	Save Earth Plantations Ltd.	Application for registration under the Regulations was rejected by SEBI recently and the entity was directed to wind up its CIS to repay investors.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors :-
		1. Vide Order dated November 7, 2003, SEBI has debarred the entity and its concerned officials (i. Akhileshwar Kumar Sinha, ii. Uday Shankar Prasad, iii. Sanjay Kumar Mishra, iv. Rajib Dutta, v. Shankar Mandal, vi. Deepak Kumar Basu Mallick,vii. Saibal Pal, viii. Shri Ramadhar Sharma, ix. Ravinandan Prasad, x. Sudipto Shanker Ghosh,xi. Ashim Ghosh, xii. Ratneshwar Prasad, xiii. Shreesh Kishore Sinha,xiv. Birendra Kumar, xv. Santosh Kumar Shrivastava, xvi. K Sai Ram, xvii. H.K. Joshi, xviii. L.N. Paul, xix. K.P. Sinha, xx. R.C. Prasad, xxi. Sandip Mondal, xxii. Shambhu Kumar, xxiii. Hemant Das, xxiv. Sandeep Mishra, xxv. S. Chaudhary, xxvi.M.D. Islam, xxvii. C.R. Mukherjee, xxviii. Nilotpal Roy, xxix. Harpeet Kaur,xxx. Saket Kumar, xxxi. Rajeev Suman, xxxii. Suman Jha, xxxiii. Birendra Kumar, xxxiv. Manoj Kumar, xxxv. Amrendra Kumar, xxxvi. Anupam Dutta, xxxvii. S.K. Dey, xxxviii. P.V. Swammy) from operating in the capital market and from accessing the capital market for a period of 5 years. 2. SEBI has requested the Government of Delhi to initiate civil/criminal proceedings against the entity for apparent
		offences of fraud, cheating, criminal breach of trust and misappropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 5. SEBI has requested the police authorities to file FIR against the entity and its concerned officials
500	Sayunkta Bharati Gramin Plantations Ltd.	against the entity and its concerned officials. Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-

		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Shri Radhey Shyam Chaudhary,ii.Ms. Archna Gangwar,iii.Shri Ashok Kumar Chaudhary,iv.Shri Ram Shanker Maurya,v.Shri Udai Veer Singh,vii.Shri Asha Ram,viii.Ms. Shrawni Trivedi)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the
		entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its
		directors u/s 24 and 27 of the SEBI Act, 1992
501	Seagate Forests Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors :-
		 Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Shri M K Tiwari,ii.Shri M K Tiwari,iii.Shri G S Thind)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Punjab to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
502	Selection Housing & Agro Plantation Pvt. Ltd.	Did not apply for registration under the Regulations.
	and the second s	Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the
		entity and its concerned officials (i.Mr. Bageshwar Prasad
		Gupta,ii.Mrs. Asha Prasad)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Bihar to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.

		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
503	Selva Teak Plantations Pvt Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. S Muniasamy,ii.Sh. S Subburaj)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Tamil Nadu to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
504	SEPL Motel & Resorts Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Shri Ramadhar Sharma,ii.Shri Ratneshwar Prasad,iii.Shri Akhileshwar Kr. Sinha,iv.Shri Sanjoy Kr. Mishra,v.Shri Ravi Nandan prasad,vi.Shri Manoranjan)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
505	Sequoia Forests Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated October 5, 2001, SEBI has debarred the entity and its concerned officials (i.Ms. Parveen ,ii.Shri Shahi Parmar,iii.Shri Ashok Kumar)* from operating in the capital market for a period of 5 years.

		 SEBI has requested the Government of the Union Territory of Chadigarh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 SEBI has requested the police authorities to file FIR
506	Seth Dhanraj Agro India Ltd.	against the entity and its concerned officials. Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Rakesh Sharma,ii.Shri Parveen Handa,iii.Shri Manohar Lal Virmani,iv.Shri Mintoo Sharma,v.Shri Panna Lal Pradhan,vi.Shri Anju Pradhan,vii.Shri Shambu Lal Pradhan,viii.Shri Vinay Pradhan,ix.Shri Payare Lal Sharma,x.Shri Santosh Sharma)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992. The accused were convicted of the offence and a fine of Rs. 5000/- was imposed on each of the directors of the entity which was the maximum penalty that could be imposed by the court.
507	Sevars Agro Forestry Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. Virendra K. Saraiya,ii.Mr. Anand Prakash Singh,iii.Ms. Archana Saraiya)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Madhya Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.

		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
508	Shailson Plantations Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance wi
		the Regulations.
		In view of its failure to wind up its CIS to repay
		investors :-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Shailesh Kumar
		Singh,ii.Shri Dharmender Singh,iii.Shri Om Dutt
		Sharma,iv.Shri Uday Kumar Singh,v. Shri Surender Kumar
		Grover, vi. Shri Ravinder Kr. Singh, vii. Shri Ram Vinod Singh from operating in the capital market for a period of 5 years.
		SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of tru
		and mis-appropriation of public funds.
		 SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
509	Shakti Forests (India) Ltd.	Wound up its CIS and repaid to investors as certified by its statutory auditors.
510	Shalimar Faract (India) Ltd	Application for registration under the Regulations was
310	Shalimar Forest (India) Ltd.	rejected by SEBI and the entity was directed to wind up its CIS to repay investors.
		During the intervening period, Official Liquidator was
		appointed by the Hon'ble High Court, Punjab, Haryana &
		Himachal Pradesh.
511	Shane Avadh Agro India Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance w the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the
		entity and its concerned officials(i. Sh. Vinod Kr. Mishra,ii. Sh. Deepak Vishwakarma,iii. Smt. Shobha Mishra,iv.Sh.
		Shiv Narayan Singh Yadav,v.Sh. Satya Narain
		Mishra, vi. Smt. Kanchan Khare, vii. Sh. D N Tripathi, viii. Sh.
		Sanjay Kr. Shukla)* from operating in the capital market fo
		a period of 5 years.
		SEBI has requested the State Government of Uttar
		Pradesh to initiate civil/criminal proceedings against the
		entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the
		entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and it directors u/s 24 and 27 of the SEBI Act, 1992
512	Shani Plantations (P) Ltd.	Did not apply for registration under the Regulations.

		Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated October 21, 2002, SEBI has debarred the entity and its concerned officials(i. Shri Paras Nath Singh, ii. Shri Chandra Sekhar Singh, iii. Shri Ram Nagina Singh, iv. Shri Satish Kumar Singh)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its
513	Sheen Agro & Plantation Ltd.	Obtained positive consent from more than 25% investors to continue with its CIS and repaid to rest of the investors, as certified by its statutory auditors.
514	Shekhar Plantations Pvt. Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Kedarnath Pd,ii. Shri Indu Shekar Tiwary)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Bihar to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
515	Shilpa Plantations Pvt. Ltd.	4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. Ambika Prasad Tulsian,ii.Mr. Sunil Kumar Tulsian)* from operating in the capital market for a period of 5 years.

		2. SEBI has requested the State Government of Madhya Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
516	Shivaji Estate Livestock & Farms Pvt. Ltd.	Application for registration under the Regulations was rejected by SEBI and entity directed to wind up its schemes to repay investors.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide its Order dated January 6, 2003, SEBI has debarred the entity and its concerned officials (i. Shri Anil Damodar Bharatey, ii. Shri Aba Krishnarao Bhoge, iii. Shri Kishangopal Pandhurang Khawale, iv. Shri Radheshyam Pandurang Khawale, v. Shri Raju Sukhanand Pinjarkar, vi. Shri Preshit Anil Bharety, vii. Shri Joy Mukherjee, viii. Shri Viren Narkar, ix. Shri Arif Merchant, x. Shri Saurav S. Landge, xi. Shri J. Rajendra Prasad, xii. Shri Veeresh S. Karnik, xiii. Dr. S.N. Deshmukh, xiv. Dr. Jayant Honmode, xv. Dr. M.I. Ahmed, xvi. Dr. Nitin H. Fuke, xvii. Dr. Shirish Mirashi, xviii. Dr. Waqar Ahmed Khan, xix. Shri Babulal Thakur, xx. Shri Namdeo Mane Chargaon, xxi. Shri P.K. Dhodapkar, xxii. Shri Manikyam D.,xxiii. Shri Lal Tahilramani, xxiv. Shri Ruben Roy, xxv. Shri Narendra Gurve, xxvi. Shri R.Ramarao, xxvii. Shri B.S. Soman, xxviii. Mr. B.K. Patil, xxix. Shri Sanjay B. xxx. Dr. Rajendra Dabhade, xxxi. Shri Girish Naidu, xxxii. Mr. Utpal Def, xxxiii. Ms. Sangeeta Rao, xxxiv. Shri Itkikar Ravi, xxxv. Shri Kulkarni Pramod, xxxvi. Smt. Apte Sharmilla, xxxvii. Shri Nain
		 SEBI has requested the State Government of Maharashtra to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
		SEBI has requested the police authorities to file FIR against the entity and its concerned officials.
517	Shivalik Agrarians and Orchards Ltd.	Wound up its CIS and repaid to investors as certified by its statutory auditors.
518	Shivam Plantations (P) Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-

		 Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mrs. Mrinalini Sinha,ii. Mrs. Neelam Sinha,iii. Mr. Sudhama Prasad Singh,iv. Mrs. Mamta Sinha,v. Mrs. Shakuntala Tiwari,vi. Mrs. Meena Singh)* from operating in the capital market for a period of 5 years. SEBI has requested the State Government of Bihar to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay
519	Shivram Pur Orchard & Plantation Ltd.	4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Udai Nath Pandey,ii. Shri Virendra Pandey,iii. Mr.S.S. P. Dubey,iv.Shri Sushil Patel,v.Shri Sushil Kumar Shrivastava,vi. Shri ShailendraVikram Singh,vii.Shri Vijay Shanker Shukla,viii. Dr. R.N. Upadhyay,ix.Shri Vivek Dubey)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
520	Shree Shokhaji Agro Plantation Ltd.	4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 Did not apply for registration under the Regulations.
320	oniee onokhaji Agro Flantation Ltd.	Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay
		investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. Ram Binod Thakur,ii. Mr. S K Jha,iii. Mr. B K Thakur,iv. Mr. D N Thakur)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Bihar to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.

		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
504	Chaigh aire at Diometation 1 to	Did not apply for registration under the Regulations.
521	Shrishrimal Plantation Ltd.	Did not wind up its CIS to repay investors in accordance with
		the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the
		entity and its concerned officials (i. Mr. Kamal Chand
		Jain,ii.Mr. Shailendra Jain,iii.Mr. Devichand Shrishrimal)*
		from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Madhya
		Pradesh(as the State of Chhatisgarh was not in existence at
		that time) to initiate civil/criminal proceedings against the
		entity for apparent offences of fraud, cheating, criminal
		breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the
		entity u/s 433 of the Indian Companies Act to repay
		investors.
		4. SEBI has launched prosecution against the entity and its
		directors u/s 24 and 27 of the SEBI Act, 1992
		5. SEBI has requested the police authorities to file FIR
		against the entity and its concerned officials.
		6. The entity obtained a stay Order from the Hon'ble High
		Court, Madhya Pradesh subsequent to the initiation of action
		by SEBI.
522	Sidrah Plantation & Marketing Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the
		entity and its concerned officials (i. Shri Mohd. Parvez,ii.Shri
		Syed Mohd. Aun,iii.Shri Saba Khan,iv.Shri Mohd. Awais
		Siddiqui,v.Shri Syed Mohd. Haider,vi.Shri Mohd. Quaraish
		Siddiqui, vii. Shri Dawar Azmi)* from operating in the capital
		market for a period of 5 years.
		2. SEBI has requested the State Government of Delhi to
		initiate civil/criminal proceedings against the entity for
		apparent offences of fraud, cheating, criminal breach of trust
		and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the
		entity u/s 433 of the Indian Companies Act to repay
		investors.
		4. SEBI has launched prosecution against the entity and its
		directors u/s 24 and 27 of the SEBI Act, 1992
		5. SEBI has requested the police authorities to file FIR
		· · · · · · · · · · · · · · · · · · ·
		against the entity and its concerned officials.
523	Sihora Agro Private Limited	Did not apply for registration under the Regulations.
523	Sihora Agro Private Limited	Did not apply for registration under the Regulations.
523	Sihora Agro Private Limited	Did not apply for registration under the Regulations.
523	Sihora Agro Private Limited	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with

		 Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. Khemchand Koshta,ii.Mr. Kamal Kishore Koshta,iii.Mr. Sardar Singh Thakur)* from operating in the capital market for a period of 5 years. SEBI has requested the State Government of Madhya Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. SEBI has launched prosecution against the entity and its directors u/o 24 and 27 of the SEBI Act 4002
524	Silverline Agro Industries Ltd	directors u/s 24 and 27 of the SEBI Act, 1992 Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri A S Harindranathan,ii.Shri A H Ajith Kumar,iii.Shri A H Arun Kumar)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Kerala to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its
525	Simbak Agro-Products (I) Ltd.	directors u/s 24 and 27 of the SEBI Act, 1992 Wound up its CIS and repaid to investors as certified by its
	, ,	statutory auditors. Did not apply for registration under the Regulations.
526	Simhapuri Sheep Farms Pvt Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. A D N S Prasad,ii. Mr. T Venkatappaiah,iii. Ms. A Durga Bhavani,iv. Ms. P Leela Rani,v. Ms. T Radha,vi. Mr. P V S D Prasad,vii. Mr. D Brahmanda Rao,viii. Ms. T Lalitha Narasimham)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Andhra Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.

-0-		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
527	Simon Tech (I) Ltd.	Wound up its CIS and repaid to investors as certified by its statutory auditors.
528	Sitka Agro Tech India Ltd	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors :-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri G.Gandhi,ii. Ms. M.Vijayalakshmi,iii. Shri G.Manamma,iv. Ms. M.Sree Laxmi,v. Shri C.Veerabhadrudu,vi. Shri G.Krishna,vii. Shri T.Krishnamurthy)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Andhra Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
529	SJM Agro Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with
		the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Ajay Singh,ii. Shri Rama Kant Singh,iii. Smt. Usha Singh,iv. Ms. Sadhana Shukla,v. Smt. Poonam Singh,vi. Smt. Raj Kumari Singh,vi. Shri Vikas Kumar Singh)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 5. SEBI has requested the police authorities to file FIR
		against the entity and its concerned officials.
530	Skimex Properties & Investment Private Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-

		 Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Ms. Rama N. Reddy,ii.Mr. Rajshekahr Reddy,iii.Mr. S. Shrinivasa Reddy)* from operating in the capital market for a period of 5 years. SEBI has requested the State Government of Maharashtra to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
531	Skyhigh Perfect Techagro Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Prem Sagar Bharti,ii. Smt. Taruna Raizada,iii. Shri Vivek Shrivastava,iv. Shri Ram Chandra Ojha)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
		·
532	Smriti Plantation & Farm Development Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials(i. Mr. Kamlesh P. Gupta,ii.Mr. Kailash P. Gupta,iii.Mr. Prakash Chandra Sharma,iv.Ms. Radhika Saini,v.Ms. Ragini Saini,vi.Mr. Kiran Gupta,vii.Mr. Shambunath Gupta)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Madhya Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.

		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
533	Sneha Plantations Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		 Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Shri P Venkataswamy,ii. Shri N Revanoor Saheb,iii. Smt Jayalakshumma)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Andhra Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
534	Soham Plantation Ltd.	Wound up its CIS and repaid to investors as certified by its statutory auditors.
535	Sonali Agro Industries and Resorts Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. Gour Sundar Samanta,ii. Mr. Biresh Chandra Sadhya,iii. Mr. Shouvan Momon Singh,iv. Mr. Pankaj Kumar Talukdar,v. Mr. Lakshmi Narayan Pal,vi. Mr. Basanti Pal,vii. Mr. Krishnendu Pal,viii. Mr. Arun Kr Guha Roy,ix. Mr. Shrikanta Mishra,x. Mr. Asim Kumar Dutta)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of West Bengal to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
536	Sonanchal Plantations (P) Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials(i. Mr. S.P Singh,ii.Mr. Divakar Singh)* from operating in the capital market for a period of 5 years.

		 SEBI has requested the State Government of Madhya Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
537	Sonbhadra Agro Plantations Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials(i. Mr. Rajendra Kumar Verma,ii.Mr. Avinash Nagaich,iii.Mr. Bhola Rao)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Madhya Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
500		 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
538	Sooper Trust	Wound up its CIS and repaid to investors as certified by its statutory auditors.
539	Soubhagya India Vegetation & Plantation Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Smt. Shobha Shrivastav,ii. Sh. Rajiv Shrivastav,iii. Smt. Inderjeet Kaur,iv. Smt. Seema Shrivastava,v. Sh. Satpal Singh Palli,vi. Sh. Rajeev Kr. Shrivastava,vii. Sh. Rajiv Shrivastav,viii. Ms. Neelam Shrivastava)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the
		entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992

		Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri S.Ramani ,ii. Smt. Lakshmi Ramani)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Tamil Nadu to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay
		investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
541	541 Southern Green Fields Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Karnataka to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the
		entity u/s 433 of the Indian Companies Act to repay investors.
		Official Liquidator appointed by Hon'ble High Court, Karnataka subsequent to the initiation of action by SEBI.
542	Southern Horticulture & Rubber Plantation Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials(i. Mr. Joseph Mathew,ii.Mr. Uday Shah,iii.Mr. M. Mathew,iv.Mr. Ramachandran,v.Ms. Maria Mathew,vi.Mr. Shekhar Pachupute)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Maharashtra to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.

		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
		5. SEBI has requested the police authorities to file FIR against the entity and its concerned officials.
543	Southern Udhyans Ltd	Application for registration under the Regulations was rejected by SEBI and entity directed to wind up its schemes to repay investors. Official Liquidator appointed by the Hon'ble High Court,
		Andhra Pradesh in the intervening period.
544	Sparrow Agro Forest Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials(i. Shri Daya Nand Saini,ii. Shri Balbir Singh Saini,iii.Shri Arvind Kumar Bansal,iv.Shri Santosh Saini,v.Shri Karan Singh Saini,vi.Shri Kamlesh Saini,vii.Shri Dhanraj Sarma)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Haryana to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
545	Speed Park Plantations India P Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors :-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri K.T.Rameshan,ii. Smt. Usha Baba Shankar)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Karnataka to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its
		directors u/s 24 and 27 of the SEBI Act, 1992
546	SPG Green Gold Plantations Ltd.	Official Liquidator appointed by the Hon'ble High Court, Delhi.
547	Sphere Agrotech Ltd. (Formerly DSJ Agrotech Ltd.)	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.

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	In view of its failure to wind up its CIS to repay investors :-
	1. Vide its Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials(i. Mr. Vijaysingh B. Padode,ii. Ms. Laxmi V. Padode, iii. Dalal Street Finance Company Limited, iv. Mr. Pratap V. Padode, v. Mr. Sanjay V. Padode, vi. Mr. Rajesh V. Padode, vii. Mr. Dilip Chaudhari)* from operating in the capital market for a period of 5 years.
	2. SEBI has requested the State Government of Karnataka to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
	 SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
	SEBI has requested the police authorities to file FIR against the concerned officials of the entity.
	5. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
	Official Liquidator appointed by Hon'ble High Court, Karnataka subsequent to the initiation of action by SEBI.
Square Agro Forestry (India) Ltd.	Did not apply for registration under the Regulations.
	Did not wind up its CIS to repay investors in accordance with the Regulations.
	In view of its failure to wind up its CIS to repay
	investors :-
	 Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. Ravendra Singh,ii.Mr. Krishna Kumar Singh,iii.Ms. Ranjna Singh Parihar,iv.Ms. Reena Singh)* from operating in the capital market for a period of 5 years.
	2. SEBI has requested the State Government of Madhya Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
	 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its
	directors u/s 24 and 27 of the SEBI Act, 1992
Sree Agro Industries Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
	In view of its failure to wind up its CIS to repay investors:-
	1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials(i. Mr. P C Basu,ii. Mr. P Kumaresan)* from operating in the capital market for a period of 5 years.

		 SEBI has requested the State Government of West Bengal to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
550	Sree Leelasri Agro Farms & Plan. Pvt Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. V S Somayajulu,ii. Ms. V S M Laxmi,iii. Ms. M Venkateswari)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Andhra Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. SEBI has launched prosecution against the entity and its
551	Sri Dhatri Agro Farms Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Anne Rama Rao,ii. Sh. P Linga Murthy,iii. Ms. P Sundari,iv. Dr. K Satyavathi,v. Ms. R Aruna,vi. Sh. G Venkateswarlu,vii. Sh. G Sarangapani)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Andhra Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
552	Sri Kamadhenu Green Forest Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors :-

		 Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri K.S.Manjunatha Urs,ii. Shri H.B.Prabhu,iii Smt. Zareen Taj,iv. Shri Krishne Urs,v. Shri Shivakamar,vi. Smt. M.M.Sushila,vii. Shri Prabhu Shekar M.viii. Shri K.Shrinivasa Raje Urs)* from operating in the capital market for a period of 5 years. SEBI has requested the State Government of Karnataka to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
553	Sri Raksha Plantations Pvt Ltd	Wound up its CIS and repaid to investors as certified by its statutory auditors.
554	Sri Sai Sadhana Plantation Pvt Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay
		investors:- 1.SEBI has requested the State Government of Andhra Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 2. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay
555	Sri Vijetha Horticulture India Ltd	investors. Wound up its CIS and repaid to investors as certified by its statutory auditors.
556	SS Krishi Vikas Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri A P Pandey,ii. Shri Bechan Prased,iii. Shri Subrota Pal,iv. Shri Subrata Pal,v. Ms. Runbhawati Devi,vi. Ms. Asha Pandey,vii. Ms. Sushila Devi,viii. Shri Akhilesh Kumar Pandey)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992

557	Stanford (I) Consultants	
	Ciamora (i) Concunante	The entity submitted a certificate from its statutory Auditors
		that it had not mobilised any money under CIS.
558	Star India Farms & Plantations Pvt Ltd	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with
		the Regulations.
		In view of its failure to wind up its CIS to repay
		investors :-
		1. Vide Order dated July 2, 2001, SEBI has debarred the
		entity and its concerned officials(i. Sh. M A Hannan,ii. Sh. M A Qadear,iii. Ms. Sardar Begum,iv. Sh. M A Quayoom)* from
		operating in the capital market for a period of 5 years.
		operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Andhra
		Pradesh to initiate civil/criminal proceedings against the
		entity for apparent offences of fraud, cheating, criminal
		breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the
		entity u/s 433 of the Indian Companies Act to repay
		investors. 4. SEBI has launched prosecution against the entity and its
		directors u/s 24 and 27 of the SEBI Act, 1992
		directors are 24 and 27 of the OLDI Act, 1992
559	Starplus Forest Development Ltd.	Did not apply for registration under the Regulations.
	<u> </u>	Did not wind up its CIS to repay investors in accordance with
		the Regulations.
		In view of its failure to wind up its CIS to repay
		investors :-
		1. Vide Order dated July 2, 2001, SEBI has debarred the
		entity and its concerned officials(i. Shri Pratap Singh Verma,ii. Shri Dharmendra Singh,iii. Shri Sardar
		Singh,iv.Shri Shilendra Kumar,v. Ms. Radha Verma,vi. Ms.
		Sangeeta,vii. Shri Maharaj Singh,viii. Shri Pramod Rajpal)*
		from operating in the capital market for a period of 5 years.
		SEBI has requested the State Government of Uttar
		Pradesh to initiate civil/criminal proceedings against the
		entity for apparent offences of fraud, cheating, criminal
		breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the
		entity u/s 433 of the Indian Companies Act to repay
		investors.
		4. SEBI has launched prosecution against the entity and its
		directors u/s 24 and 27 of the SEBI Act, 1992
500	Otantali Diantation 2 December 1	Did not apply for registration under the Descriptions
560	Startek Plantations & Resorts Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with
		the Regulations.
		In view of its failure to wind up its CIS to repay
		investors :-
		1. Vide Order dated July 2, 2001, SEBI has debarred the
		entity and its concerned officials from operating in the capital
		market for a period of 5 years.
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		 SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
		SEBI has requested the police authorities to file FIR against the entity and its concerned officials.
561	Sterling Tree Magnum India Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors :-
		1. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992.
		SEBI has requested the police authorities to file FIR against the concerned officials of the entity.
		 SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
562	Sugandha Green Forests Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. Dilip Kumar Verma,ii.Dr. Anil Richharia,iii.Mr. Ajay Kumar Raktale,iv.Mr. Sharad Saxena,v.Ms. Kalpana Verma,vi.Ms. Archana Maheshwari)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Madhya Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
563	Suman Motels Ltd.	Did not apply for registration under the Regulations.
	Carrain Motoro Etai	Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-

		1. Vide Order dated September 27, 2002, SEBI has prohibited the entity and its concerned officials (i. Mr. Sheikh Mukhtar Hussain, ii. Mr. Surendra M. Khandhar, iii.Ms. Bharati S. Khandhar, iv. Mr. Praful M. Khandhar, v. Mr. Javed Akhtar, vi. Mr. Vijay S. Kumar, vii. Mr. Anil M. Kadakia, viii. Mr. Vinod B. Mistry, ix. Mr. Srikant M. Chitnis, x. Mr. Damodar Patkar, xi. Mr. Abdul Rashid) from operating in the capital market and from accessing the capital market for a period of 5 years.
		 SEBI has requested the State Government of Maharashtra to initiate civil/criminal proceedings against the entity and its concerned officials for apparent offences of fraud, cheating, criminal breach of trust and mis- appropriation of public funds.
		 SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 19925. SEBI has requested the police authorities to file FIR
564	Suman Plantations Pvt Ltd	against the entity and its concerned officials. Wound up its CIS and repaid to investors as certified by its
		statutory auditors.
565	Sunbeam Forest Ltd.	· · · · · · · · · · · · · · · · · · ·
565	Sunbeam Forest Ltd.	Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay
565	Sunbeam Forest Ltd.	Did not wind up its CIS to repay investors in accordance with the Regulations.
565	Sunbeam Forest Ltd.	Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Rakesh Kumar Sharma,ii. Shri Manu Datt Sharma,iii. Ms. Meenakshi Sharma)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Haryana to initiate civil/criminal proceedings against the entity for
565	Sunbeam Forest Ltd.	Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Rakesh Kumar Sharma,ii. Shri Manu Datt Sharma,iii. Ms. Meenakshi Sharma)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Haryana to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust
565	Sunbeam Forest Ltd.	Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Rakesh Kumar Sharma,ii. Shri Manu Datt Sharma,iii. Ms. Meenakshi Sharma)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Haryana to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay

		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Chakka Shrimannarayana,ii. Sh. Reddy Narayana Murthy iii.Sh. Bojanapalli Suryanaraya Murthy,iv.Sh. Maremalla Lokesh,v. Sh. Roshan Agarwal,vi. Sh. K V Suryanarayana,vii. Sh. Tula Prabhakara Rao,viii. Sh. Bandi Adinarayana,ix. Sh. B V V Satyanarayana Murthy,x. Sh. Marisetty haranadh Baba,xi. Sh. Vuppala Subrahmanyeswara Nookaraju)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Andhra Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
567	Sun-Plant Agro Finance Ltd.	Obtained positive consent from more than 25% investors to continue with its CIS and repaid to rest of the investors, as
568	Supergold Forests Ltd.	certified by its statutory auditors. Application for registration under the Regulations was rejected by SEBI and the entity was directed to wind up its CIS to repay investors. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 29, 2002, SEBI has debarred the entity and its concerned officials (i. Mrs. Sushma Datta, ii. Mrs. Savita Kansal, iii. Mr. V.K. Kansal, iv. Mr. Rajesh Kumar Balli,v. Mr. Jagdish Chander, vi. Mr. Vijay Kumar Datta, vii. Mrs. Shashi Bala, viii. Mr. P.N. Giri, ix. Mr. V.K. Datta, x. Mr. Anil Seth, xi. Mr. V.Kumar, xii. Mr. Sabir H. Shah, xiii. Mr. Arif H. Shah, ixv. Mr.Sujait H. Shah, xv. Mr.Abdul Ahad, xvi. Mr. Iqbal Wani, xvii. Mr.Nazmul H. Shah, xviii. Mr. Khurshid Khan, xix. Mr. Mohd. Bashir K.)from operating in the capital market and from accessing the capital market for a period of 5 years. 2. SEBI has requested the Government of the Union Territory of Chandigarh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992

569	Suphala Plantations India Ltd	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors :-
		1. Vide Order dated July 2, 2001, SEBI has debarred the
		entity and its concerned officials(i. Sh. A.H.Rajan,ii. Sh. Ganesh N.Thampi,iii. Sh. R.Balachandran,iv. Sh.
		K.S.Sashikumar,v. Sh. Jose Sebastian ,vi. Sh. Suba
		Jose,vii. Sh. Jojo Sebastian,viii. Sh. Suja Jojo,ix.Sh
		K.Chandrasekharan Nair,x.Sh. K.Rajagopal,xi.Ms. Bindu Rajagopal)* from operating in the capital market for a period
		of 5 years.
		2. SEBI has requested the State Government of Kerala to
		initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust
		and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the
		entity u/s 433 of the Indian Companies Act to repay investors.
	investors.	
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
570	Supreme Forests India Ltd	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors :-
		1. Vide Order dated July 2, 2001, SEBI has debarred the
		entity and its concerned officials (i. Shri M.Prabhu,ii. Shri G.N.Behera,iii. Shri M.Khasim Ali,iv. Shri K.Venkata Rao,v.
		Shri Muralidhar Reddy)* from operating in the capital market
		for a period of 5 years.
		SEBI has requested the State Government of Andhra
		Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal
		breach of trust and mis-appropriation of public funds.
		SEBI has requested DCA to initiate winding up of the
		entity u/s 433 of the Indian Companies Act to repay
		investors.
		4. SEBI has launched prosecution against the entity and its
		directors u/s 24 and 27 of the SEBI Act, 1992
571	Surabhi Plantation & Services Pvt. Ltd.	Wound up its CIS and repaid to investors as certified by its
572	Suraksha Farms Ltd	statutory auditors. Did not apply for registration under the Regulations.
JIZ	Guiansila i alilis Liu	Did not wind up its CIS to repay investors in accordance with
		the Regulations.
		In view of its failure to wind up its CIS to repay
	1	investors :-

		 Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. Jojo Sebastian,ii. Mrs. Suja Seabastian,iii. Mrs. Rosamma Sebastian,iv. Mr. Sunil P Mani,v. Mrs. Elsie Scaria,vi. Mr. Jose Scaria,vii. Mr. Regigie Ibrahim,viii. Mr. Tom Joseph,ix. Mr. V Vinod ,x. Mr. Mathew Jacob,xi. Mr. S Praveen,xii. Mr. T Raghunath,xiii. Mr. S Kamaraj)* from operating in the capital market for a period of 5 years. SEBI has requested the State Government of Tamil Nadu to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
573	Surakshya Green Gold (I) Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. Rasanand Patnaik,ii. Mrs. Bidut Prava Patnaik,iii. Mr. Naresh Swain,iv. Mr. Gajendra Panda,v. Mr. Amulya Kumar Nayak)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Orissa to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
574	Surbhi Agrotech Ltd.	Application for registration under the Regulations was rejected by SEBI and the entity was directed to wind up its CIS to repay investors.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:

		1. Vide Order dated July 29, 2002, SEBI has debarred the entity and its concerned officials (i. Shri Prem Prakash Chaturvedi, ii. Shri Krishan Kumar, iii. Shri Vijay Naidu, iv. Shri Naresh Chander Kaushik, v. Ms. Jyoti Prabha Kaushik, vi. Shri Mukesh Arora, vii. Shri Rajiv Katyal, viii. Dr. Ashwani Kaushik, ix. Dr. Usha Kiran Chaturvedi, x. Shri Harish Kr. Popli, xi. Shri Sunil Tyagi, xii. Shri Dayanand Mishra, xiii. Shri Vijay Kr. Gupta, xiv. Shri Kichloo, xv. Shri Sanat Kumar Panja, xvi. Shri Gurpratpa Singh Bhangu, xvii. Shri Nahar Singh, xviii. Shri Amalendu Bhowmick, xix. Shri Alpons Raja. Reddy, xx. Shri M. Mallaraje URS, xxi. Shri Rajendra Kumar Singh,xxii. Shri Maghar Singh,xxiii. Shri M.S.S.Pillat, xxiv. Shri H.P. Bhardwaj, xxv. Shri Avtar Singh, xxvi. Shri Bimal Sabarwal, xxvii. Shri J.K. Bhandari, xxviii. Shri Ved Shriram Balsod)* from operating in the capital market and from accessing the capital market for a period of 5 years.
		2. SEBI has requested the Government of the Union Territory of Chandigarh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 5. SEBI has requested the police authorities to file FIR against the entity and its concerned officials.
575	Surbhi Forests (I) Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Dr. Usha Kiran Chatuvedi,ii. Dr. Ashwani Kaushik,iii. Sh. Vijay Naidu,iv. Sh. Prem Prakash Chaturvedi,v. Sh. Krishan Kumar,vi. Sh. Naresh Chander Kaushik,vii. Smt. Jyoti Kaushik,viii. Sh. Mukesh Arora,ix. Sh. Rajiv Katyal)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the Government of the Union Territory of Chandigarh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
		SEBI has requested the police authorities to file FIR against the entity and its concerned officials.

576	Surya Nelly Plantations Pvt Ltd	Did not apply for registration under the Regulations.
370	Carya Nony Flantations FVI Liu	Did not wind up its CIS to repay investors in accordance with
		the Regulations.
		In view of its failure to wind up its CIS to repay
		investors :-
		1. Vide Order dated July 2, 2001, SEBI has debarred the
		entity and its concerned officials (i. Shri M.S.Martin ,ii. Shri
		M.S.Antony ,iii.Shri M.S. Jerome,iv. Shri M.S.Thomas)* from
		operating in the capital market for a period of 5 years.
		SEBI has requested the State Government of Kerala to
		initiate civil/criminal proceedings against the entity for
		apparent offences of fraud, cheating, criminal breach of trust
		and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the
		entity u/s 433 of the Indian Companies Act to repay
		investors.
		4. SEBI has launched prosecution against the entity and its
		directors u/s 24 and 27 of the SEBI Act, 1992
577	Suvarna Plantations & Estates Pvt Ltd	Did not apply for registration under the Regulations.
511	Savama i iditationo a Estatos I VI Eta	Did not wind up its CIS to repay investors in accordance with
		the Regulations.
		In view of its failure to wind up its CIS to repay
		investors :-
		1. Vide Order dated July 2, 2001, SEBI has debarred the
		entity and its concerned officials (i. Shri S S P Varma,ii. Shri
		V Venkata Rao)* from operating in the capital market for a
		period of 5 years.
		SEBI has requested the State Government of Andhra
		Pradesh to initiate civil/criminal proceedings against the
		entity for apparent offences of fraud, cheating, criminal
		breach of trust and mis-appropriation of public funds.
		., , , , ,
		SEBI has requested DCA to initiate winding up of the
		entity u/s 433 of the Indian Companies Act to repay
		investors.
		4. SEBI has launched prosecution against the entity and its
		directors u/s 24 and 27 of the SEBI Act, 1992
578	SVK Agro Green Fields & Estate Ltd.	Did not apply for registration under the Regulations.
310	OVE AGIO GIOCH I IGIOS & Estate Etu.	Did not wind up its CIS to repay investors in accordance with
		the Regulations.
		In view of its failure to wind up its CIS to repay
		investors :-
		1. Vide Order dated July 2, 2001, SEBI has debarred the
		entity and its concerned officials(i. Sh. S K Khosla,ii. Sh. V K
		Khosla,iii. Sh. Vikas Khosla,iv. Smt. Madhu Khosla,v. Ms.
		Manisha Khosla,vi. Mrs. Asha Khosla,vii. Ms. Taruna
		Khosla)* from operating in the capital market for a period of
		5 years.
		SEBI has requested the State Government of Delhi to
		initiate civil/criminal proceedings against the entity for
		apparent offences of fraud, cheating, criminal breach of trust
		and mis-appropriation of public funds.

		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
579	Swadeshi Plantations Ltd.	4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 Did not apply for registration under the Regulations.
070	Owadoon Flamations Eta.	Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials(i. Mr. R.P Shrivastava,ii.Mr. Kalka Prasad Sen,iii.Mr. Narayan Singh Kushwah)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Madhya Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
580	Swarn Bharat Forest Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. Virender Kumar Singh,ii. Mrs. Bharti Singh,iii. Mr. Om Prakash Gupta,iv. Mr. Prakash Gupta,v. Ms. Premlata Gupta,vi. Mr. Pankaj Kumar Gupta,vii. Ms. Urmila Gupta,viii. Mr. Rakesh Kumar Gupta,ix. Mr. V K Singh,x. Mr. Sharawan Kr Jaiswal)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the Government of the Union Territory of Chandigarh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
581	Swarn Plantation (India) Ltd.	Before notification of the Regulations, the entity had submitted a certificate from its statutory auditors regarding repayment of money to its investors. Subsequent to the notification of the Regulations, the application for registration submitted by the entity was rejected by SEBI.

582	Swarnbhumi Forest (India) Ltd.	Application for registration under the Regulations was rejected by SEBI and the entity was directed to wind up its
		CIS to repay investors.
		Did not wind up its CIS to repay investors in accordance with
		the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
	1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Dr. Kuldeep Kumar,ii. Sh. Praveen Kumar,iii. Sh. Sudhir Singh,iv. Sh. Parshant Upadhyay,v. Sh. P.K. Bhadauria,vi. Sh. Tejvir Singh,vii. Dr. A.B. Pandey,viii. Dr. Usha Kiran Chaturvedi,ix. Dr. Ashwani Kaushik,x. Sh. K.D. Sharma,xi. Smt. Seema Pandey,xii. Smt. Jyoti Prasha,xiii. Sh. Prem Prakash Chaturvedi)* from operating in the capital market for a period of 5 years.	
		2. SEBI has requested the Government of the Union Territory of Chandigarh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
		SEBI has requested the police authorities to file FIR
		against the entity and its concerned officials.
583	Symphony Farm & Forest Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned official (i. Mr. Deepak Kalele)* from operating in the capital market for a period of 5 years.
	2. SEBI has requested the State Government of Madhya Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.	
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
		SEBI has requested the police authorities to file FIR against the entity and its concerned officials.
584	Taparia Plantations Pvt Ltd	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
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		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials(i. Shri Shiv Kumar Mahesh,ii. Shri Anand Kumar Mahesh,iii. Shri Shiromani Mahesh,iv. Shri Rama Mahesh,v. Shri Ramesh C Jhawar,vi. Ms. Uma Jhawar,vii. Shri Subhash Chand Maheswari)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Andhra Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
585	Teak Land Forest India Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Kripa Shankar,ii. Shri Onkar Prasad,iii. Shri Ramanand,iv. Shri Rajesh Kumar,v. Smt. Bindu Devi,vi. Smt. Neelam Devi,vii. Smt. Savitri Devi)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
586	Teak Talk Plantion Co. Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr Tapan Kr Dutta,ii. Mr Amal Kanti Mazumdar,iii. Mr Subrata Sarkar)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of West Bengal to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.

		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
587	Teem Orchard (I) Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors :-
	1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Vinod Kumar Agarwal,ii. Shri Lal Singh Chouhan,iii. Shri Rava Shrivastava,iv. Shri Ajay Shrivastava,v. Shri Manoj Saxena,vi. Shri Atul Raja Sazena,vii. Shri Manish S Chouhan)* from operating in the capital market for a period of 5 years.	
	 SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 	
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
588	Tenera Plantations & Research Centre Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Shri E A Vincent,ii.Shri Madhavan P N,iii.Shri Stephen T V ,iv.Shri Rajan P A,v. Shri X A Xaviour,vi.Shri V R Sreenivasan,vii.Shri V Sreenivasan)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Kerala to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
589	Thar India Forests Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-

		 Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Lal Chand Gour,ii.Sh. Ajit Singh Maharoo,iii. Sh. Om Prakash Chauhan,iv. Sh. R S Maharoo,v. Sh R K Sharma,vi. Sh. C S Indoria,vii. Sh. Satyanarayan Sharma)* from operating in the capital market for a period of 5 years. SEBI has requested the State Government of Rajasthan to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
590	Three Star Lines Plantations & Resorts India Ltd.	4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Ram Kumar Shrivastava,ii. Shri Ram Gopal Shukla,iii. Smt. Suneeta Shrivastava)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
501	Timberworld Resorts & Plantations India Ltd	4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 Did not apply for registration under the Regulations.
591	Timberworld Resorts & Plantations India Ltd.	Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Sanjeev Sood,ii. Shri Ashwani Sud,iii. Shri Rajesh Sud,iv.Shri Anupam Malhotra,v.Shri Narrinder Nath Sood,vi. Shri Sanjay Sud,vii. Shri Vinod Jain,viii. Smt Rashmi Sood,ix.Smt Neelam Sood,x.Smt Prerna Sood,xi. Smt Pooja Sood)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for
		apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.

	apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.	
	 Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Swinder Singh Dhadwal,ii. Sh. Harjeet Singh Hundal,iii. Sh. Ravinder Dhanju,iv.Sh. Jagdish Sharma,v.Sh. Jaswinder Singh,vi.Sh. Kamalkumar Sharma,vii. Sh. Pradeep Kumar,viii. Sh. Sanjay Kumar)* from operating in the capital market for a period of 5 years. SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust 	
593	Times Orchid India Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors:
	 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 	
		2. SEBI has requested the Government of the Union Territory of Chandigarh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials(i. Shri Mohammad Shahnaz,ii.Shri Bhanu Pratap Sharma,iii. Shri Tej Bhan Singh,iv.Shri Mohammad Akram,v.Shri Joginder Singh,vi.Shri Devinder Singh,vii. Shri Chhotelal Verma)* from operating in the capital market for a period of 5 years.
392	Time i oresis mula Liu.	Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay
592	Time Forests India Ltd.	5. SEBI has requested the police authorities to file FIR against the entity and its concerned officials.Did not apply for registration under the Regulations.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
		 SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.

		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr Prabhat Kumar,ii. Mr Samidu Zzaman,iii. Mr Yogendra Jha,iv.Mr Shamsu Zzaman)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Bihar to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
595	Top Agro Products India Ltd.	Wound up its CIS and repaid to investors as certified by its statutory auditors.
596	Toubro Agro Industries Ltd.	Wound up its CIS and repaid to investors as certified by its statutory auditors.
597	Touchwood Agrotech Pvt Ltd	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated January 6, 2003, SEBI has debarred the entity and its concerned officials (i. Mr. Reggie Abraham, ii. Mrs. Cynthia Abraham)* from operating in the capital market and from accessing the capital market for a period of 5 years.
		2. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992.
		 SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
598	Trans Oceanic Agrotech Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the
		entity and its concerned officials (i. Mr Sunandan Jena,ii. Mr Suchandan Jena,iii. Mr Rajendra Swain)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Orissa to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.

		4. SEBI has launched prosecution against the entity and its
		directors u/s 24 and 27 of the SEBI Act, 1992
599	TRI Golden Plantations & Resorts Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with
		the Regulations.
		In view of its failure to wind up its CIS to repay
		investors :-
		1. Vide Order dated July 2, 2001, SEBI has debarred the
		entity and its concerned officials (i. Shri G P Tripathi,ii.Shri S
		R Tripathi,iii.Shri Prashant Jain)* from operating in the
		capital market for a period of 5 years.
		O OFFILE CONTROL OF THE OWN OF THE OWN OF THE OWN OF THE OWN OWN OF THE OWN
		2. SEBI has requested the State Government of Delhi to
		initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust
		and mis-appropriation of public funds.
		and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the
		entity u/s 433 of the Indian Companies Act to repay
		investors.
		4. SEBI has launched prosecution against the entity and its
		directors u/s 24 and 27 of the SEBI Act, 1992
600	Trichy Teak & Farms Pvt Ltd	Wound up its CIS and repaid to investors as certified by its
		statutory auditors.
601	Trikone Orchards Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with
		the Regulations.
		In view of its failure to wind up its CIS to repay
		investors :-
		1. Vide Order dated July 2, 2001, SEBI has debarred the
		entity and its concerned officials (i. Sh. Akhleshwar Nath
		Singh ,ii.Sh. Akhil Kapoor,iii. Sh. Gautam Shrivastava,iv.Sh. Vinay Kumar Singh,v.Sh. Gautam Shrivastava,vi. Sh. Assif
		Jamal Siddiqui,vii. Sh. Anil Kapoor,viii. Sh. Sameer Mishra)*
		from operating in the capital market for a period of 5 years.
		nom operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Uttar
		Pradesh to initiate civil/criminal proceedings against the
		entity for apparent offences of fraud, cheating, criminal
		breach of trust and mis-appropriation of public funds.
	Ī	3. SEBI has requested DCA to initiate winding up of the
		entity u/s 433 of the Indian Companies Act to repay
		entity u/s 433 of the Indian Companies Act to repay investors.
		investors.
		investors. 4. SEBI has launched prosecution against the entity and its
602	Trimurti Forestry Ltd.	investors.

		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Kunj Behari Lal Saxena,ii.Shri Radhey Govind Saxena,iii. Smt. Uma Saxena,iv. Shri Ravindra Nath Saxena,v. Smt. Madhu Saxena,vi. Shri Sallauddin,vii. Smt. Parul Saxena,viii. Shri Sumit Gupta)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
603	Tropical Landscapes Pvt. Ltd.	4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 Wound up its CIS and repaid to investors as certified by its
	·	statutory auditors.
604	Tulip Agromed Limited	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors :-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr Rama Prosad Talukdar,ii.Mr Dilip Kumar Chatterjee,iii. Mr Prodyut Kumar Ghose,iv.Mr Vinay S Sheth,v.Mrs Israt Zahan)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of West Bengal to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
605	Twinkle Plants and Projects Ltd.	Wound up its CIS and repaid to investors as certified by its statutory auditors.
606	U-Grow Farm Forestry Ltd.	Wound up its CIS and repaid to investors as certified by its statutory auditors.
607	Unique Farms & Holidays Ltd	Wound up its CIS and repaid to investors as certified by its statutory auditors.
608	United Agrogrowth & Resorts Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors :-

		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Kamlendra Singh Kurki,ii.Sh. Kishan Singh Choudhary,iii.Sh. Chakarveer Singh,iv.Ms. Anita Rathod,v.Sh. Shyam Government Saxena,vi. Ms. Yogita Singh,vii. Sh. Deependra Singh)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Rajasthan to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 5. SEBI has requested the police authorities to file FIR
609	United Agrotech (India) Limited	against the entity and its concerned officials. Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Shri Vinod Sharma,ii.Dr. Deveta Din Yadav,iii.Shri Puneet Jain,iv.Shri Guru Parshad Rawat,v.Shri Naveen Goyal,vi.Ms. Mohini Sharma,vii.Sh. Shyam Kali)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the Government of the Union Territory of Chandigarh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
610	United Capital Services (I) Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:

		1. Vide Order dated July 29, 2002, SEBI has debarred the entity and its concerned officials (i. Mr. Romesh Kumar Sharma, ii. Mr. Rakesh Kumar Sharma, iii. Mr. Khan Abdul Ghani, iv. Mr. Guman Singh Panwal, v. Mrs. Saroj Bala, vi. Mr. Prabhakaran Pillathu, vii. Mr. Subhash Chander, viii. Mr. Vinod Kumar Datta, ix. Mr. Abdul Quoyum Karima, x.Prof. Gauri Shankar Sharma, xi. Mr. Diwan Chand Sangra, xii. Mr. Mohd. Alam) from operating in the capital market and from accessing the capital market for a period of 5 years.
		2. SEBI has requested the Government of the Union Territory of Chandigarh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 5. SEBI has requested the police authorities to file FIR against the entity and its concerned officials.
611	UP Forest Plantations Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Girija Shankar Jaiswal,ii.Sh. Devendra Pratap Singh,iii. Sh. Kedar Nath Jaiswal,iv.Dr. Ghanshyam Singh,v.Sh. Radheshyam Agrhari,v.Sh. Awadhesh Kumar Jaiswal,vi. Sh. Satish Jaiswal,vii. Sh. Suresh Mall)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 5. SEBI has requested the police authorities to file FIR against the entity and its concerned officials.
612	Usha Kiran Teak and Sandle Farm Pvt Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay
		investors :-

		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Shri Voosa Suryaprakasa Rao,ii.Shri Muvvala Subbarayudu,iii. Shri Butukuri Nanjayyar,iv.Shri Singaraju Pratap)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Andhra Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
613	Value Added Plants (I) Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the
		entity and its concerned officials (i. Shri Arvind Parashari,ii. Ms. Kalpana Prashari,iii. Shri Ram Babu Prashari)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
614	Vanalakshmi Plantations Pvt Ltd	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the
		entity and its concerned officials (i. Shri K.Prabhakar ,ii.Smt. J.Vijayalakshmi,iii.Shri K.M.V.Narayana Babu,iv.Smt. J.Prameela Kumari,v.Shri K.Govinda Pillai,vi.Shri K.Sudhakar)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Andhra Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.

		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
615	Vananchal Floriculture India Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Shiv Shakti Prasad,ii. Sh. Ramjee Prasad,iii. Sh. Vijay Kr. Dubey,iv.Sh. Amod Kumar Jain,v.Sh. Jitendra Kumar,vi.Sh. Puran Rathod ,vii.Ms. Pushpalata Pandit,viii.Ms. Usha Prasad)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
616	Vanlaxmi Agro Developers (I) Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. Madhukar Bhagwan Padwal,ii.Mr. Suryakant Pandurang Zagade,iii.Mr. Sanjay Bhagwan Padwal,iv.Mr. Vijay Rajaram Wakkar,v.Mr. Ashok Mansing Shinde,vi.Mr. Ganesh Shantaram Ghadigaonkar)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Maharashtra to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
		4. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
617	Varindhaban Forests Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with
		the Regulations.
		In view of its failure to wind up its CIS to repay investors:-

		 Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Rakesh Kumar,ii.Shri Ashok Kumar,iii. Smt. Devinder Kaur,iv. Smt. Manjit Kour)* from operating in the capital market for a period of 5 years. SEBI has requested the State Government of Punjab to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. SEBI has launched prosecution against the entity and its
618	Vartika Agro Industries (India) Ltd.	directors u/s 24 and 27 of the SEBI Act, 1992 Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Rishi Kumar Pandey,ii.Shri Amar Nath Shukla,iii. Ms. Sheela Pandey)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
040	Was at Blackstine Ltd	 SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 Did not apply for registration under the Regulations.
619	Varuni Plantation Ltd.	Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Madhya Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.4. SEBI has launched prosecution against the entity and its
		directors u/s 24 and 27 of the SEBI Act, 1992
620	Vasudhaiv Plantations & Lifestocks Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.

		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials(i.Sh. Manoj Kr. Gupta,ii.Sh. Vijay Kr. Gupta,iii.Sh. Alok Sinha,iv.Sh. P K Samant,v.Sh. Ashok Kr. Agarwal ,vi.Sh. Pradip Kumar Samant,vii.Sh. Satish Kr. Chokhani,viii.Ms. Babita Chowkani,ix.Sh. Pradeep Kumpartulsiyan)* from operating in the capital market for a period of 5 years.
		SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
621	Vasundhara Farms & Plantations Pvt. Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Mr. Ramesh Mangal,ii.Mr. Salil Vaidya)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Madhya Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
622	Vasundhara Forests Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Smt. Nidhi Chopra,ii.Sh. Umesh Chopra,iii.Smt. Sudesh Chopra,iv.Sh. Sanjay Kapoor,v.Sh. S.P. Kapoor ,vii.Smt. Swarn Kapoor,viii.Ms. Poonam Chopra)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Punjab to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.

		 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
623	Vasundhara Marin Products Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors :-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials(i. Shri Satya Prakash,ii.Shri Vidyut Kumar,iii.Shri Krishna Kr Singh,iv.Shri Raghaw Sharan Mishra,v.Shri Satish Kumar Chokhani,vi.Shri Anil Malik,vii.Shri Grijesh Kumar Mishra,viii.Shri Kripa Shanker Soni,ix.Shri Satya Prakash Verma)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
		5.SEBI has requested the police authorities to file FIR against the entity and its concerned officials.
624	Vasundhara Plantations India Limited	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors :-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Shri Vidyut Kumar,ii.Shri Krishna Mohan,iii.Smt. Sneh Lata,iv.Shri Krishna Kr. Singh,v.Smt. Sheel Srivastava,vi.Shri Satya Prakash Varma,vii.Shri Raghaw Sharan Mishra,viii.Shri Girjesh Kr. Mishra,ix.Shri Kripa Shankar Soni,x.Shri Satish Kr. Chokhani,xi.Shri Paras Nath Singh,xii.Smt. Kumud Shukla,xiii.Shri Ram Kumar Sahi)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992

	I	5.SEBI has requested the police authorities to file FIR
		against the entity and its concerned officials.
625	Vats Integrated Plantations Co. Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with
		the Regulations.
		In view of its failure to wind up its CIS to repay
		investors :-
		Vide Order dated July 2, 2001, SEBI has debarred the
		entity and its concerned officials (i. Shri Narendra Kr.
		Sharma,ii.Smt. Kamlesh Sharma,iii. Shri Naresh Kr.
		Yadav,iv.Shri Davendra Kr. Sharma,v.Ms. Anjana
		Sharma,vi.Shri Lokesh Sharma,vii.Shri Nandan Singh
		Rawat)* from operating in the capital market for a period of 5
		years.
		SEBI has requested the State Government of Uttar
		Pradesh to initiate civil/criminal proceedings against the
		entity for apparent offences of fraud, cheating, criminal
		breach of trust and mis-appropriation of public funds.
		SEBI has requested DCA to initiate winding up of the
		entity u/s 433 of the Indian Companies Act to repay
		investors.
		4.0500
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
626	Vayuputra Plantations Ltd	Did not apply for registration under the Regulations.
020	vayapana i iamanono Eta	Did not wind up its CIS to repay investors in accordance with
		the Regulations.
		In view of its failure to wind up its CIS to repay
		investors :-
		1. Vide Order dated July 2, 2001, SEBI has debarred the
		entity and its concerned officials (i. Shri Golusu Ramu,ii. Shri Pisini Appala Naidu,iii. Shri Routhu Yajneswara
		Kumar,iv.Shri Gundu Venkata Rao,v.Shri Dumpala Venkata
		Ramana ,vi.Shri Palla Venkata Rao,vii.Smt.Golusu
		Aadilakshmi)* from operating in the capital market for a
		period of 5 years.
		SEBI has requested the State Government of Andhra
		Pradesh to initiate civil/criminal proceedings against the
		entity for apparent offences of fraud, cheating, criminal
		breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the
		entity u/s 433 of the Indian Companies Act to repay investors.
		ilivesiois.
		4. SEBI has launched prosecution against the entity and its
		directors u/s 24 and 27 of the SEBI Act, 1992
627	Veerbharat Farms and Plantations India Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
	1	investors :-

		 Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Toofan Singh,ii. Shri Balkar Singh Jamwal,iii. Shri Narinder Kumar Jain,iv. Smt. Anita Sharma,v.Sh Rajiv Chaba,vi. Shri Ashok Kumar Sharma,vii. Shri Vinay Sharma)* from operating in the capital market for a period of 5 years. SEBI has requested the State Government of Jammu & Kashmir to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
628	Veerbharat Forests (India) Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Toofan Singh,ii.Shri Balkar Singh Jamwal,iii.Shri Narinder Kumar Jain,iv.Smt. Anita Sharma,v.Shri Devendera Singh Malik,vi.Shri Ashok Kumar Sharma,vii.Shri Balkar Singh,viii.Shri K K Sangral)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the Government of the Union Territory of Chandigarh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
629	Veerbhumi Forest (I) Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Kd Sharma,ii.Shri Rajesh Sharma,iii. Ms. Rashpal Kaur,iv.Shri Vinod K Jain,v.Ms Sucheta Khanderwal,vi.Shri Hari Prakash,vii. Ms Geeta Rana,viii. Shri Sudesh Sharma,ix. Shri Parveen Bindal)* from operating in the capital market for a period of 5 years.

		SEBI has requested the Government of the Union Territory of Chandigarh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the
		entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
		5.SEBI has requested the police authorities to file FIR against the entity and its concerned officials.
630	Veerbhumi Plantations (I) Ltd.	Application for registration under the Regulations was rejected by SEBI and the entity was directed to wind up its CIS to repay investors. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors :-
		1. Vide Order dated July 29, 2002, SEBI has debarred the entity and its concerned officials (i. Mr. K.D. Sharma, ii. Mrs. Sudesh Sharma, iii. Mrs. Kabita Sahu, iv. Mr. Rajesh Sharma, v. Mrs. Rashpal Kaur, vi.Mr. K.K. Sangral, vii. Mr. Som Datt, viii. Mr. N.K. Jain, ix.Mr. Sanjay Rath, x. Mr. Veerji Pandit, xi. Mr. Amrish Kala, xii. Mr. Bidut Majumdar, xiii. Mr. Nanak Chand, xiv. Mr. Hiraji Singh, xv. Mr. J.P. Giri,xvi. Mr.D.K.Das, xvii. Mr. Manohar Rasnakar, xviii. Mr. Chandan Sharma, xix. Mr. Mahesh Sharma) from operating in the capital market and from accessing the capital market for a period of 5 years.
		2. SEBI has requested the Government of the Union Territory of Chandigarh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
		SEBI has requested the police authorities to file FIR against the entity and its concerned officials.
631	Venus Biotech Ltd.	Wound up its CIS and repaid to investors as certified by its statutory auditors.
632	Venus Greeneries Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-

		 Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr Anil Kumar Bairoliya,ii.Mr Sanjiv Saraf,iii.Mr Rohitash Kr Goel,iv.Mr Bimal Kumar Agarwal,v.Mr Sandeep Kumar Jalan)* from operating in the capital market for a period of 5 years. SEBI has requested the State Government of Bihar to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
633	Versatile Plantations Ltd.	4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 Did not apply for registration under the Regulations.
000	versatile i lantations Etc.	Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Kamaljit Singh,ii.Shri Rakesh Kumar Singh,iii.Shri Diptesh Kumar Sarkar,iv.Shri Ravi Rastogi,v.Shri Umesh Kumar Mehrotra,vi.Ms. Renu Mehrotra,vii.Shri Surfraz Husain,viii.Shri Bhagat Singh,ix.Shri Kamaljit Singh,x.Shri Gurjeet Singh)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 5. SEBI has requested the police authorities to file FIR against the entity and its concerned officials.
634	Versatile Resorts & Gardens International Ltd.	Application for registration under the Regulations was rejected by SEBI and the entity was directed to wind up its CIS to repay investors.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-

		1. Vide Order dated July 29, 2002, SEBI has debarred the entity and its concerned officials(i. Mr. Kamaljeet Singh, ii. Mr. Amit Kundu, iii. Mr. Gurjeet Singh, iv. Mr. Jagmohan Rawat, v. Mr. Bhushanendu Kumar Verma, vi. Mr. Prithi Paul Singh Sethi, vii. Mr. R. Prasad, viii. Mr. Chand Kumar Verma, ix. Mr. Feroze Khan, x. Mr. R.B. Singh, xi. Mr. R.P. Sharma, xii. Mr. R.D. Besoya, xiii. Mr. P.C. Panni, xiv. Mr. S.K. Dass, xv. Mr. R.R. Maurya, xvi. Mr. A.K. Mandal, xvii. Mr. B.C.Roy Chaoudhary, xviii. Mr. R.K. Pathak, xix. Mr. V.K. Verma, xx. Mr. Sushil Dixit, xxi. Mr. Akif Ayubi, xxii. Mr. Harpal Singh) from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
635	VGP Agro Farms (India) Ltd	Application for registration under the Regulations was rejected by SEBI and the entity was directed to wind up its CIS to repay investors. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated December 3, 2002, SEBI has debarred the entity and its concerned officials (i. Shri V.G.Santhosam, ii. Shri V.G.Selvaraj, iii. Shri V.G.P. Ravidas, iv. Shri V.G.P. Rajadas, v. Shri V.G.P. Babudas, vi. Shri M. Ezhil Arasan, vii. Shri C. Lawrence, viii. Shri Amalnathan, ix. Shri Boobalan, x. Shri Radhakrishnan, xi. Shri M.G. Ravichandran, xii. Shri S. Murugesan, xiii. Shri V.S. Migavel, xiv. Shri A.P. Sathiyanesan, xv. Shri K. Steephen, xvi. Shri M. Muthukrishnan, Shri S. Velusamy) from operating in the capital market and from accessing the capital market for a period of 5 years.
		 SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
636	VGP Evergreen Plantation Ltd	Application for registration under the Regulations was rejected by SEBI and the entity was directed to wind up its CIS to repay investors. Did not wind up its CIS to repay investors in accordance with the Regulations.

		1. Vide Order dated December 3, 2002, SEBI has debarred the entity and its concerned officials (i. Shri V.G. Santhosam, ii. Shri V.G. Selvaraj, iii. Shri V.G.P. Ravidas, iv. Shri V.G.P. Rajadas,v. Shri V.G.P. Babudas,vi. Shri V.G.P. Prasadas, vii. Shri V.G.S. Rajesh, viii. Shri Nivruti S. Shinde, ix. Shri R. Samuel, x. Dr. Arumugam, xi. Dr. Keshav Reddy, xii. Shri S. Padmanabhan, xiii. Shri S.Kannan, xiv. Shri Arul Raj, xv. Shri A. Murugesan, xvi. Shri R. Kumaresan, xvii. Shri Manikandan, xviii. Shri Suresh) from operating in the capital market and from accessing the capital market for a period of 5 years.
		 2. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 3. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
		SEBI has requested the police authorities to file FIR against the entity and its concerned officials.
637	Victory Farms (India) Pvt. Ltd.	Wound up its CIS and repaid to investors as certified by its statutory auditors.
638	Vidhya Sagar Farms and Plantation Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. Deshraj Jain,ii.Mr. Sunil Jain,iii.Ms. Hemlata Jain,iv.Ms. Kiran Jain)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Madhya Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
		4. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
639	Vijayalaxmi Plantations Pvt ltd	Wound up its CIS and repaid to investors as certified by its statutory auditors.
640	Vijetha Agro Farms (India) Ltd	Application for registration under the Regulations was rejected by SEBI and the entity was directed to wind up its CIS to repay investors.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-

		1. Vide Order dated October 10, 2002, SEBI has debarred the entity and its concerned officials (i. Shri Dindakurti Kirhsnamurthi Gupta, ii. Shri Athukuri Galeswara Rao, iii. Shri Sangu Nagi Reddy, iv. Smt. Sangu Nagamani, v. Shri Grandhe Yogeswara Rao, vi. Smt. D.P. Devi, vii. Smt. Atukuri Subratnam, viii. Shri Bondili Ramakrishna Singh, ix. Shri A. Srinivasa Rao, x. Shri Kasetty Subbarathnam, xi. Shri Chaluvadi Ramulu, xii. Shri K.S. Ratnam, xiii. Shri D.S. Krishna, xiv.Shri G. Jagan Mohan Rao) from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Andhra Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
		 SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
641	Vinay Sheth / Jayraj Sheth	The entity submitted a report regarding obtaining positive consent from more than 25% of its investors to continue with its CIS.
642	Vipra Farms (India) Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri D.R.Gururaj,ii Shri G.Sailu,iii. Shri Dev Simpson,iv. Shri V.Vijay Kumar Reddy,v. Smt. V.Padmavathy)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Andhra Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
642	Viahusa Taak & Diantationa (India) Ltd	Did not apply for registration under the Regulations.
643	Vishwas Teak & Plantations (India) Ltd	Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Basavaraj,ii. Shri Shrinivas,iii.Shri Vijay,iv.Shri Vithal,v.Shri Suresh,vi. Shri Manohar,vii.Shri Raghu C,viii. Shri Prabhu Prasad,ix.Smt. Shantha)* from operating in the capital market for a period of 5 years.

		 SEBI has requested the State Government of Karnataka to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
644	Viswajit Farm Company Pvt Ltd	Wound up its CIS and repaid to investors as certified by its statutory auditors.
645	Wealth Agro Plantation India Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Ms. Pranati Mandal,ii.Mr. B.K Mandal,iii.Mr. Tirtha Pratim Mandal,iv.Mr. Navalsinh S. Rathod)* from operating in the capital market for a period of
		 SEBI has requested the State Government of Gujarat to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
646	Wellgrow Plantations Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Satish Subedar,ii. Shri Arvind Kumar Shukla,iii. Shri Om Prakash Gupta,iv.Ms. Usha Gupta,v.Ms. Alka Shukla)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
647	Wheels Plantations Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.

		 Investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Surjeet Dandora,ii.Shri Sukh Darsman Kumbh,iii.Mrs. Seema Narang)* from operating in the capital market for a period of 5 years. SEBI has requested the State Government of Haryana to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
648	Wimco Greens	Wound up its CIS and repaid to investors as certified by its statutory auditors.
649	Woodworth Plantations Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Rakam Singh,ii. Shri Yashinderjitpal Singh,iii. Shri Manjitinderpal Singh,iv.Shri Bachna Ram,v.Shri Harinderpal Singh,vi.Shri Mohinder Singh,vii.Shri Karnail Ram)* from operating in the capital market for a period of 5 years. 2. SEBI has requested the State Government of Punjab to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. 3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors. 4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
650	World View Teak-Rich Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations. In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i.Mr. Jashubhai B. Mehta,ii.Mr. Shamjibhai M. Patel,iii.Mr. Pratapbhai B. Mehta,iv.Mr. Gopalbhai Lakshmanji Thakore,v.Mr. Babubhai Haribhai Patel,vi.Mr. Pramukhbhai Trikamdas Patel)* from operating in the capital market for a period of 5 years.

		 SEBI has requested the State Government of Gujarat to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
651	Wullar Agro Plantations Ltd.	Did not apply for registration under the Regulations.
		Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors :-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Mohd. Maqbool Mir,ii. Sh.Zahoor Ahmed Mir,iii. Sh.Farooq Ahamed Salroo,iv. Sh. Mushtaq Ahmed Malik ,v.Sh. Tariq Marghoob)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Jammu & Kashmir to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
652	Yaara Plantations Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials(i.Shri Ashutosh Dwivedi,ii. Shri Rakesh Dhar Mishra,iii.Smt. Veena Dwivedi,iv.Shri Dhananjay Tripathi,v.Shri Yadvendra Dwivedi,vi.Ms. Gayatri Mishra,vii. Shri Rajiv Ratan Dwivedi,viii.Shri Amar Nath Dubey)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the State Government of Delhi to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
653	Yaman Farms & Forestry Ltd.	Did not apply for registration under the Regulations.
	ĺ	Did not wind up its CIS to repay investors in accordance with the Regulations.

		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. Manoj Tiwari,ii.Mr. Devendra Dubey,iii.Mr. Bhasker Gorey)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Madhya Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
654	Yanseloon Agrotech (India) Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned official(i.Mr. Mohd. Rafique)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Madhya Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
655	Yashu Forests (India) Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Hari Prakash Sharma,ii. Sh. Jai Lal Sood,iii. Smt. Sonia Kumar,iv. Sh. Yograj)* from operating in the capital market for a period of 5 years.
		 SEBI has requested the Government of the Union Territory of Chandigarh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992

656	Yogi Plantations Pvt. Ltd.	Wound up its CIS and repaid to investors as certified by its statutory auditors.
657	Yojna Agro Forestry Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors:-
		1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Ms. Kanchan Agrawal,ii. Shri Mukul C Agrawal,iii. Shri Jugdish Prasad Agrawal,iv. Shri Gopal Dutt,v. Shri Ramesh Chandra Agarwal,vi.Ms. Sushila Rani Agrawal,vii.Shri Arvind Kr. Sharma,viii.Shri Ajay Kr. Agarwal)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the State Government of Uttar Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992
658	Young Farmers Forest Ltd.	Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay investors: 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Shri Satnam Singh,ii. Shri Jarnail Singh,iii. Shri Nardev Singh,iv. Shri Ashwani Kumar,v. Shri Balwant Singh Rapal,vi. Shri Hoshiar Singh,vii. Shri Deshraj Sood,viii. Sh Resham Singh,ix. Sh Jaswant Singh,x. Smt Arwinder Kaur,xi. Smt Nihal Kaur,xii. Smt Raj Rani)* from operating in the capital market for a period of 5 years.
		2. SEBI has requested the Government of the Union Territory of Chandigarh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 5.SEBI has requested the police authorities to file FIR
659	Youth Agro And Housing Development Ltd.	against the entity and its concerned officials. Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with
		the Regulations. In view of its failure to wind up its CIS to repay investors:

	Zaffron Forests India Ltd.	 Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Mr. Ajay Pandey,ii.Mr. Shiv Pandey,iii.Mr. Arjun Tiwari,iv.Mr. Ramakant Bajpai,v.Ms. Nandni Lokhenday)* from operating in the capital market for a period of 5 years. SEBI has requested the State Government of Madhya Pradesh to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
660		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992 Did not apply for registration under the Regulations. Did not wind up its CIS to repay investors in accordance with the Regulations.
		In view of its failure to wind up its CIS to repay
		investors:- 1. Vide Order dated July 2, 2001, SEBI has debarred the entity and its concerned officials (i. Sh. Hassan Rather,ii. Sh. Ilyas Ahmad Mir,iii. Sh. Mohd. Yousf Rather,iv.Sh. Fazaz Ahmad Mir,v.Sh. Fazaz Ahmad Dar,vi.Sh. Ab Majeed Bhat,vii.Sh. Gulam Husain Rather,viii.Sh Mahidullah Rather,ix.Sh Imtiyaz Ahmed Bhat)* from operating in the capital market for a period of 5 years.
		SEBI has requested the State Government of Jammu & Kashmir to initiate civil/criminal proceedings against the entity for apparent offences of fraud, cheating, criminal breach of trust and mis-appropriation of public funds.
		3. SEBI has requested DCA to initiate winding up of the entity u/s 433 of the Indian Companies Act to repay investors.
		4. SEBI has launched prosecution against the entity and its directors u/s 24 and 27 of the SEBI Act, 1992